BEFORE THE NATIONAL GREEN TRIBUNAL

SOUTHERN ZONE, CHENNAI

Original Application No. 97 OF 2021 (SZ)

IN THE MATTER OF:

Ravula Lingaswamy, Yadadri Bhuvanagiri District and 3 Ors.

…… Applicant(s)

Vs

Union of India & 5 Ors. ……Respondents

INDEX

DEPONENT

H.D. VARALAXMI, M.Tech
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Place: Chennai
Date: 24.08.2022

REPORT OF THE CENTRAL POLLUTION CONTROL BOARD (CPCB) IN THE MATTER OF OA No. 97/2021 IN CASE OF RAVULA LINGASWAMY, YADADRI BHUVANGIRI DISTRICT AND 3 OTHERS Vs. UNION OF INDIA, AND 5 OTHERS IN COMPLIANCE TO THE ORDER DATED 03.03.2022

I Preamble

The grievance in this application is regarding the operation of the 6th respondent Pharmaceutical Unit M/s Hazelo Labs Pvt. Ltd., near outskirts of the Hyderabad Town in violating the conditions imposed by the concerned authorities. It is also alleged that the industry is causing severe odour, air, soil and ground water pollution in Pochampally Mandal in Yadadri Bhuvanagiri District of Telangana State. The Hon'ble National Green Tribunal, Southern Zone, Chennai in its order dated 09.04.2021 directed Telangana State Pollution Control Board (TSPCB) to submit the status report regarding the functioning of the industry to conduct soil, water and Ambient Air Quality (AAQ) test, so as to ascertain as to whether the pollution control mechanism provided by the unit are sufficient to protect environment and whether unit had violated any of the conditions imposed and also to ascertain as to whether they have expanded their activity without obtaining any necessary environment clearance as required under the EIA Notification, 2006. It was also directed to ascertain the ground water quality from the neighboring areas, so as to ascertain as to whether the activities of the unit had affected the water quality in that area.

As directed by NGT, TSPCB submitted its report on 24.06.202, the NGT in its order dated 27.08.2021 directed the High Level Expert Committee of the Telangana State Pollution Control Board to inspect the area in question and submit a further report on the basis of the allegations made in the application as well as the observation made by this Tribunal, so that the apprehension of the applicant regarding the alleged pollution that is being caused on account of the operation of the unit can be considered in its entirety.

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TSPCB submitted a memo to Hon'ble NGT on 01.02.2022 stating that the High Level Committee was constituted by the Board during September 2011 with limited scope and role of recommending suitable Zero Liquid Discharge (ZLD) technology for small scale Bulk Drug & Drug Intermediate industries in the erstwhile Nalgonda District. The High-Level Committee after its study and inspections submitted recommendations and on that basis, the Board has issued directions dated 23.06.2012 to the Bulk drug industries to comply with the recommendations. Thereafter, the High Level Committee became inoperative and they are not now functioning as well. Hence Hon'ble NGT in its order dated 03.03.2022 directed CPCB Regional Directorate Chennai to inspect the unit and to submit the factual report.

II Orders of the Honorable Tribunal

The Honorable NGT in its order dated 03.03.2022 directed as below and the copy of the NGT order is enclosed as Annexure 1:

"*The Integrated Regional Office of the Central Pollution Control Board, Chennai to inspect the unit in question and submit a factual as well as action taken report, if there is any violation found and if the mechanism provided are not sufficient to control the odour and other pollution alleged, then what are all the methodology to be adopted for the purpose of resolving the issue. The Integrated Regional Office of the Central Pollution Control Board, Chennai is directed to verify the Terms of Reference already issued by this Tribunal directing the State Pollution Control Board to look into the issue for the purpose of filing the report. They are directed to submit the report to this Tribunal on or before 31.03.2022 by e-filing.*"

III Task assigned by Hon'ble NGT:

The Hon'ble NGT directed CPCB RD Chennai to inspect the unit in question and vested with the following tasks as per the order dated 03.03.2022:

1. To submit a factual as well as action taken report, if there is any violation found

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2. If the mechanisms provided are not sufficient to control the odour and other pollution alleged, then what are all the methodology to be adopted for the purpose of resolving the issue.
3. To verify the Terms of Reference already issued by this Tribunal directing the State Pollution Control Board to look into the issue for the purpose of filing the report.
4. The Terms of References issued to the Telangana State Pollution Control Board (TSPCB) by Hon'ble NGT in its order dated 09.04.2021 is as follows:
    i. To submit a status report regarding the functioning of the 6th respondent unit (M/s Hazelo Labs Pvt. Ltd.)
    ii. For conducting necessary soil, water and Ambient Air Quality (AAQ) test, so as to ascertain as to whether the pollution control mechanism provided by the 6th respondent are sufficient to protect environment.
    iii. Whether 6th respondent had violated any of the conditions imposed and also to ascertain as to whether they have expanded their activity without obtaining any necessary environment clearance as required under the EIA Notification, 2006.
    iv. To ascertain the ground water quality from the neighbouring areas, so as to ascertain as to whether the activities of the 6th respondent had affected the water quality in that area.

IV Inspection by CPCB Regional Directorate Chennai

In compliance to NGT order dated 03.03.2022, CPCB Regional Director – Chennai constituted a team comprising of following officials for inspection of unit in question i.e. M/s Hazelo Labs, Pvt. Ltd.

1. Sh. R Rajkumar, Scientist D
2. Smt. Poornima B M, Scientist D
3. Sh. K Karunagaran, Senior Technical Supervisor
4. Sh. Chandan Kumar Rao, Junior Laboratory Assistant

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The team finalised inspection schedule and action plan to carry out inspection. The team inspected the unit during March 23-24, 2022 and collected samples from ETP, ground water & soil samples in & around the unit, ambient air and VOCs from the source as well as fugitive.

V Interactions with the Applicants

The CPCB team on the day inspection (March 23, 2022) met the applicants and other peoples from the Anthammagudem Villages and heard their grievances. They informed that the unit is discharging untreated effluents through the flexible pipes into the adjacent agricultural field and polluting the groundwater as well as soil. They also alleged that due to operation of the unit a strong odour nuisance is faced by the nearby residents and people of Anthammagudem Villages. They also informed that nearby agricultural fields are been polluted and they are unable to grow/cultivate any crops in that fields. It was also informed that they were unable to cultivate in fields and sustained crop losses for the last few years due to pollution.

The CPCB team collected ground water and soil samples from the nearby agricultural fields and the fields identified by the applicants and other peoples.

VI To submit a factual as well as action taken report, if there is any violation found and to submit a status report regarding the functioning of the 6th respondent unit (M/s Hazelo Labs Pvt. Ltd.)

1. About M/s Hazelo Lab Pvt. Ltd., Dothigudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District.

A. General Information

The unit was established in the year 2002 in the name of M/s Venlar Labs (P) Ltd. and involved in recovery of Piperzine Mother Liquor's. The unit obtained consent for manufacturing of active pharma ingredient intermediates from TSPCB dated 23.12.2005. The unit was taken over by M/s Hazelo Lab Pvt. Ltd. in 2015. M/s Hazelo Lab Pvt. Ltd., obtained consent for establishment (CFE) for change in product mix from TSPCB vide order dated 22.12.2016 and subsequently obtained consent for operation (CFO) vide order dated 30.05.2017 valid till 31.01.2022.

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B. Location and area of the unit

The unit is located at Sy. Nos. 240, 242, 247, 248 and 249, Dhotigudem Village, Pochampally Mandal, Yadadri Bhuvanagiri District, Telangana with 170 17' 17" (N) latitude and 780 50' 46" (E) longitude at an elevation of 407m above mean sea level. The unit is surrounded by

North – M/s Anasia Lab Pvt. Ltd (proposed unit)
South – Open lands & Agricultural lands
East – three industries namely M/s Optimus Drugs, M/s SVR Labs & M/s VJ Sai Chem
West – Open lands & Agricultural fields

The total area of the unit is 20 acres and the plant built area is 13 acres, the unit has developed green belt in an area of 4.5 acres.

C. Distance from Nearest Habitation and Water bodies

The nearest habitation to the unit is Anthammagudem Village located at a distance of 0.65km in east direction and Dhotigudem Village at 1.3Km in west direction. There are no water bodies present near to the unit, however Chinna Musi River is flowing at a distance of 5.8Km in NW direction of the unit.

2. Observations during inspection of M/s Hazelo Labs Pvt. Ltd.

i. On the day of inspection (March 23, 2022) the unit was operational and manufacturing three products from Group B i.e. Bis-(2-Chloroethyl) Amine Hydrochloride, N-Acetyl Cytosine and N-Phtaloyl, D,L Glutamic acid anhydride. It was learnt during inspection that TSPCB issued 50% production direction on March 2, 2022 after the inspection of task force committee for violations.

ii. During inspection the stagnation of water was observed behind the unit (in between the M/s Hazelo Labs and M/s Optimus). The appearance of the soil condition indicated the untreated effluent, hence water & soil samples were collected for confirmation. The analysis results (Table 3) confirms the discharge of untreated effluent.

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iii. During inspection the area near the gate of the unit inside the premises, the stagnated water and accumulation of sludge was observed. It was informed by the unit representative that during monsoon season, since the unit is located in the downstream side the rain water was filled in the unit front gate premises and the water was allowed to percolate into ground. Hence soil samples were collected to verify the possibility of untreated effluent discharge and analysis results for VOCs (Table 10) of the sediment sample collected confirms the discharge of untreated effluent from M/s Hazelo Labs and other industries in the area.

iv. The unit has three production blocks namely Block A, Block A extension and Block B. During inspection Block B was not in operation and informed that, TSPCB issued direction for the 50% production, hence it was not operational.

v. During inspection, Block A & Block A extension were operational, The High TDS effluent generated from the Block A is collected in tank and pumped to the HTDS collection tank located at the 2nd floor of the effluent treatment plant (ETP).

vi. It was observed that there was no provision made for collecting the HTDS effluent generated from the Block A extension and to pump to ETP. However one HTDS effluent collection tank and three stages scrubber with online pH meter is been provided. The scrubber was not operational but the pH meter reading was showing 8.33 showing the malpractice of the unit. This indicates the illegal discharge of the untreated effluent and analysis results confirms the same.

vii. The unit has ETP for treating Low TDS and High TDS effluent generated from the process. The reactors washed water is collected as HTDS effluent and is treated in stripper, MEE and ATFD. Whereas the LTDS from boiler blow down, cooling tower blow down and the domestic waste water from washrooms and canteen is collected as LTDS and treated in aeration tank and RO. The RO reject is taken into MEE and RO permeate is used for boiler feed and cooling tower make up.

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viii. The unit informed that HTDS is generated in tune of 4- 5KLD and LTDS -1-2 KLD, hence the MEE and RO is operated weekly twice. During inspection, the samples from LTDS & HTDS collection tanks, aeration tank, stripper, MEE condensate, concentrate, RO reject and permeate samples were collected. The analysis results (Table 2) indicates that the performance of RO & MEE is poor to achieve ZLD.

3. Action taken by TSPCB in the Dhotigudem and Anthammagudem industrial area

During rainy season, there was accumulation of rain water along with the effluents in the low lying area (opposite to M/s Hazelo Lab Pvt. Ltd.,) TSPCB after inspection & monitoring issued notice on February 5, 2022 to eight industries namely M/s Hazelo Lab Pvt. Ltd., M/s V J Sai Chem, M/s Ravoos Laboratories (unit III), M/s Optimus Drugs (P) Ltd., M/s Archimedis Laboratories (P) Ltd., M/s SVR Laboratories (P) Ltd., M/s Chemic Life Sciences (P) Ltd., M/s Brundavan Laboratories (P) Ltd., to clear the contaminated water and to send to CETP for further treatment to avoid ground water contamination. The copy of the notice is enclosed as ***Annexure 2***.

The Rolling Task Force Team constituted by TSPCB inspected the industries located at Dothigudem & Malkapur Villages based on the public complaints and collected the samples. The samples were also collected in the same location as Between M/s Hazelo & M/s Optimus Compound Walls and West Side of M/s Chemic Life Science based on the finger analysis results for VOCs, M/s Optimus & M/s Chemic Life Sciences & other nearby pharmaceutical industries were issued closure directions on March 2, 2022 for the discharge of untreated effluent. The copies of the directions are enclosed as ***Annexure 3***.

It was informed by TSPCB that, due to repeated public complaints on 11 pharmaceuticals industries located in the Dothigudem & Anthammagudem Villages and based on the recommendations of the TSPCB, District Collector, Yadadri-Bhuvanagiri constituted a Joint Committee in the year 2017, comprising of officials from Department of Revenue, District Industries Centre (DIC), Agriculture, Mines & Geology, Ground Water and TSPCB to verify the pollution problems & assessment of crop damage.

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Based on the analysis results of the soil & ground water samples, the Joint Committee recommended compensation of Rs. 77,55,800 to the effected farmers who cultivated paddy crops in 149.15 acres of agriculture fields in Dothigudem & Anthammagudem Villages of Pochampally Mandal. The eleven industries located in the vicinity of the villages. In this M/s Hazelo Lab Pvt. Ltd., paid an compensation of Rs. 11,83,348/ towards crop damages.

VII The mechanisms provided by unit to Prevent Pollution

1. Effluent generation and its treatment

As per the Consent to Operate order dated 30.05.2017, the unit is consented for consumption of 13.46 KLD water for process & washings (8.6KLD), Floor washings (1.0KLD), boiler feed (1.5KLD), cooling tower make up (2.0KLD) and domestic purposes (1.2KLD). The source of water is through tankers and there are no water meters at each point for the verification of water consumed per day.

The unit is consented to generate 8.02KLD of effluent from process effluent (4.52KLD), washings (1.0KLD), boiler blow down (1.0KLD), cooling tower blow down (0.5KLD) and domestic (1.0KLD). The unit is segregating High TDS and Low TDS effluents depending upon the concentration of TDS in effluent. The LTDS & HTDS effluents are treated separately in ETP.

The LTDS effluent (3.5KLD) generated is collected and pumped to the collection tank located at the 2nd floor of the ETP area. The LTDS effluent generated from floor washings, boiler blow down, cooling tower blow down and domestic wastewater (overflow from septic tank) is treated in ETP of 25KLD capacity. From the collection tank, the effluent is pumped to equalization tank and then it is pumped to aeration tank of capacity 20 KLD (2 nos) followed by activated carbon & sand filter and then finally treated in RO plant of 20 KLD (1 KL/hr) capacity. The RO permeate is used for cooling tower & boiler make up and RO rejects is sent to MEE for further treatment.

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The HTDS effluent (4.52KLD) generated is collected in HTDS collection tank and pumped to holding tank located at the 2nd floor of the ETP area. Then it is pumped to stripper of 10KLD capacity for recovery of organic chemicals/compounds, stripper condensate is pumped to solvent recovery plant and stripped effluent is pumped to three stages MEE of 10KLD capacity for forced evaporation followed by ATFD (5KLD capacity). The condensate of MEE & ATFD is treated at LTDS treatment system.

2. Source emissions

i. The unit has 2TPH coal fired boiler and provided bag filter followed by Mechanical dust collector as Air Pollution Control Device (APCD) followed by stack of height 30m.

ii. The unit has connected all process vents to the double condenser followed by two stages scrubber system for production block A and three stages scrubber system for Production Block A extension. The scrubbers are connected with online pH meter and connected to TSPCB server.

iii. As per the CTO order dated 30.05.2015, the process vents are required to monitor for HCL vapor & mist concentration, however no provisions are made in the process vents for monitoring of HCL.

iv. Caustic soda lye and water is used for scrubbing and the scrubbed water is sent to LTDS treatment system.

v. The unit has 250KVA DG set with acoustic enclosures and provided with stack of 3m height.

3. Facilities provided for solvent storage tanks

i. The unit has 10 number of 40KL capacity Mild Steel (MS) bulk solvent storage tanks.

ii. The industry has provided nitrogen blanketing system, breather valves and vent condensers to MS bulk solvent storage tanks to control odour. However no facilities are provided for day storage tanks to control odour pollution.

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4. Solvent Recovery Plant /Distillation column

i. The unit has installed two solvent recovery column of 20 KL and 15 KL capacity for recovery and reuse of solvents.

ii. It was informed that, the columns has been provided with double condenser and circulation of chilled water. The condenser vents are connected to two stages scrubbers and recovery efficiency is 95%.

5. Hazardous waste generation and disposal

i. TSPCB has granted hazardous waste authorization under Hazardous & other wastes (management & Transboundary movement) Rules, 2016 for collection, storage, treatment, transport and disposal of following hazardous wastes:

S. No.	Name of HW	Stream	Quantity of HW	Disposal option
1	Spent carbon	28.3 of Schedule-1	33.33 kg/day	Authorized cement plants for co-processing or TSDF for incineration
2	Distillation organic residue	20.3/36.1 of Schedule-1	752.3 kg/day	

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3	Spent mixed solvents	28.6 of Schedule-1	20KLPM	For recovery/reuse within the unit premises. Excess spent solvents for disposal to Authorized cement plants for co-processing or TSDF for incineration. The unit shall not dispose spent solvents/mixed spent solvents to traders/recyclers
4	MEE salts	35.3 of Schedule-1	502.4kg/day	TSDF, Dundigal, RR District for secured landfill
5	Dilute sulphuric acid	28.1 of Schedule-1	100KLPM	Sent to cement industries
6	Dilute HCL	28.1 of Schedule-1	50 KLPM	Reused within premises
7	Spent solvent	28.6 of Schedule-1	30KLPM	Recovered within premises and reuse in the process
8	Detoxified	33.1 of Schedule-1	50 no. per month	After complete detoxification, shall be disposed to outside agencies.

ii. The unit for the financial year ending 2020-21 has disposed distillation residue of 193 tons to four cement industries for co-processing and MEE salts of 134.23 tons to TSDF & cement industries as per the form IV submitted to TSPCB.

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iii. The unit has sent spent carbon along with organic distillation residue, hence no records is available for the disposal of spent carbon.

iv. As per the records verified, during the last 6 months period from August, 2021 to January, 2022, the unit has disposed MEE salts – 552.05 Kg/day (avg) as against 502.4 Kg/day to M/s. TSDF & Cement industries and Organic residue – 370.16 Kg/day (avg) as against 752.3 Kg/day to Cement industries for co-processing.

v. During the inspection, about 80 Nos of Drums containing Organic waste were observed under the shed.

The unit has provided separate room for storage of MEE salts, spent carbon and separate storage shed for organic residue / Distillation residue. Around 5 tons of MEE salts and 1.5 tons of spent carbon were stored in the shed.

VIII For conducting necessary soil, water and Ambient Air Quality (AAQ) test, so as to ascertain as to whether the pollution control mechanism provided by the 6th respondent are sufficient to protect environment and to ascertain the ground water quality from the neighboring areas, so as to ascertain as to whether the activities of the 6th respondent had affected the water quality in that area.

CPCB RD Chennai is a newly established office operating at Chennai from November 2020, the laboratory is yet to be established. Hence RD, Chennai has empanelled EPA recognised & NABL accredited laboratory M/s. G Lens Innovation Labs Pvt. Ltd., Chennai for the analysis of samples. In compliance to NGT directions services of G lens Labs were utilized for sampling and analysis.

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1. Details of ETP Samples and analysis results

During inspection, the samples from LTDS & HTDS collection tanks, aeration tank, stripper, MEE condensate, concentrate, RO reject and permeate samples were collected to verify the performance efficiency of the ETP. The analysis results are depicted in the table 1& 2, the stagnated water observed near the adjacent compound wall and near West Side of M/s Chemic Life Science were also collected and analysed, the results are depicted in table 3 below.

Table 1: Effluent samples from LTDS & HTDS collection tank

S. No.	**Parameters**	**Sample location**	
		Low TDS collection tank	**High TDS from Rampline**
1	pH	8.29	12.8
2	EC (µs/cm)	4260	100900
3	TDS (mg/L)	2472	67608
4	TSS (mg/L)	07	1780
5	Oil and grease (mg/L)	BDL (DL:4.0)	BDL(DL:4.0)
6	Phosphate as PO_4 (mg/L)	1.06	0.16
7	Phenolic compounds as C_6H_50H (mg/L)	BDL (DL:0.001)	BDL (DL:0.001)
8	Sulphide as S (mg/L)	BDL (DL:1.0)	BDL (DL:1.0)
9	COD (mg/L)	34	126891
10	BOD (mg/L)	11	35532

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VOCs using finger print analysis in raw effluent

S. No.	***VOCs (mg/L)***	***LTDS***	***HTDS***
1	1,1-dichloroethylene	BDL	BDL
2	Dichloromethane	1.72	83.59
3	Chloroform	3.19	25.17
4	Benzene	0.69	1.74
5	1,2-dichloroethane	0.26	0.35
6	Trichloroethylene	BDL	0.02
7	1,2-dichloropropane	BDL	BDL
8	Toluene	0.07	1.01
9	1,1,1,2-tetrachloroethane	BDL	BDL
10	Tetrachloroethene	BDL	BDL
11	Chlorobenzene	BDL	0.33
12	O-xylene	0.11	0.23
13	Ethylbenzene	0.12	0.28
14	M-XYLENE	0.17	0.20
15	P-XYLENE	0.11	0.11
16	Styrene	BDL	0.02
17	Isopropylbenzene	BDL	BDL
18	1,1,2,2-tetrachloroethane	0.27	0.30
19	Bromobenzene	BDL	0.06
20	Propylbenzene	BDL	BDL
21	2-chlorotoluene	BDL	BDL
22	1,3,5-trimethylbenzene	0.04	0.06
23	4-chlorotoluene	BDL	BDL
24	1,2,4-trimethylbenzene	0.35	0.59
25	1,4-dichlorobenzene	BDL	BDL
26	1,3-dichlorobenzene	0.02	0.04
27	P-isopropyltoluene	BDL	BDL
28	1,2-dichlorobenzene	BDL	0.03
29	1,2,4-trichlorobenzene	BDL	BDL
30	Naphthalene	0.33	0.36
31	Methanol	BDL	BDL
32	Dimethyl Formamide	4.90	8.6
33	Acetone	1045.35	894.1

Note: The value of BDL is 0.1mg/L

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Table 2: ETP samples from each unit

S. No.	Sample Location	Parameters				
		pH	EC (µs/cm)	TDS (mg/L)	TSS (mg/L)	COD (mg/L)
1	Aeration Tank	6.47	119700	77824	-	-
2	RO Feed tank	7.76	2870	1697	20	-
5	RO Permeate	7.85	1901	1132	12	21.0
6	RO Reject	7.53	41200	25586	10	-
7	MEE Inlet	12.86	90400	58795	1640	-
8	MEE Condensate	7.98	64.7	37.5	1.0	437
9	MEE Concentrate	12.93	106300	72296	2490	-

During inspection, RO, MEE, Stripper & ATFD were not operational, it was informed that RO, MEE & ATFD are operated for thrice in a week. The RO feed, permeate & reject samples were collected from the storage tanks. The flow meters of the RO are installed at the storage tank outlets, so that the actual performance could not be accessed. From the analysis results of TDS, it is evident that MEE (5.8 % to 7.2%) performance is very poor and needs to be upgraded for better performance.

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Table 3: Stagnated water near the unit

S. No.	Parameters	Between M/s Hazelo & M/s Optimus Compound Walls	West Side Of M/s Chemic Life Science
1	pH	6.64	6.14
2	EC (µs/cm)	26300	9290
3	TDS (mg/L)	15256	5485
4	TSS (mg/L)	45	418
5	Oil and grease (mg/L)	BDL (DL:4.0)	BDL (DL:4.0)
6	Phosphate as P (mg/L)	1.14	2.39
7	Hexavalent Chromium (mg/L)	BDL (DL:0.01)	BDL (Dl:0.01)
8	Phenolic compounds as C_6H_50H (mg/L)	BDL (DL:0.001)	BDL (DL:0.001)
9	Sulphide as S (mg/L)	BDL (DL:1.0)	BDL (DL:1.0)
10	Ammonical Nitrogen as NH_3-N (mg/L)	6.3	BDL (DL: 1.0)
11	COD (mg/L)	67	112
12	BOD (mg/L)	20.5	32
13	Chromium (mg/L)	BLQ[LOQ:0.002]	BLQ[LOQ:0.002]
14	Copper (mg/L)	BLQ[LOQ:0.002]	BLQ[LOQ:0.002]
15	Zinc (mg/L)	BLQ[LOQ:0.002]	BLQ[LOQ:0.002]
16	Arsenic (mg/L)	BLQ[LOQ:0.002]	0.009
17	Mercury (mg/L)	BLQ[LOQ:0.002]	0.292
18	Lead (mg/L)	0.117	0.141

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VOCs using finger print analysis for stagnated water near the unit

S. No.	***VOCs (mg/L)***	***Between M/s Hazelo & M/s Optimus Compound Walls***	***West Side Of M/s Chemic Life Science***
1	1,1-Dichloroethylene	BDL	BDL
2	Dichloromethane	BDL	BDL
3	Chloroform	BDL	BDL
4	Benzene	BDL	BDL
5	1,2-Dichloroethane	BDL	BDL
6	Trichloroethylene	BDL	BDL
7	1,2-Dichloropropane	BDL	BDL
8	Toluene	BDL	BDL
9	1,1,1,2-Tetrachloroethane	BDL	BDL
10	Tetrachloroethene	BDL	BDL
11	Chlorobenzene	BDL	0.66
12	O-Xylene	0.17	0.18
13	Ethylbenzene	0.13	0.17
14	M-XYLENE	0.16	0.15
15	P-XYLENE	0.10	0.11
16	Styrene	BDL	BDL
17	Isopropylbenzene	BDL	0.10
18	1,1,2,2-Tetrachloroethane	0.33	0.25
19	Bromobenzene	BDL	BDL
20	Propylbenzene	BDL	BDL
21	2-Chlorotoluene	BDL	BDL
22	1,3,5-Trimethylbenzene	BDL	BDL
23	4-Chlorotoluene	BDL	BDL
24	1,2,4-Trimethylbenzene	0.38	0.33
25	1,4-Dichlorobenzene	BDL	BDL
26	P-Isopropyltoluene	BDL	BDL
27	1,3-Dichlorobenzene	BDL	BDL
28	1,2-Dichlorobenzene	BDL	BDL
29	1,2,4-Trichlorobenzene	BDL	BDL
30	Naphthalene	0.34	0.27
31	Methanol	BDL	BDL
32	Dimethyl formamide	14.47	11.85
33	Acetone	1675.35	1744.77

Note: The value of BDL is 0.1 mg/L

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According to the analysis results (Table 3), the presence of TDS, BOD, Lead, Mercury and VOCs (Acetone & Dimethyl formamide) in the stagnated water samples confirms discharge of untreated effluent from M/s Hazelo.

2. Details of source emissions monitoring

The monitoring of stack attached to 2TPH coal fired boiler, scrubbers vents attached to production Block A and Block A extensions were monitored. The fugitive emissions for Volatile Organic Compounds (VOCs) were also carried out at two locations near the process area. The analysis results are shown in table 4 & 5 respectively.

Table 4: Stack monitoring attached to boiler

S. No.	**Parameters**	**Locations**	**TSPCB Standard** (mg /Nm³)	**Industrial boiler standard notified in 2018 in mg/Nm³**
		Boiler Stack		
1	Particulate Matter (mg /Nm³)	86.04	115	_
2	Oxides of Nitrogen (mg /Nm³)	**426.4**	**-**	300
3	Sulphur dioxide (mg /Nm³)	**1121.59**	**-**	600

The particulate emission for the boiler is meeting the prescribe standard of 115 mg /Nm³ by TSPCB as mentioned in the consent conditions. However, the emission from boiler is not meeting the standards w.r.t NO_x and SO_2. The copy of the Gazettee notification dated January 29, 2018 for industrial boilers is enclosed as ***Annexure 4***.

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Table 5: Scrubber outlets for VOCs

S. No.	Parameters (all units are in mg/m^3)	Locations of scrubbers		
		Scrubber attached to stripper in ETP	Production block A	Production block A extension
1	Dichloromethane	68.6	85.8	131
2	Benzene	BDL	0.16	0.35
3	Toluene	32.1	48.9	56.8
4	1,2,4-trimethylbenzene	36.9	57.9	64.5
5	Naphthalene	2.6	14.0	17.6
6	Methanol	BDL	BDL	BDL
7	Dimethyl formamide	10.5	9.4	5.6
8	Acetone	945.6	1021.2	1085.3

Note: The value of BDL is 0.1 mg/m^3

From the analysis results, many solvents are released into the environment. The scrubbers installed by the unit are not sufficient and not working effectively to control the release of solvents into environment. The unit shall change/augment the scrubber so that high concentrations of solvents are not released into environment. The efficiency of the condensers connected to the reactors shall be improved to reduce the VOCs emissions.

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Table 6: Fugitive monitoring of VOCs in the unit premises

S. No.	Parameters (all units are in (µg/m^3))	Locations of monitoring		
		Near ETP	**Production block A**	**Production block A extension**
1	Dichloromethane	13.5	8.2	23.9
2	Benzene	BDL	BDL	BDL
3	Toluene	8.9	6.4	13.3
4	1,2,4-trimethylbenzene	42.4	0.2	25.3
5	Naphthalene	0.63	0.2	0.73
6	Methanol	BDL	BDL	BDL
7	Dimethyl formamide	9.3	5.6	15.3
8	Acetone	1025.6	978.6	1324.3

Note: The value of BDL is 0.1µg/m^3

The team carried out fugitive monitoring using handy air sampler. From the results (table 6) it is observed that solvents/ VOCs are released into the environment. Fugitive emission from pipelines, centrifugal separation, filtration, vacuum, solvent recovery and drying equipments are potential sources that can leak due to seal failure. Hence the unit may take Leak Detection and Repair (LDAR), test so that the leakages from the above source may be rectified and to minimize the fugitive emissions.

3. Details of Ambient Air Quality Monitoring (AAQM) monitoring

The ambient air quality and VOCs monitoring was carried out at four locations and stations were installed depending upon the prevailing wind directions at those locations during inspection. Two stations were placed at Anthammagudem village, one station at the compound wall of M/s Optimus and one station unit premises. The analysis results are depicted in table 7 & 8 respectively.

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Table 7: Ambient air quality monitoring

S. No	Parameters	Locations				National Ambient Air Quality Standards for 24 hours
		Anathamma gundem -01	Anathamma gundem -02	Near Oil Baby Boiler	Optimus Drugs Pvt Ltd	
1	Particulate Matter (PM_{10}) µg/m^3	53.3	49.7	54.4	47.3	100
2	Nitrogen dioxide (NO_2) µg/m^3	20.4	26.4	17.4	18.3	80
3	Sulphur dioxide (SO_2) µg/m^3	17.7	20.2	12.9	16.3	80
4	Ammonia (µg/m^3)	BDL (DL:20)	BDL (DL:20)	BDL (DL:20)	BDL (DL:20)	400

From the above analysis report it is observed that PM_{10}, SO_2, NO_2 and Ammonia concentration were found within the prescribed standards of National Ambient Air Quality Standards.

Table 8: VOCs monitoring in the ambient air

S. No	Parameters (µg/m^3)	Locations of monitoring			
		Anathamma gundem -01	Anathamma gundem -02	Near Oil Baby Boiler	Optimus Drugs Pvt Ltd
1	Dichloromethane	13.8	21.1	12.4	21.1
2	Benzene	5.9	6.7	0.3	BDL
3	Toluene	20.3	8.5	28.3	15.1
4	1,2,4-trimethylbenzene	30.9	3.9	0.8	0.6
5	Naphthalene	90.4	7.6	0.9	1.6
6	Methanol	BDL	BDL	BDL	BDL
7	Dimethyl formamide	66.9	6.4	7.3	8.3
8	Acetone	1512.9	1657.7	1520.4	1233

Note: The value of BDL is 0.1µg/m^3

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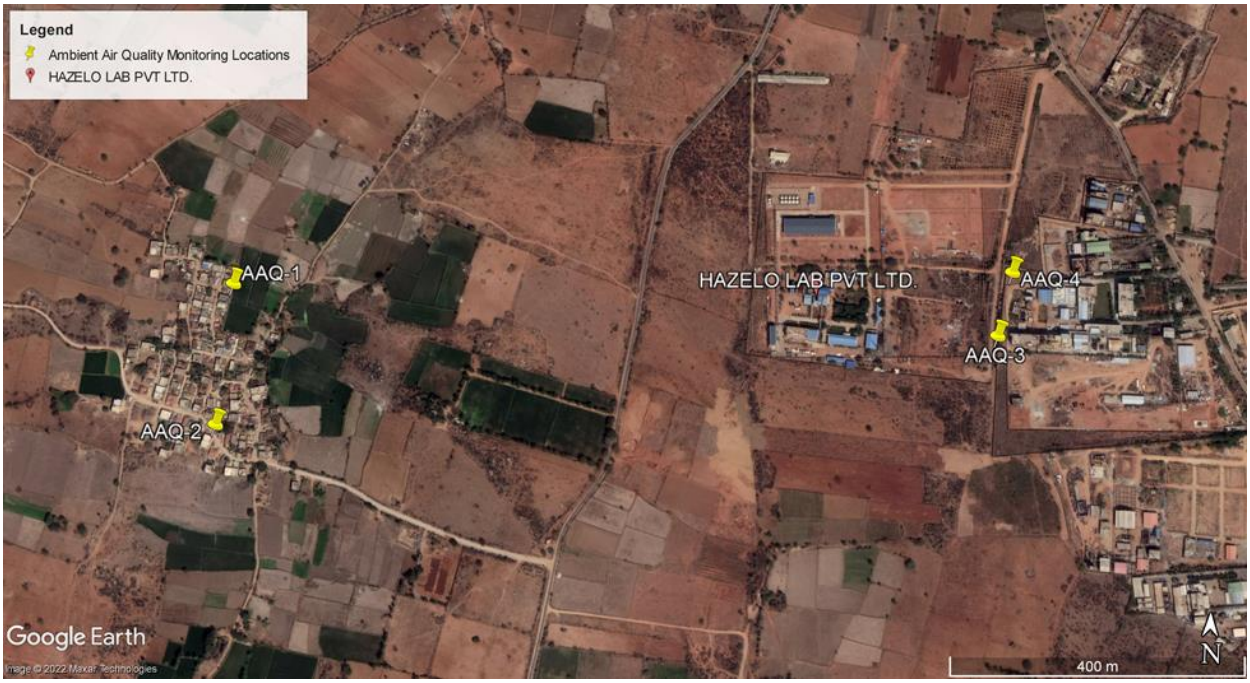
The unit is using Benzene, Toluene, Methanol, Acetone, Dimethyl formamide. From the ambient results it is seen that the unit is emitting dichloromethane, toluene, Dimethyl formamide, acetone, 1,2,4-trimethylbenzene into ambient air which causes odour pollution. Other VOC's like Xylene, naphthalene that are not used by M/s Hetero Labs are also observed in upwind direction which implies that other industries in that region are also contributing to ambient air.



Picture 1: Locations of ambient air quality monitoring stations

4. Details of soil and ground water samples

During inspection, CPCB officials had a meeting with the applicants and other peoples from the Anthammagudem village and heard their grievances. The agricultural fields and the open land behind the unit were inspected and observed the stagnation of water and the appearance of the water was like effluent. The soil and ground water samples from those locations were collected and also from the agricultural fields identified by the applicants who were facing problems to cultivate. Hence nine ground water and ten soil samples were collected during inspection and the analysis results are depicted in table 9 & 11, the analysis results of VOCs is depicted in table 10 below.

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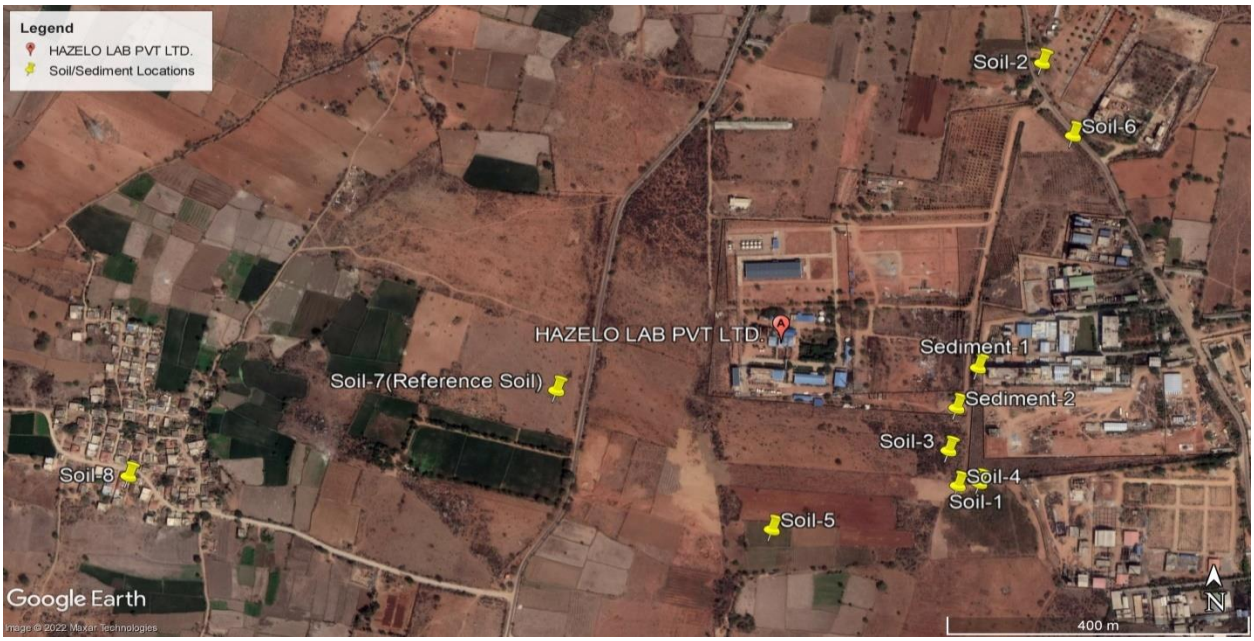
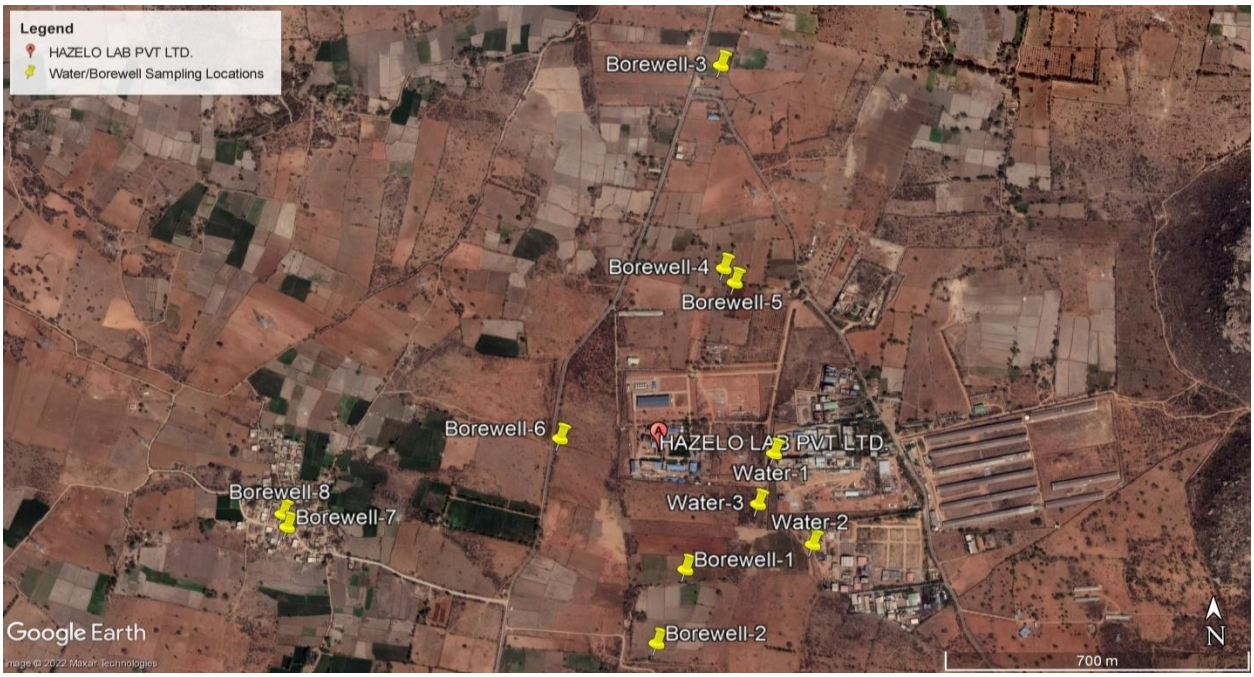


Picture 2: Locations of soil samples collected from agricultural fields and reference samples



Picture 3: Locations of bore well samples collected from agricultural fields

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Table 9: Soil samples collected from the nearby agricultural fields with reference sample

S. No.	**Parameters**	**A**	**B**	**C**			**D**			**E**		**F**			**G**	**H**	**I**	**J**
				0-1 feet depth	*3-4 feet depth*	*6-7 feet depth*	*0-1 feet depth*	*3-4 feet depth*	*6-7 feet depth*	*0-1 feet depth*	*3-4 feet depth*	*0-1 feet depth*	*3-4 feet depth*	*6-7 feet depth*				
1	pH	7.7	7.2	7.7	7.6	8.3	8.6	8.6	8.7	8.6	8.8	8.2	8.1	8.4	7.7	7.5	7.6	7.4
2	EC	504	584	366	274	231	76	88.7	74	93.6	80.4	56.6	46	47	710	14.6	1489	1289
3	Moisture	18	12.7	9.7	11.1	21.6	9.9	17	17.9	14.8	13.7	11.3	8	5.2	27.4	2.1	9.6	54.8
4	TOC (%)	0.5	1.4	0.5	BDL (DL: 0.2)	0.7	0.4	BDL	BDL	0.4	BDL	BDL	BDL	BDL	0.9	0.4	0.9	BDL
5	Calcium as Ca (mg/kg)	533	656	913	781	375	549	682	806	782	612	535	442	704	728	400	4189	1035
6	Magnesium as Mg (mg/kg)	139	177	139	95	136	143	138	267	475	139	232	179	332	398	437	115	449
7	Total Nitrogen (mg/kg)	106	777	901	742	1074	430	227	135	320	138	421	247	180	276	145	238	471

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8	Sodium as Na (mg/kg)	935	192	2010	585	2551	232	451	536	256	94	224	108	129	1577	309	2876	5702
9	Potassium as K (mg/kg)	1791	182	7574	3281	1377	572	961	710	805	8	1760	557	1017	3140	918	1230	11207
10	Sodium Absorption ratio	7	1	12	4	22	2	3	3	2	1	2	1	1	9	2	8	30
11	Phosphate as PO_4 (mg/kg)	15	21.1	88.8	63.4	10.9	5.6	7.5	5.2	17	5	1	1	0.3	19.6	96	13	20
12	Sulphur (mg/kg)	73	25.1	60.4	49.9	74.2	13.5	88.8	33	16	14	12	7	13	13	21	37	70.4

A: *Between Hazelo & Optimus compound walls;* ***B:*** *Narendra Reddy Farm land;* ***C:*** *Opposite to Main gate;* ***D:*** *Vasupari to main gate;* ***E:*** *Narendra Reddy farm land;* ***F:*** *Valluri Nagayya land;* ***G:*** *Inside plant besides main gate;* ***H:*** *Venkatareddy Land (Reference Soil sample)* ***I:*** *Nagayya Ramulu Agricultural Land;* ***J:*** *South east corner of Hazelo Lab, adjacent to compound wall*

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Table 10: Analysis results of VOCs in soil samples

S. No.	Parameters (mg/kg)	A	B	C			D			E		F			G	H	I	J
				0-1 feet depth	*3-4 feet depth*	*6-7 feet depth*	*0-1 feet depth*	*3-4 feet depth*	*6-7 feet depth*	*0-1 feet depth*	*3-4 feet depth*	*0-1 feet depth*	*3-4 feet depth*	*6-7 feet depth*				
1	Dichloromethane	4.81	BDL	14.6	3.1	6.3	48.1	2.9	22.4	BDL	BDL	BDL	BDL	BDL	24.8	BDL	BDL	BDL
2	Benzene	1.73	1.5	4.4	1.4	1.2	1.3	1.4	1.3	1.2	1.3	1.3	1.1	1.1	0.7	1.2	0.7	0.6
3	Toluene	0.26	0.16	1.56	1.2	0.2	0.17	0.2	0.2	0.2	1.0	0.2	0.09	0.08	0.09	0.09	0.07	0.07
4	1,2,4-trimethylbenzene	1.17	1.17	0.87	0.9	0.8	0.78	0.7	0.8	0.7	0.7	0.6	0.5	0.4	0.4	0.4	0.4	0.4
5	Naphthalene	0.98	0.9	0.9	0.8	0.8	0.6	0.6	0.7	0.7	0.7	0.6	0.5	0.4	0.4	0.4	0.4	0.4
6	Methanol	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
7	Dimethyl formamide	6.4	BDL	8.8	5.2	1.5	6.1	4.1	3.9	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	3.75
8	Acetone	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL

A: *Between Hazelo & Optimus compound walls;* ***B:*** *Narendra Reddy Farm land;* ***C:*** *Opposite to Main gate;* ***D:*** *Vasupari to main gate;* ***E:*** *Narendra Reddy farm land;* ***F:*** *Valluri Nagayya land;* ***G:*** *Inside plant besides main gate;* ***H:*** *Venkatareddy Land (Reference Soil sample)* ***I:*** *Nagayya Ramulu Agricultural Land;* ***J:*** *South east corner of Hazelo Lab, adjacent to compound wall*

Note: The value of BDL is 0.1mg/kg

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The results of soil samples collected from the stagnated water in between Hazelo & Optimus compound walls (sample A, Opposite to Main gate at different depths, Vasupari to main gate at different depths and inside plant besides main gate confirms the discharge of untreated effluent from the M/s Hazelo Labs and other units located (M/s Optimus, M/s Chemical life sciences, M/s Brudavan Laboratories etc.). The impact of pollution was observed where the untreated effluent is been discharged and other agricultural fields were not affected as per the analysis results.

Table 11: Bore well samples collected from the agricultural fields

S. No.	Parameters	A	B	C	D	E	F	G	H	I
1	pH	8.3	6.6	7.7	6.8	7.8	6.8	7.1	7.4	7.6
2	EC (µs/cm)	3800	3390	2920	3460	2460	3570	1271	1469	887
3	Colour (Hazen)	<1	<1	<1	Brick red	5	Light yellow	<1	5	<1.0
4	Turbidity (NTU)	<0.1	<0.1	<0.1	1097	<0.1	207	<0.1	<0.1	<0.1
5	Chloride as Cl (mg/l)	1015	855	705	865	505	925	180	195	80
6	Sulphate as SO_4 (mg/l)	16	26	82	44	210	79	48	54	24
7	TDS (mg/l)	2280	1966	1667	2008	1451	2123	743	887	546
8	TSS (mg/l)	BDL (DL:1.0)	BDL	BDL	964	10	38	28	2	BDL

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9	Fluoride as F (mg/l)	0.14	0.19	0.13	0.2	0.2	0.2	0.1	0.11	0.13
10	Iron as Fe (mg/l)	0.52	BDL (DL:0.05)	0.85	340	0.9	2.3	0.9	0.7	0.5
11	Total hardness (mg/l)	1606	548	526	533	354	526	197	218	329
12	Calcium as Ca (mg/l)	389	348	251	453	206	296	174	105	77
13	Magnesium as mg (mg/l)	155	329	418	181	235	363	59	172	42
14	Total Alkalinity (mg/l)	316	463	419	407	328	384	294	429	305
15	Nitrate as NO_3 (mg/l)	28	15.8	11	11.3	34	6.8	18	23	29
16	Total Ammonia (mg/l)	BDL (DL:0.01)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
17	Cyanide as CN (mg/l)	BDL DL:0.01)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
18	Sulphide as S (mg/l)	BDL (DL:1.0)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
19	Boron (mg/l)	0.16	0.44	0.13	0.16	0.09	0.19	0.05	0.18	0.09
20	Aluminium (mg/l)	BDL (DL:0.002)	BDL	0.004	7.13	BDL	BDL	0.04	0.04	BDL
21	Chromium (mg/l)	BDL (DL:0.002)	BDL	BDL	0.03	BDL	BDL	BDL	BDL	BDL
22	Manganese (mg/l)	0.02	0.37	0.07	2.58	0.01	3.73	0.08	0.042	0.03

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23	Nickel (mg/l)	BDL (DL:0.002)	BDL	BDL	0.037	0.003	BDL	BDL	0.006	BDL
24	Copper (mg/l)	BDL (DL:0.002)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
25	Zinc (mg/l)	BDL (DL:0.002)	BDL	BDL	0.01	BDL	0.003	BDL	0.005	BDL
26	Cadmium (mg/l)	BDL (DL:0.002)	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
27	Mercury (mg/l)	BDL (DL:0.0005)	BDL	BDL	BDL	BDL	0.15	BDL	BDL	BDL
28	Lead (mg/l)	0.016	0.004	BDL (DL:0.002)	0.05	BDL	BDL	BDL	BDL	BDL

A: *Bore well at Valluri Nagayya land, Jiblakpalli village, Pochampally mandal;* ***B:*** *Bore well at Kandillachi Reddy, Yellagiri Village;* ***C:****Mandhadi Balreddy Land, Jibalpally, Pochampally Mandal****;(A, B & C used for agricultural purpose) D:*** *Vasupari Ramulu Land;* ***E:*** *Mohan Reddy Land Bore well 1;* ***F:*** *Mohan Reddy Land Bore well 2;* ***G:*** *Bore well at G. Janga Reddy land;* ***H:*** *Bore well near Masana ground, Anthammaguda village;* ***I:*** *Bore well near Birappa Temple, Anthammagudem (****D to I are unused bore wells)***

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VOCs in mg/L	**A**	**B**	**C**	**D**	**E**	**F**	**G**	**H**	**I**
Dichloromethane	BDL	BDL	10.07	BDL	BDL	BDL	BDL	BDL	1.60
Chloroform	BDL	BDL	2.70	BDL	BDL	BDL	BDL	BDL	2.35
Benzene	BDL	BDL	0.63	BDL	BDL	BDL	BDL	BDL	0.55
1,2-Dichloroethane	BDL	BDL	0.19	BDL	BDL	BDL	BDL	BDL	0.17
Toluene	0.39	0.09	0.07	0.32	1.16	0.30	0.26	0.15	0.07
O-Xylene	0.17	0.10	0.09	0.09	0.09	0.08	0.07	0.08	0.07
Ethylbenzene	0.16	0.18	0.18	BDL	0.10	0.09	0.08	0.10	0.09
M-XYLENE	0.18	0.15	0.14	BDL	0.13	0.12	0.11	0.11	0.11
P-XYLENE	0.10	0.09	0.09	0.08	BDL	0.07	0.07	0.07	0.07
Isopropylbenzene	0.07	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
1,1,2,2-Tetrachloroethane	0.35	0.25	0.24	0.24	0.23	0.22	0.20	0.19	0.19
Propylbenzene	0.09	BDL	BDL	BDL	BDL	0.01	BDL	BDL	BDL
1,3,5-Trimethylbenzene	0.06	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
1,2,4-Trimethylbenzene	0.41	0.32	0.48	0.32	0.31	0.28	0.26	0.27	0.28
1,3-Dichlorobenzene	BDL	BDL	BDL	BDL	BDL	0.02	BDL	BDL	0.02
Naphthalene	0.41	0.30	0.35	0.30	0.29	0.28	0.26	0.25	0.27
Methanol	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL	BDL
Dimethyl formamide	BDL	BDL	BDL	BDL	6.71	7.29	BDL	BDL	BDL
Acetone	BDL	BDL	BDL	BDL	1653.32	1479.034	BDL	BDL	BDL

Note: The value of BDL is 0.1 mg/L

The bore well samples collected from A, B & C are used for irrigation purpose and bore wells D to I are unused for long time, the impact of untreated effluent discharge is observed in the bore well samples of E & F.

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Regional Director
CENTRAL POLLUTION CONTROL BOARD
(MoEF & CC Govt. of India)
Regional Directorate (Chennai)
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Ambattur Industrial Estate, Chennai - 600 058

IX Whether 6th respondent had violated any of the conditions imposed and also to ascertain as to whether they have expanded their activity without obtaining any necessary environment clearance as required under the EIA Notification, 2006.

A. Status of statutory permissions/clearances obtained by the unit

The unit has obtained CFO to manufacture products as shown in figure 1 below, the validity of the CFO has been expired, however the unit has applied for renewal of CFO to TSPCB. The unit has taken Environmental Clearance (EC) from MoEF&CC vide order dated 27.02.2020 to expand the manufacturing capacity from 0.35 TPD to 14.2 TPD by acquiring additional land area of 15.675 acres in the same industry premises. TSPCB issued CFE for expansion vide order dated 07.05.2020.

The unit again obtained EC for further Expansion from State Level Environment Impact Assessment Authority (SEIAA), Telangana State vide order dated 13.11.2020 for manufacturing of 35 products with production quantity of 20 TPD and also a Co-Generation Power Plant of 1x2 MW. TSPCB issued CFE for further expansion vide order dated 29.05.2021. Hence the unit has taken statutory clearances from MoEF&CC, SIEAA and TSPCB for the expansions.

During inspection, the expansion work was under progress and the unit representative informed that the expansion work will be completed within two months and will obtain CFO from TSPCB for operation.

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S.No	Product Name	Production per Day (Kg)
	GROUP- A	
1	N-(2-Methyl-5-aminophenyl)-4-(3-pyridyl)-2-pyrimidine amine	116.7
2	4-[(4-Methylpiperazin-1-yl)methyl]benzoic acid dihydrochloride	133.3
3	2, 3-Epoxy-2-methyl-N-[4-cyano-3-(trifluoromethyl) phenyl] propanamide	61.1
4	Ethyl-N-phthaloyl-p-amino -L-phenyl alaninate Hydrochloride	16.7
5	2-Deoxy-2,2-Difluoro-D-Erythro-Pentafuranousulose-3, 5-Dibenzoate	22.2
Total production capacity from Group- A		**350 kg/day**
1	Bis-(2-Chloroethyl) Amine Hydrochloride	83.3
2	N-Acetyl Cytosine	41.7
3	Benzonitrile 4-(1h-1,2,4-Triazol-1-yl Methyl)	55.6
4	N-Phthaloyl, D,L Glutamic acid anhydride	69.4
5	2',3'-Di-O-acetyl-5'-deoxy-5-fluorocytidine	100.0
Total production capacity from Group-B		**350 kg/day**
Total production capacity on worst combination i.e., for Group-A or Group-B.		**350 kg/day**

Figure 1: Consented products for manufacturing as per the CFO dated 30.05.2017

X If the mechanisms provided are not sufficient to control the odour and other pollution alleged, then what are all the methodology to be adopted for the purpose of resolving the issue.

1. The unit is claiming to be as a Zero Liquid Discharge industry, however as per the observations, analysis results of the stagnated water between M/s Hazelo & M/s Optimus Compound Walls and no provisions provided in the production block A extension for HTDS effluent suggests that the unit is discharging untreated effluent.

2. The ETP provided by unit for treating LTDS and HTDS effluent is not adequate for meeting the ZLD system. Hence the ETP shall be revamped/augmented for effective performance.

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3. The scrubbers provided for productions blocks is insufficient and can be changed /rectified for controlling the VOCs emissions into environment. The scrubber shall be provided with adsorption column system with granular activated carbon specific to gaseous adsorption to control odour nuisance.

4. The soil samples collected in front of the unit, between the compound wall of M/s Optimus, west side of M/s Chemic Life Sciences confirms the discharge of untreated effluent from M/s Hazelo Labs and other adjacent units located in the area. Hence TSPCB shall give directions to all the eight industries to borne the cost for remediation of soil where discharge of untreated effluent was observed.

Hence CPCB Proposes following methodology to be adopted for the purpose of resolving odour and other pollutions

Based on the field observations and monitoring results, it is proposed to issue directions under section 18 (1) (b) of Water and Air Act to TSPCB by CPCB to ensure that the following points are implemented by M/s Hazelo Lab Pvt. Ltd for the prevention of environment pollution:

1. The unit shall provide provision for collecting and treating the HTDS effluent generated from Production Block A Extension and shall ensure that no untreated effluent is discharged outside the unit premises. The online meter connected to the scrubber of the Production Block A extensions shall be rectified and connected to TSPCB server.

2. The unit shall augment MEE & RO, so as to achieve ZLD system. The flow meters attached to RO & MEE should be rectified so that flow rate and cumulative readings can be generated and noted to cross verify the ZLD system. The flow meters at RO & MEE should be installed in the flow line /connection line rather than placing in the storage tanks outlets.

H.D. VARALAXMI, M.Tech
Regional Director
CENTRAL POLLUTION CONTROL BOARD
(MoEF & CC Govt. of India)
Regional Directorate (Chennai)
2nd Floor 77-A, South Avenue Road,
Ambattur Industrial Estate, Chennai - 600 058

3. The unit shall provide the adsorption column system with granular activated carbon specific to gaseous adsorption for the scrubbers provided in the production blocks A, A Extension & Block B to control the VOCs emissions as well odour nuisance.

4. The unit shall make proper arrangement for monitoring of HCL mist and VOCs in the vents of the scrubbers attached to production blocks.

5. The unit shall remove all the flexible hose pipes near the productions blocks A & A extension.

6. The industry shall carry out Leak Detection and Repair program at frequent interval of times to assess the solvent losses and shall take appropriate measures to control to arrest the solvent losses and reduce the VOCs in the premises. The records shall be maintained and made available for the inspecting officials.

7. The unit shall ensure that 95% of solvent are recovered from Solvent Recovery Plant (SRP) and shall be reused completely in the process. The day to day generation, recovered and reused may be recorded and made available for the inspecting officials.

8. The unit shall ensure that hazardous wastes shall be disposed within 90 days from the date of generation. Unit shall maintain proper records on disposal of drums.

9. The Agricultural University shall be engaged to determine the extent of pollution and to provide the suitable remediation for effective crop growth.

10. The contaminated soil/ sediment in the untreated effluent discharged land outside the premises as well as inside the unit of M/s Hazelo shall be removed & disposed properly. The cost of removal shall be borne by all the industries located in this area.

H.D. VARALAXMI, M.Tech
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As per the monitoring results, it is found that M/s Hazelo Labs and other adjacent pharmaceutical industries have discharged their untreated/partially treated effluent on land as well as contributing to VOC emission in Ambient Air. **TSPCB shall direct all the pharmaceutical industries in the area to submit the time bound action plan for removal of contaminated sediments/soil and control of VOC emission in Ambient Air as well as adequate pollution control measures to achieve ZLD**. TSPCB shall periodically review their action plan & regularly monitor VOC in the area to ensure the effective implementation.

24/08/22

(R. Rajkumar)
Scientist D

(Poornima. B M)
Scientist D

Item No.10:

Annexure 1

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI

Original Application No. 97 of 2021 (SZ)

(Through Video Conference)

IN THE MATTER OF:

Ravula Lingaswamy, Yadadri
Bhuvanagiri District and 3 Ors.

...Applicant(s)

Versus

Union of India,
Rep. By its Secretary, MoEF,
New Delhi & Ors.

...Respondent(s)

Date of hearing: 03.03.2022.

CORAM:

HON'BLE Mr. JUSTICE K. RAMAKRISHNAN, JUDICIAL MEMBER

HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER

For Applicant(s): Mr. Sravan Kumar.

For Respondent(s): Mr. Meyyappan represented
Mrs. Me. Saraswathy for R1.
Mrs. H. Yasmeen Ali for R2, R4 & R5.
Mr. T. Saikrishnan through
Ms. J. Dayana for R3.
Mr. K.S. Viswanathan for R6.

ORDER

1. As per order dated 27.08.2021, this Tribunal had considered the report submitted by the Environmental Engineer, Telangana State Pollution Control Board dated 24.06.2021 and extracted in Para (3) of the order and then, passed the following order:-

> *"4. The learned counsel appearing for the applicant submitted that the report is not reflecting the real aspects and in fact, it is very difficult to stand near the factory premises due to the odour pollution that is emanating from the effluents discharged from the unit.*
>
> *5. Further, the learned counsel submitted that still the soil quality has not been improved. Though the State Pollution Control Board had taken water samples from the bore well in agricultural lands of Sri Ram Reddy wherein, it was mentioned that it confirms the drinking water specifications except the Total Hardness as $CaCO_3$ is exceeding the standards, they have not taken the samples from the inlet and outlet of the treatment plant said to have been installed by the 6th respondent unit so as to ascertain as to whether the inlet and outlet norms are being in conformity with the standard provided.*
>
> *6. Further, it is also not clear from the report as to whether the ZLD system is operational throughout so as to ascertain whether there is any possibility of untreated discharges are being done by the unit into the agricultural fields. They have also not taken samples from the nearby bore wells and water bodies so as to ascertain the water quality in those areas. It is also not known whether the ZLD system has been bypassed and untreated effluents discharged into water bodies.*
>
> *7. The learned counsel appearing for the 6th respondent submitted that closure orders have been revoked on satisfaction of the Pollution Control Board with compliance of the directions issued by them by the 6th respondent.*
>
> *8. Instead of calling for a report from the supervisory body i.e. Central Pollution Control Board, we feel it appropriate to direct the High Level Expert Committee of the Telangana State Pollution Control Board itself to inspect the area in question and submit a further report on the basis of the allegations made in the application as well as the observation made by this Tribunal, so that the apprehension of the applicant regarding the alleged pollution that is being caused on account of the operation of the 6th respondent unit can be considered in its entirety.*

9. It is also seen from the report that during short period there was a closure, but the unit was functioning. It was not mentioned in the report as to whether any environmental compensation or compensation for violation has been imposed by the State Pollution Control Board in this regard.

10. This aspect also can be considered by the High Level Expert Committee while submitting the report to this Tribunal. The said committee is directed to ascertain as to whether the ZLD is operational continuously without bypassing the ZLD system, whether the Online Continuous Emission/Effluent Monitoring System (OCEMS) is functioning properly and if there is any defect in the system, is there any provision for stopping the production of the unit and if not, what are the measures to be taken for that purpose as has been done by the Telangana State Pollution Control Board in similar issue in Tandur Citizens Welfare Association's case (O.A. No.195 of 2016) in respect of cement factories where interlocking system has been installed.

11. The said committee is directed to submit the report to this Tribunal on or before 22.09.2021 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

12. The applicant is at liberty to file his objection to the committee report and also submit a copy of the same to the High Level Expert Committee as well, so that they can also consider those things before filing the report before this Tribunal.

13. The Registry is directed to communicate this order to the Chairman, Telangana State Pollution Control for giving necessary direction to the High Level Expert Committee functioning under the Telangana State Pollution Control Board to comply with the directions issued by this Tribunal."

2. The case was originally posted to 22.09.2021 for completion of pleadings, filing objections (if any) to the report and also for consideration of further report.

3. Thereafter, since no reports have been filed, the matter has been adjourned from time to time by successive notifications and lastly, it was adjourned to today by notification dated 02.02.2022.

4. We have received the memo dated 01.02.2022 submitted by the Telangana State Pollution Control Board stating that the High Level Committee was constituted by the Board during September 2011 with limited scope and role of recommending suitable Zero Liquid Discharge (ZLD) technology for small scale Bulk Drug & Drug Intermediate industries in the erstwhile Nalgonda District. The High-Level Committee after its study and inspections submitted recommendations and on that basis, the Board has issued directions dated 23.06.2012 to the Bulk drug industries to comply with the recommendations. Thereafter, the High Level Committee became inoperative and they are not now functioning as well.

5. So under such circumstances, we feel it appropriate to direct the Integrated Regional Office of the Central Pollution Control Board, Chennai to inspect the unit in question and submit a factual as well as action taken report, if there is any violation found and if the mechanism provided are not sufficient to control the odour and other pollution alleged, then what are all the methodology to be adopted for the purpose of resolving the issue.

6. The Integrated Regional Office of the Central Pollution Control Board, Chennai is directed to verify the Terms of Reference already issued by this Tribunal directing the State Pollution Control Board to look into the issue for the purpose of filing the report.

7. The Telangana State Pollution Control Board is directed to furnish the copy of the application and their reports already filed before this Tribunal and the orders passed by the Tribunal to the officer who is going to inspect the area from the Integrated Regional Office of the Central Pollution Control Board, Chennai, so that they will get an idea about the case and the things to be done by them.

8. They are directed to submit the report to this Tribunal on or before 31.03.2022 by e-filing in the form of Searchable PDF/OCR Supportable PDF and not in the form of Image PDF along with necessary hardcopies to be produced as per Rules.

9. The Registry is directed to communicate this order to the official respondents, Chairman – Telangana State Pollution Control Board and the Integrated Regional Office of the Central Pollution Control Board, Chennai by e-mail for their information and compliance of directions.

10. For completion of pleadings, filing objections (if any) to the report and consideration of further report, post on 31.03.2022.

Sd/-
Justice K. Ramakrishnan, JM

Sd/-
Dr. Satyagopal Korlapati, EM

O.A. No.97/2021 (SZ),
03rd March 2022. Mn.

Annexure 2

TELANGANA STATE POLLUTION CONTROL BOARD
REGIONAL OFFICE: NALGONDA

H.No. 8-15, 1st Floor
Sri Lakshmi Complex
Sri Vinayaka Nagar, Hyderabad Road
Nalgonda-508001, Ph:08682-248005

Notice No.72001/PCB/RO-NLG/2022 – 68, Date: 05.02.2022

Sub : TSPCB, RO – NLG – Accumulation of contaminated rain water / seepages in the industrial cluster of Dothigudem – Lifting of the same to CETP for treatment – Reg.

* * *

Attention is invited to the subject. It is observed that contaminated rainwater /seepages were getting accumulated in the Low Lying areas in the industrial cluster of Dothigudem. To avoid furhter contamination of the ground water in the area, it is directed to send the same to common effluent treatment plant (CETP) for further treatment and disposal collectively by the cluster units (or) individual units and submit the compliance along with manifest copies.

B. Rajendra 05/02/2022
ENVIRONMENTAL ENGINEER
ENVIRONMENTAL ENGINEER
T.S. Pollution Control Board,
Regional Office, Nalgonda.

To,

1 M/s. Hazelo Lab Pvt Ltd.,

2 M/s. V.J. Sai Chem,

3 M/s. Ravoos Laboratories Ltd., (Unit II),

4 M/s. Optimus Drugs (P) Ltd.

5 M/s. Archimedis Laboratories (P) Ltd.,

6 M/s. SVR Laboratories (P) Ltd.,

7 M/s. Chemic Life Sciences (P) Ltd.,

8 M/s. Brundavan Laboratories (P) Ltd.,
Yellagiri (V), Choutuppal (M),
Yadadri Bhavangiri District.

Copy submitted to the JCEE, TSPCB, Zonal Office, RC Puram, Sangareddy District for kind information and necessary action.

Copy submitted to the SEE (Task Force, Board office), TSPCB, Hyderabad for kind information and necessary action.

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

Annexure 3

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-40/TSPCB/TF/HO/2016 - 2160 **Dt.02.03.2022**

C.O. Red
DESPATCH NO:
DATE : 02 MAR 2022

Sub : TSPCB – **M/s. Archimedis Laboratories (P) Ltd., Sy.No.238, Dhotigudem (V), Pochampally (M), Yadadri Bhuvnagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **DIRECTIONS** – Issued – Reg.

Ref :
1. CFO&HWA order dt.15.01.2021 valid upto 30.11.2025.
2. Directions Order No.NLG-40/TSPCB/UH-V/TF/2016-1687, dt.03.02.2021.
3. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
4. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
5. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
6. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.238, Dhotigudem (V), Pochampally (M), Yadadri Bhuvnagiri District is a Bulk Drugs manufacturing industry.

2. **WHEREAS,** vide reference 1st cited, the Board issued CFO & HWA (renewal) to the industry on 15.01.2021 with validity up to 30.11.2025.

3. **WHEREAS,** vide reference 2nd cited, the Board issued direction to the industry on 03.02.2021 in connection with Several Telephonic complaints were received from villagers of Dothigudem and Jiblakpally and Sri Linga Swamy, Srisailam, Damodar reddy and Kistaiah villagers of Anthammagudem regarding Air pollution.

4. **WHEREAS,** vide reference 3rd cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.

5. **WHEREAS,** vide reference 4th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.

6. **WHEREAS,** vide reference 5th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non-compliances:

   a. Industry has not provided flow meters for domestic purpose.

   b. The industry has not provided dome with suction hood followed by scrubber for the High TDS effluent tank to control the odour nuisance.

   c. Industry has not provided scrubber to the ATFD.

   d. The industry is using hose pipes for transfer of effluents.

7. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

Sample code	:	Sample details / collection point
358	-	Raw Effluent
359	-	Stripper Feed
360	-	Stripper Condensate
361	-	MEE Condensate
362	-	RO Permeate

363 - RO Reject
364 - ATFD Condensate

Parameters	Method (*) No.	Unit	Results						
			358	359	360	361	362	363	364
pH at 25°C	4500-B	-	1.88	10.48	10.86	4.82	4.76	4.81	5.39
Total Suspended Solids	2540-B	mg/L	316	1754	1733	224	102	146	62
Total Dissolved Solids	2540-C	mg/L	18101	86212	63777	10832	8092	9802	6917
COD	5220-B	mg/L	11748	26296	27386	16027	17116	20072	17349
Oil and Grease	5520 – B	mg/L	3.2	3.9	1.5	0.9	1.2	1.9	1.4

Remarks:
1. The RO-Permeate is acidic in nature and having very high TDS and COD values.
2. The stage wise values indicate that the ZLD system is not working properly.

GC-MS Analysis (Finger Print Analysis results)

Sample code : Sample details / collection point
358 - Raw Effluent
359 - Stripper Feed

Sample Code: 358	
S. No	**Compounds identified**
1	Toluene
2	1,3,5-Cycloheptatriene
3	Formamide, N,N-dimethyl-
4	1-Pentanol, 4-amino-
5	1-Propanol, 2-amino-,
6	Uramil-N,N-diacetic acid
7	Carbamic acid, phenyl ester
8	Triethyl methanetricarboxylate
9	2-Amino-4- methylbenzophenone

Sample Code: 359	
S. No	**Compounds identified**
1	Propane, 2-methyl-1-nitro-
2	Butane, 1-bromo-
3	Toluene
4	Formamide, N,N-dimethyl-
5	1-Propanol, 2-amino-,
6	2-Propanamine
7	2-Butanone, (1-methylpropyl)hydrazone
8	Phenol
9	Tributylamine
10	Tetra-N-butylammonium chloride
11	1,2-Ethanediamine, N,N'-dibutyl
12	1-Benzoylimidazolidin-2-one
13	2-Amino-4-methylbenzophenone

Sample code : Sample details / collection point
22/02/127 - Cooling Tower connected to production block.
22/02/128 - Cooling Tower connected to production block.
22/02/129 - Cooling Tower connected to Chilling plant.

Parameters	Method (*) No.	Unit	Results		
			22/02/127	22/02/128	22/02/129
pH at 25°C	4500-B	-	8.92	10.09	8.37
Total Suspended Solids	2540-B	mg/L	111	35	134

Total Dissolved Solids	2540-C	mg/L	7769	2695	6547
COD	5220-B	mg/L	2365	11664	1021
Oil and Grease	5520 – B	mg/L	0.9	1.3	0.4

Remarks: All the three Cooling tower Samples are having high TDS and COD values

8. **WHEREAS,** vide reference 6th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee of Rs.2.0 Lakhs out of Rs.6.0 Lakhs and issue certain directions to the industry to comply within one month.

9. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issue following directions to comply within One Month:**

   i. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.

   ii. The industry shall regularly treat the effluents in stripper, MEE, ATFD, followed by RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and maintain the records.

   iii. The industry shall treat the domestic waste water from the labour quarters / Canteen in the ZLD system and shall not discharge any waste water outside the industry premises under any circumstances.

   iv. The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.

   v. The industry shall install / provide flow meters for domestic purposes within one week.

   vi. The industry shall take necessary measures to prevent entering of rain water into the operating area of the stripper, MEE, RO and ATFD to avoid contamination of rain water runoff.

   vii. The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.

   viii. The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.

   ix. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.

   x. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.

   xi. The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.

   xii. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises

   xiii. The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.

   xiv. The industry shall maintain proper housekeeping within the premises.

   xv. The industry shall submit Bank Guarantee of Rs.2 Lakhs recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.

10. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988

11. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s. Archimedis Laboratories (P) Ltd.,
Sy.No.238, Dhotigudem (V),
Pochampally (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvangiri for kind information.
2. The JCEE, Z.O, R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report after One Month without fail.**
4. Concerned file.

// T.C.F.B.O //

BVB Giridhar

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-40/TSPCB/TF/HO/2016 - 2161 **Dt. 02.03.2022**

DESPATCH NO: DATE : 02 MAR 2022

Sub : TSPCB – **M/s. Archimedis Laboratories (P) Ltd., Sy.No.238, Dhotigudem (V), Pochampally (M), Yadadri Bhuvnagiri District** – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **DIRECTIONS** – Issued – Reg.

Ref :
1. CFO&HWA order dt. 15.01.2021 valid upto 30.11.2025.
2. Directions Order No.NLG-40/TSPCB/UH-V/TF/2016-1687, dt.03.02.2021.
3. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
4. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
5. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
6. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.238, Dhotigudem (V), Pochampally (M), Yadadri Bhuvnagiri District is a Bulk Drugs manufacturing industry.

2. **WHEREAS,** vide reference 1st cited, the Board issued CFO & HWA (renewal) to the industry on 15.01.2021 with validity up to 30.11.2025.

3. **WHEREAS,** vide reference 2nd cited, the Board issued direction to the industry on 03.02.2021 in connection with Several Telephonic complaints were received from villagers of Dothigudem and Jiblakpally and Sri Linga Swamy, Srisailam, Damodar reddy and Kistaiah villagers of Anthammagudem regarding Air pollution.

4. **WHEREAS,** vide reference 3rd cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.

5. **WHEREAS,** vide reference 4th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.

6. **WHEREAS,** vide reference 5th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non compliances:

   a. Industry has not provided flow meters for domestic purpose.

   b. The industry has not provided dome with suction hood followed by scrubber for the High TDS effluent tank to control the odour nuisance.

   c. Industry has not provided scrubber to the ATFD.

   d. The industry is using hose pipes for transfer of effluents.

7. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

Sample code	**: Sample details / collection point**
358	- Raw Effluent
359	- Stripper Feed
360	- Stripper Condensate
361	- MEE Condensate
362	- RO Permeate
363	- RO Reject
364	- ATFD Condensate

Parameters	Method (*) No.	Unit	Results						
			358	359	360	361	362	363	364
pH at 25°C	4500-B	-	1.88	10.48	10.86	4.82	4.76	4.81	5.39
Total Suspended Solids	2540-B	mg/L	316	1754	1733	224	102	146	62
Total Dissolved Solids	2540-C	mg/L	18101	86212	63777	10832	8092	9802	6917
COD	5220-B	mg/L	11748	26296	27386	16027	17116	20072	17349
Oil and Grease	5520 – B	mg/L	3.2	3.9	1.5	0.9	1.2	1.9	1.4

Remarks:
1. The RO-Permeate is acidic in nature and having very high TDS and COD values.
2. The stage wise values indicate that the ZLD system is not working properly.

GC-MS Analysis (Finger Print Analysis results)

Sample code : Sample details / collection point
358 - Raw Effluent
359 - Stripper Feed

Sample Code: 358	
S. No	**Compounds identified**
1	Toluene
2	1,3,5-Cycloheptatriene
3	Formamide, N,N-dimethyl-
4	1-Pentanol, 4-amino-
5	1-Propanol, 2-amino-,
6	Uramil-N,N-diacetic acid
7	Carbamic acid, phenyl ester
8	Triethyl methanetricarboxylate
9	2-Amino-4- methylbenzophenone

Sample Code: 359	
S. No	**Compounds identified**
1	Propane, 2-methyl-1-nitro-
2	Butane, 1-bromo-
3	Toluene
4	Formamide, N,N-dimethyl-
5	1-Propanol, 2-amino-,
6	2-Propanamine
7	2-Butanone, (1-methylpropyl)hydrazone
8	Phenol
9	Tributylamine
10	Tetra-N-butylammonium chloride
11	1,2-Ethanediamine, N,N'-dibutyl
12	1-Benzoylimidazolidin-2-one
13	2-Amino-4-methylbenzophenone

Sample code : Sample details / collection point
22/02/127 - Cooling Tower connected to production block.
22/02/128 - Cooling Tower connected to production block.
22/02/129 - Cooling Tower connected to Chilling plant.

Parameters	Method (*) No.	Unit	Results		
			22/02/127	22/02/128	22/02/129
pH at 25°C	4500-B	-	8.92	10.09	8.37

Total Suspended Solids	2540-B	mg/L	111	35	134
Total Dissolved Solids	2540-C	mg/L	7769	2695	6547
COD	5220-B	mg/L	2365	11664	1021
Oil and Grease	5520 – B	mg/L	0.9	1.3	0.4

Remarks: All the three Cooling tower Samples are having high TDS and COD values

8. **WHEREAS,** vide reference 6th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee of Rs.2.0 Lakhs out of Rs.6.0 Lakhs and issue certain directions to the industry to comply within one month.
9. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issue following directions to comply within One Month:**
   i. The industry shall provide / maintain dome with suction hood followed by scrubber to the High TDS effluent collection tanks to control the emissions within one month.
   ii. The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance taken up, quantity of scrubber liquid used, maintain of pH levels etc.
   iii. The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.
   iv. The industry shall provide odour suppressant mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.
   v. The industry shall provide online VOC analyser and connect the same to Board's website.
   vi. The industry shall comply with the Standard Operating Procedure (SOP) specified for solvent recovery plants by CPCB.
   vii. The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within a month.
   viii. The industry shall install the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.
10. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.
11. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s. Archimedis Laboratories (P) Ltd.,
Sy.No.238, Dhotigudem (V),
Pochampally (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvangiri for kind information.
2. The JCEE, Z.O, R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report after One Month without fail.**
4. Concerned file.

// T.C.F.B.O //

BVB Girish

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No. NLG-48/TSPCB/TF/HO/2016 - 2163 **Dt:02.03.2022**

DESPATCH NO:

DATE : 02 MAR 2022

Sub : TSPCB – **M/s. Optimus Drugs (P) Ltd., Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **DIRECTIONS** – Issued – Reg.

Ref:
1. Auto renewal of CFO & HWA order dt.18.09.2017 for a period upto 31.12.2022.
2. CFO Expansion (phase-I) order No. 200522362965, dt.16.03.2020 with a validity period up to 31.10.2023.
3. Directions issued to the industry on 26.02.2021 & 29.05.2021.
4. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
5. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
6. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
7. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District engaged in manufacturing of Bulk Drugs and intermediates.

2. **WHEREAS,** vide reference 1st cited, the Board has issued Auto renewal of CFO & HWA order vide dt.18.09.2017 for a period upto 31.12.2022. The Board issued CFO & HWA (expansion Phase-I) to the industry vide order dated 16.03.2020 with a validity period up to 31.10.2023 vide reference 2nd cited.

3. **WHEREAS,** vide reference 3rd cited, the Board issued directions to the industry on 26.02.2021 & 29.05.2021 in connection with various complaints.

4. **WHEREAS,** vide reference 4th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.

5. **WHEREAS,** vide reference 5th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.

6. **WHEREAS,** vide reference 6th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non-compliances:

   i. Industry has not provided dome for effluent tanks and simply covered with asbestos sheets. During inspection, odour was observed at vacuum pump area.

   ii. Contaminated water was stagnated outside the South side and West side compound walls. However, the analysis values are not matching with the samples collected from the industry.

   iii. The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest VOCs.

iv. Industry has not connected process and vacuum leak sources through fume extraction system to a Cryogenic condensation followed by activated charcoal bed to control air pollution.

7. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

Sample code	:	Sample details / collection point
370	-	Fresh Water Ro rejects
371	-	Stripper Feed (High TDS)
372	-	Low TDS/ETP Inlet
373	-	MEE & ATFD Condensate
374	-	ETP Outlet/RO Inlet
375	-	ETP RO Rejects
376	-	ETP RO Permeate

Parameters	Method (*) No.	Unit	Results						
			370	371	372	373	374	375	376
pH at 25°C	4500-B	-	7.4	7.1	7.7	7.5	7.8	8.14	7.6
Total Suspended Solids	2540-B	mg/L	66	1030	246	50	82	20	10
Total Dissolved Solids	2540-C	mg/L	1650	23800	2900	750	1550	4500	130
COD	5220-B	mg/L	35	34200	3750	5100	520	1744	24
Oil and Grease	5520 – B	mg/L	0.1	3.8	1.5	0.1	0.1	<0.1	<0.1

Sample code	:	Sample details / collection point
377	-	Cooling Tower – 1
378	-	Cooling Tower – 2
379	-	Cooling Tower – 3
380	-	Cooling Tower – 4

Parameters	Method (*) No.	Unit	Results			
			377	378	379	380
pH at 25°C	4500-B	-	8.05	7.76	7.89	8.01
Total Suspended Solids	2540-B	mg/L	8	9	8	48
Total Dissolved Solids	2540-C	mg/L	1069	1090	1030	1420
COD	5220-B	mg/L	292	348	372	384
Oil and Grease	5520 – B	mg/L	<0.1	0.1	0.1	0.1

GC-MS Analysis (Finger Print Analysis results)

Sample code	:	Sample details / collection point
371	-	Stripper Feed (High TDS)

Sample Code: 22/01/371	
S. No	**Compounds identified**
1	2-Propanone, oxime
2	Toluene
3	Diisopropylethylamine
4	Formamide, N,N-dimethyl-
5	Benzene, bromo-
6	Sebacic acid, 2-methoxyethyl undecyl ester
7	Docosanoic acid, methyl ester
8	Ribofuranose, 1,5-anhydro-2,3-O-isopropylidene-,d-

Sample code : **Sample details / collection point**

22/01/381 - Stagnated water collected Outside corner of M/s. Chemic life sciences and M/s. Optimus Pvt. Ltd.

Parameters	Method (*) No.	Unit	Results 22/01/381
pH at 25°C	4500-B	-	6.87
Total Suspended Solids	2540-B	mg/L	395
Total Dissolved Solids	2540-C	mg/L	12430
COD	5220-B	mg/L	1556
BOD 3 at 27°C	IS 3025, 1993	mg/L	325
Oil and Grease	5520 – B	mg/L	2.8

Remarks: The sample is having high TDS, COD & BOD values.

Sample Code: 22/01/381

S. No	Compounds identified	Remarks
1	Phosphine, triphenyl-	The Compounds Sl.No. 1, 2, 4 & 5 detected in this sample are also present in sample No. 22/01/365 i.e, High TDS sample of M/s. Chemic Life Sciences Pvt. Ltd, Dothigudem.
2	Triphenylphosphine sulphide	
3	Tetra-N-butylammonium bromide	
4	Triphenylphosphine oxide	
5	Butylaldehyde, 4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl]-	

Sample code : **Sample details / collection point**

22/01/382 : Stagnated water collected Outside corner of M/s. Optimus Pvt. Ltd, and M/s. Hazelo Lab Pvt Limited.

Parameters	Method (*) No.	Unit	Results 22/01/382
pH at 25°C	4500-B	-	7.36
Total Suspended Solids	2540-B	mg/L	342
Total Dissolved Solids	2540-C	mg/L	12374
COD	5220-B	mg/L	1760
BOD 3 at 27°C	IS 3025, 1993	mg/L	353
Oil and Grease	5520 – B	mg/L	3.2

Remarks: The sample is having high TDS,COD & BOD values.

Sample Code: 22/01/382

S. No	Compounds identified	Remarks
1	Phosphine, triphenyl-	The Compounds Sl.No. 1, 2, & 3 detected in this sample are also present in sample No. 22/01/365 i.e, High TDS sample of M/s. Chemic Life Sciences Pvt. Ltd, Dothigudem.
2	Triphenylphosphine sulphide	
3	Butylaldehyde,4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl]-	

8. **WHEREAS,** vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry to comply within one month.

9. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issue following directions to the industry to comply with:**

   i. The industry shall provide / maintain dome with suction hood followed by scrubber to the High TDS effluent collection tanks to control the emissions within one month.

   ii. The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance takenup, quantity of scrubber liquid used, maintain of pH levels etc.

   iii. The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.

   iv. The industry shall provide odour suppresent mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.

   v. The industry shall provide online VOC analyser and connect the same to Board's website.

   vi. The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within a month.

   vii. The industry shall install the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.

10. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

11. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s. Optimus Drugs (P) Ltd.,
Dhothigudem Village,
Pochampally Mandal,
Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report after One Month without fail.**
4. Concerned file.

// T.C.F.B.O //

BvBGirish

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No. NLG-48/TSPCB/TF/HO/2016 - 2164 **Dt:02.03.2022**

DESPATCH NO:
DATE : 02 MAR 2022

Sub : TSPCB – **M/s. Optimus Drugs (P) Ltd., Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **DIRECTIONS** – Issued – Reg.

Ref :
1. Auto renewal of CFO & HWA order dt.18.09.2017 for a period upto 31.12.2022.
2. CFO Expansion (phase-I) order No. 200522362965, dt.16.03.2020 with a validity period up to 31.10.2023.
3. Directions issued to the industry on 26.02.2021 & 29.05.2021.
4. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
5. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
6. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
7. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District engaged in manufacturing of Bulk Drugs and intermediates.

2. **WHEREAS,** vide reference 1st cited, the Board has issued Auto renewal of CFO & HWA order vide dt.18.09.2017 for a period upto 31.12.2022. The Board issued CFO & HWA (expansion Phase-I) to the industry vide order dated 16.03.2020 with a validity period up to 31.10.2023 vide reference 2nd cited.

3. **WHEREAS,** vide reference 3rd cited, the Board issued directions to the industry on 26.02.2021 & 29.05.2021 in connection with various complaints.

4. **WHEREAS,** vide reference 4th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.

5. **WHEREAS,** vide reference 5th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.

6. **WHEREAS,** vide reference 6th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non-compliances:

i. Industry has not provided dome for effluent tanks and simply covered with asbestos sheets. During inspection, odour was observed at vacuum pump area.

ii. Contaminated water was stagnated outside the South side and West side compound walls. However, the analysis values are not matching with the samples collected from the industry.

iii. The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest VOCs.

iv. Industry has not connected process and vacuum leak sources through fume extraction system to a Cryogenic condensation followed by activated charcoal bed to control air pollution.

7. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

Sample code	:	Sample details / collection point
370	-	Fresh Water Ro rejects
371	-	Stripper Feed (High TDS)
372	-	Low TDS/ETP Inlet
373	-	MEE & ATFD Condensate
374	-	ETP Outlet/RO Inlet
375	-	ETP RO Rejects
376	-	ETP RO Permeate

Parameters	Method (*) No.	Unit	Results						
			370	371	372	373	374	375	376
pH at 25°C	4500-B	-	7.4	7.1	7.7	7.5	7.8	8.14	7.6
Total Suspended Solids	2540-B	mg/L	66	1030	246	50	82	20	10
Total Dissolved Solids	2540-C	mg/L	1650	23800	2900	750	1550	4500	130
COD	5220-B	mg/L	35	34200	3750	5100	520	1744	24
Oil and Grease	5520 – B	mg/L	0.1	3.8	1.5	0.1	0.1	<0.1	<0.1

Sample code	:	Sample details / collection point
377	-	Cooling Tower – 1
378	-	Cooling Tower – 2
379	-	Cooling Tower – 3
380	-	Cooling Tower – 4

Parameters	Method (*) No.	Unit	Results			
			377	378	379	380
pH at 25°C	4500-B	-	8.05	7.76	7.89	8.01
Total Suspended Solids	2540-B	mg/L	8	9	8	48
Total Dissolved Solids	2540-C	mg/L	1069	1090	1030	1420
COD	5220-B	mg/L	292	348	372	384
Oil and Grease	5520 – B	mg/L	<0.1	0.1	0.1	0.1

GC-MS Analysis (Finger Print Analysis results)

Sample code	:	Sample details / collection point
371	-	Stripper Feed (High TDS)

Sample Code: 22/01/371	
S. No	**Compounds identified**
1	2-Propanone, oxime
2	Toluene
3	Diisopropylethylamine
4	Formamide, N,N-dimethyl-
5	Benzene, bromo-
6	Sebacic acid, 2-methoxyethyl undecyl ester
7	Docosanoic acid, methyl ester
8	Ribofuranose, 1,5-anhydro-2,3-O-isopropylidene-,d-

Sample code	:	Sample details / collection point
22/01/381	:	Stagnated water collected Outside corner of M/s. Chemic life sciences and M/s. Optimus Pvt. Ltd.

Parameters	Method (*) No.	Unit	Results
			22/01/381
pH at 25°C	4500-B	-	6.87
Total Suspended Solids	2540-B	mg/L	395
Total Dissolved Solids	2540-C	mg/L	12430
COD	5220-B	mg/L	1556
BOD 3 at 27°C	IS 3025, 1993	mg/L	325
Oil and Grease	5520 – B	mg/L	2.8

Remarks: The sample is having high TDS, COD & BOD values.

Sample Code: 22/01/381

S. No	Compounds identified	Remarks
1	Phosphine, triphenyl-	The Compounds Sl.No. 1, 2, 4 & 5 detected in this sample are also present in sample No. 22/01/365 i.e, High TDS sample of M/s. Chemic Life Sciences Pvt. Ltd, Dothigudem.
2	Triphenylphosphine sulfide	
3	Tetra-N-butylammonium bromide	
4	Triphenylphosphine oxide	
5	Butylaldehyde, 4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl]-	

Sample code : Sample details / collection point

22/01/382 : Stagnated water collected Outside corner of M/s. Optimus Pvt. Ltd, and M/s. Hazelo Lab Pvt Limited.

Parameters	Method (*) No.	Unit	Results
			22/01/382
pH at 25°C	4500-B	-	7.36
Total Suspended Solids	2540-B	mg/L	342
Total Dissolved Solids	2540-C	mg/L	12374
COD	5220-B	mg/L	1760
BOD 3 at 27°C	IS 3025, 1993	mg/L	353
Oil and Grease	5520 – B	mg/L	3.2

Remarks: The sample is having high TDS,COD & BOD values.

Sample Code: 22/01/382

S. No	Compounds identified	Remarks
1	Phosphine, triphenyl-	The Compounds Sl.No. 1, 2, & 3 detected in this sample are also present in sample No. 22/01/365 i.e, High TDS sample of M/s. Chemic Life Sciences Pvt. Ltd, Dothigudem.
2	Triphenylphosphine sulphide	
3	Butylaldehyde,4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl]-	

8. **WHEREAS,** vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussions, the Committee recommended to issue certain directions to the industry to comply within one month.

9. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issue following directions to the industry to comply within One Month:**

   i. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.

   ii. The industry shall regularly treat the effluents in stripper, MEE, ATFD, Biological ETP followed by RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and maintain the records.

   iii. The industry shall treat the domestic waste water from the labour quarters / Canteen in the ZLD system and shall not discharge any waste water outside the industry premises under any circumstances.

   iv. The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre). The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.

   v. The industry shall take necessary measures to prevent entering of rain water into the operating area of the stripper, MEE, RO and ATFD to avoid contamination of rain water runoff.

   vi. The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.

vii. The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.

viii. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.

ix. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.

x. The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.

xi. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises

xii. The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.

xiii. The industry shall maintain proper housekeeping within the premises.

xiv. The industry shall revalidate the Bank Guarantee before its expiry from time to time till further orders from the Board.

10. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

11. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s. Optimus Drugs (P) Ltd.,
Dhothigudem Village,
Pochampally Mandal,
Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report after One Month without fail.**
4. Concerned file.

// T.C.F.B.O //

BVB Girish

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-54/TSPCB/TF/HO/2017 - 2131 **Dt.02.03.2022**

C.O.R.
DESPATCH NO:
DATE : 02 MAR 2022

Sub : TSPCB – **M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **CLOSURE ORDERS – Issued** – Reg.

Ref :
1. CFO&HWA Order (Renewal) No.200822316848, dt.29.06.2020 with a validity upto 31.12.2022.
2. Closure Order No.NLG-NLG-54/TSPCB/UH-II/TF/2017-787, dt.01.07.2019.
3. Revocation of Closure Order No.NLG-54/TSPCB/TF/HO/2017- 558, dt.20.07.2021.
4. O.A.No. 15 of 2022 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai filed by Sri Gummi Narender Reddy.
5. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
6. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
7. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
8. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District and engaged in manufacturing of Bulk Drugs & Intermediates.

2. **WHEREAS,** vide reference 1st cited, the Board issued CFO&HWA order dt.29.06.2020 with a validity period upto 31.12.2022.

3. **WHEREAS,** vide reference 2nd cited, the Board issued Closure Orders to the industry for operating the industry against Stop Production Orders issued on 22.06.2019 to the industry by the Board.

4. **WHEREAS,** vide reference 3rd cited, the Board issued Revocation of Closure Order to the industry on 20.07.2021.

5. **WHEREAS,** vide reference 4th cited, Sri Gummi Narender Reddy filed O.A.No. 15 of 2022 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the pollution problems caused by the industry.

6. **WHEREAS,** vide reference 5th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.

7. **WHEREAS,** vide reference 6th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.

8. **WHEREAS,** vide reference 7th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non-compliances:

    1. The industry has not provided dome with suction hood followed by scrubber for all High TDS effluent tank to control the odour nuisance

2. The industry is not permitted to operate thermic fluid heater of capacity 2 Lakh K.Cal/hr.
3. Industry has not carried out performance study of ZLD system and scrubbers.
4. Sulphur compound smell was observed in the industry.
5. Odour was observed near MEE and production block area.
6. Leakages were observed from the pumps attached to the MEE system.
7. The housekeeping of the industry has to be improved.
8. The industry has not provided water meters at boiler feed, cooling tower, domestic and gardening.
9. The industry has not provided separate detoxification area for cleaning of drums.
10. Industry has provided storage sump of capacity 5 kl and 2 kl for collection of First runoff rain water as against the required capacity of 84 KL for area of 3.5 acres.
11. The industry has not provided vent condensers to the 8 no. of solvent receivers at production blocks.
12. The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of production block scrubbers so as to arrest the VOCs.
13. The industry has not provided scrubber to the HCl storage tank to control air pollution.

9. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

Sample code : Sample details / collection point

22/02/148 - Stripper Feed
22/02/149 - MEE Condensate
22/02/150 - Aeration Tank Inlet
22/02/151 - Aeration Tank Outlet
22/02/152 - RO Permeate
22/02/153 - STP Outlet

Parameters	Method (*) No.	Unit	Results					
			22/02/148	22/02/149	22/02/150	22/02/151	22/02/152	22/02/153
pH at 25°C	4500-B	-	8.85	9.6	8.5	9.2	8.42	8.13
Total Suspended Solids	2540-B	mg/L	2981	<5	87	58	25	151
Total Dissolved Solids	2540-C	mg/L	84425	5026	4887	3390	1580	4162
COD	5220-B	mg/L	70470	29160	8320	2048	412	620
Oil and Grease	5520 – B	mg/L	4.2	2.4	1.6	<0.1	<0.1	0.6

Remarks:
1. The Sample No. 22/02/152, i.e, RO Permeate is having high TDS & COD values.
2. The Sample No. 22/02/153, i.e, STP Outlet Sample is having high TDS & COD values showing Effluent Characteristics.

Sample code : Sample details / collection point

22/02/154 - Cooling Tower connected to production block-B.
22/02/155 - Cooling Tower connected to production block-A.
22/02/156 - Cooling Tower connected to Chilling plant.

Parameters	Method (*) No.	Unit	Results		
			22/02/154	22/02/155	22/02/156
pH at 25°C	4500-B	-	8.6	7.3	8.2
Total Suspended Solids	2540-B	mg/L	59	78	457
Total Dissolved Solids	2540-C	mg/L	850	1980	15904
COD	5220-B	mg/L	45	12285	1150
Oil and Grease	5520 – B	mg/L	<0.1	1.5	0.4

Remarks: The Sample No. 22/02/155, & 22/02/156, i.e, Cooling tower samples of production block-A and Chilling plant are having high TDS & COD values.

Sample code : **Sample details / collection point**
22/02/148 - Stripper Feed

Sample Code: 22/02/148

S. No	Compounds identified	Remarks
1	1,4-Dioxane	Pyridine compounds are detected in this sample which may cause odour nuisance.
2	Formamide, N,N-dimethyl-	
3	Pyrazine, tetramethyl-	
4	Pyridine, 2-methyl-5-(1-methylethenyl)-	
5	1-Piperidinecarboxaldehyde	
6	3-Amino-4-methylbenzamide	
7	2-(5-Ethylpyridin-2-yl)ethanol	
8	2-(4-Methoxyphenoxy) ethanol	
9	Coumarin-3-carbonitrile, 6-methyl	
10	Naphthalen-1-ol-2-carboxylic acid	
11	4-Amino-3,5-diethylpyridine	
12	Benzaldehyde, 4-hydroxy-	
13	N,2-Dimethyl-4-nitroaniline	
14	Benzenemethanamine, N,N-dimethyl-	
15	N,N-Bis(2-hydroxyethyl)-2-aminoethanesulfonic acid	

10. **WHEREAS,** vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussions, the committee recommended to issue Closure Orders to the industry and also recommended to forfeit BG of Rs. 2 Lakhs out of Rs. 4 Lakhs submitted by the industry.

11. WHEREAS, after careful consideration of the material facts of the case, the Board hereby issues Closure orders to the industry for the following reasons:

    i. Leakages were observed from the pumps attached to the MEE system.
    ii. Industry has not provided adequate collection tank for collection of first cut rain water.
    iii. The industry has not provided water meters at boiler feed, cooling tower, domestic and gardening.
    iv. The industry has not provided separate detoxification area for cleaning of drums.
    v. The housekeeping of the industry has to be improved.

12. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry is not complying with Board directions and Consent conditions and causing pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and **for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment.** You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

13. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

14. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

Sd/-
MEMBER SECRETARY

To
M/s. Brundavan Laboratories (P) Ltd.,
Yellagiri (V), Choutuppal (M),
Yadadri Bhavangiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is also requested to ensure that the BG of Rs. 2 lakhs is forfeited and fresh Bank Guarantee is submitted. The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs**.
5. Concerned file.

// T.C.F.B.O //

23/12/2022
Chief Environmental Engineer

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-54/TSPCB/TF/HO/2017 - 2132 **Dt.02.03.2022**

C.N.Rao
DESPATCH NO:
DATE : 02 MAR 2022

Sub : TSPCB – **M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District** – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **CLOSURE ORDERS – Issued** – Reg.

Ref :
1. CFO&HWA Order (Renewal) No.200822316848, dt.29.06.2020 with a validity upto 31.12.2022.
2. Closure Order No.NLG-NLG-54/TSPCB/UH-II/TF/2017-787, dt.01.07.2019.
3. Revocation of Closure Order No.NLG-54/TSPCB/TF/HO/2017- 558, dt.20.07.2021.
4. Sri Gummi Narender Reddy filed O.A.No. 15 of 2022 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the pollution problems caused by the industry.
5. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
6. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
7. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
8. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District and engaged in manufacturing of Bulk Drugs & Intermediates.

2. **WHEREAS,** vide reference 1st cited, the Board issued CFO&HWA order dt.29.06.2020 with a validity period upto 31.12.2022.

3. **WHEREAS,** vide reference 2nd cited, the Board issued Closure Orders to the industry for operating the industry against Stop Production Orders issued on 22.06.2019 to the industry by the Board.

4. **WHEREAS,** vide reference 3rd cited, the Board issued Revocation of Closure Order to the industry on 20.07.2021.

5. **WHEREAS,** vide reference 4th cited, Sri Gummi Narender Reddy filed O.A.No. 15 of 2022 in the Hon'ble National Green Tribunal (NGT), Southern Zone, Chennai against the pollution problems caused by the industry.

6. **WHEREAS,** vide reference 5th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.

7. **WHEREAS,** vide reference 6th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.

8. **WHEREAS,** vide reference 7th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non-compliances:

1. The industry has not provided dome with suction hood followed by scrubber for all High TDS effluent tank to control the odour nuisance
2. The industry is not permitted to operate thermic fluid heater of capacity 2 Lakh K.Cal/hr.
3. Industry has not carried out performance study of ZLD system and scrubbers.
4. Sulphur compound smell was observed in the industry.
5. Odour was observed near MEE and production block area.
6. Leakages were observed from the pumps attached to the MEE system.
7. The housekeeping of the industry has to be improved.
8. The industry has not provided water meters at boiler feed, cooling tower, domestic and gardening.
9. The industry has not provided separate detoxification area for cleaning of drums.
10. Industry has provided storage sump of capacity 5 kl and 2 kl for collection of First runoff rain water as against the required capacity of 84 KL for area of 3.5 acres.
11. The industry has not provided vent condensers to the 8 no. of solvent receivers at production blocks.
12. The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of production block scrubbers so as to arrest the VOCs.
13. The industry has not provided scrubber to the HCl storage tank to control air pollution.

9. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

Sample code : Sample details / collection point

22/02/148 - Stripper Feed
22/02/149 - MEE Condensate
22/02/150 - Aeration Tank Inlet
22/02/151 - Aeration Tank Outlet
22/02/152 - RO Permeate
22/02/153 - STP Outlet

Parameters	Method (*) No.	Unit	Results					
			22/02/148	22/02/149	22/02/150	22/02/151	22/02/152	22/02/153
pH at 25°C	4500-B	-	8.85	9.6	8.5	9.2	8.42	8.13
Total Suspended Solids	2540-B	mg/L	2981	<5	87	58	25	151
Total Dissolved Solids	2540-C	mg/L	84425	5026	4887	3390	1580	4162
COD	5220-B	mg/L	70470	29160	8320	2048	412	620
Oil and Grease	5520 – B	mg/L	4.2	2.4	1.6	<0.1	<0.1	0.6

Remarks:
1. The Sample No. 22/02/152, i.e, RO Permeate is having high TDS & COD values.
2. The Sample No. 22/02/153, i.e, STP Outlet Sample is having high TDS & COD values showing Effluent Characteristics.

Sample code : Sample details / collection point

22/02/154 - Cooling Tower connected to production block-B.
22/02/155 - Cooling Tower connected to production block-A.
22/02/156 - Cooling Tower connected to Chilling plant.

Parameters	Method (*) No.	Unit	Results		
			22/02/154	22/02/155	22/02/156
pH at 25°C	4500-B	-	8.6	7.3	8.2
Total Suspended Solids	2540-B	mg/L	59	78	457
Total Dissolved Solids	2540-C	mg/L	850	1980	15904
COD	5220-B	mg/L	45	12285	1150
Oil and Grease	5520 – B	mg/L	<0.1	1.5	0.4

Remarks: The Sample No. 22/02/155, & 22/02/156, i.e, Cooling tower samples of production block-A and Chilling plant are having high TDS & COD values.

Sample code : Sample details / collection point

22/02/148 - Stripper Feed

Sample Code: 22/02/148

S. No	Compounds identified	Remarks
1	1,4-Dioxane	Pyridine compounds are detected in this sample which may cause odour nuisance.
2	Formamide, N,N-dimethyl-	
3	Pyrazine, tetramethyl-	
4	Pyridine, 2-methyl-5-(1-methylethenyl)-	
5	1-Piperidinecarboxaldehyde	
6	3-Amino-4-methylbenzamide	
7	2-(5-Ethylpyridin-2-yl)ethanol	
8	2-(4-Methoxyphenoxy) ethanol	
9	Coumarin-3-carbonitrile, 6-methyl	
10	Naphthalen-1-ol-2-carboxylic acid	
11	4-Amino-3,5-diethylpyridine	
12	Benzaldehyde, 4-hydroxy-	
13	N,2-Dimethyl-4-nitroaniline	
14	Benzenemethanamine, N,N-dimethyl-	
15	N,N-Bis(2-hydroxyethyl)-2-aminoethanesulfonic acid	

10. **WHEREAS,** vide reference 8th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussions, the committee recommended to issue Closure orders to the industry and also recommended to forfeit BG of Rs. 2 Lakhs out of Rs. 4 Lakhs submitted by the industry.

11. WHEREAS, after careful consideration of the material facts of the case, the Board hereby issues Closure orders to the industry for the following reasons:

    i. The industry has not provided dome with suction hood followed by scrubber for all High TDS effluent tank to control the odour nuisance
    ii. The industry is not permitted to operate thermic fluid heater of capacity 2 Lakh K.Cal/hr.
    iii. The industry has not provided scrubber to the HCl storage tank to control air pollution.
    iv. Odour was observed within the industry premises.
    v. The industry has not provided vent condensers to solvent receivers at production blocks.
    vi. The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of production block scrubbers so as to arrest the VOCs.

12. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry is not complying with Board directions and Consent conditions and causing pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and **for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment.** You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

13. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

14. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
M/s. Brundavan Laboratories (P) Ltd.,
Yellagiri (V), Choutuppal (M),
Yadadri Bhuvnagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs**.
5. Concerned file.

// T.C.F.B.O //

27/3/2025

Chief Environmental Engineer

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-14/TSPCB/TF/HO/2017- 2133 **Dt:02.03.2022**

DESPATCH NO: C.O.R.P.
DATE : 02 MAR 2022

Sub : TSPCB – **M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 – **DISCONNECTION OF POWER SUPPLY** – **Orders Issued** – Reg.

Ref : Order No.NLG-14/TSPCB/TF/HO/2017- dt.02.03.2022.

* * * * *

The Telangana State Pollution Control Board vide reference cited above issued Closure Orders to **M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District** for not complying with Board directions and Consent conditions, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. A copy of the Closure Order is herewith enclosed.

In view of the above, as per the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the Telangana State Southern Power Distribution Company Ltd. is hereby directed **to disconnect the power supply to M/s. Brundavan Laboratories (P) Ltd., Yellagiri (V), Choutuppal (M), Yadadri Bhavangiri District.**

You are requested to carry out the orders of the Board and report compliance within 48 hours.

Sd/-
MEMBER SECRETARY

To

The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.

Copy to:

1. The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The E.E., TSPCB, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

2/3/2022
Chief Environmental Engineer

Received
AVBeey 02/3/2022
7674083048

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-47/TSPCB/TF/HO/2016 - 2138 **Dt:02.03.2022**

C. Ok Rao
DESPATCH NO:
DATE : 02 MAR 2022

Sub : TSPCB – **M/s. Chemic Life Sciences Pvt. Ltd., Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **CLOSURE ORDER** – **Orders Issued** – Reg.

Ref :
1. Closure order No.NLG–47/TSPCB/UH-II/2016–1965, dt.04.10.2017.
2. Temporary revocation of closure order No. NLG-47/TSPCB/UH-II/2016 -2745, dt.28.11.2017.
3. Directions Order No. NLG-47/TSPCB/UH-II/2016-688, dt.16.05.2018.
4. CFO & HWA Order dt.29.08.2018, valid upto 31.03.2023.
5. Extension of Temporary Revocation of Closure Orders dt.16.10.2018, 11.10.2019, 04.03.2020, 26.02.2021 & 03.06.2021.
6. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
7. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
8. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
9. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District is manufacturing Drug intermediates.

2. **WHEREAS,** the Board Officials inspected the industry under computerized allocation of inspection on 30.08.2017 and made certain observations and the Board reviewed the industry before the Task Force Committee of the Board on 03.10.2017 based on the observations of the joint inspection of Dothigudem area and surroundings on 12.04.2017, 27.04.2017 and 09.05.2017 including your industry and as per recommendation of the Committee vide reference 1st cited, the Board issued Closure Orders to your industry on 04.10.2017 for not complying with Board directions and causing pollution in the area.

3. **WHEREAS,** vide reference 2nd cited, the Board issued Temporary Revocation of Closure Order issued on 28.11.2017 for a period upto 30.06.2018.

4. **WHEREAS,** the Board again reviewed the industry on 07.05.2018 in connection with flow meter readings showing zero values in the online monitoring system of TSPCB website and as per the recommendation of the committee, vide reference 3rd cited, the Board issued certain directions to the industry on 16.05.2018 to comply with.

5. **WHEREAS,** vide reference 4th cited, the Board issued renewal of CFO & HWA to the industry on 29.08.2018 which is valid upto 31.03.2023.

6. **WHEREAS,** vide reference 5th cited, the Board issued Extension of Temporary Revocation of Closure order to your industry on 16.10.2018, 11.10.2019, 04.03.2020, 26.02.2021 & latest on 03.06.2021 for a period of Three Months.

7. **WHEREAS,** vide reference 6th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.

8. **WHEREAS,** vide reference 7th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.

9. **WHEREAS,** vide reference 8th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non compliances:

i. The Board vide order dt. 03.06.2021 extended temporary revocation of closure orders to the industry for a period of 3 months i.e. upto 02.09.2021. The industry is operating without obtaining extension of temporary revocation of closure orders.

ii. Industry is not segregating effluents into High TDS and Low TDS separately.

iii. Industry has not provided suction hoods, domes followed by scrubber to the effluent tanks. Odour was observed at production blocks and ATFD area.

iv. The industry has not provided elevated closed shed with impervious lining and leachate collection system for storage of hazardous waste. The hazardous waste is stored near effluent tanks haphazardly, without proper shed and flooring.

v. Industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest the VOCs.

vi. Industry has not connected process and vacuum leak sources through fume extraction system to a Cryogenic condensation followed by activated charcoal bed to control air pollution.

vii. Industry has not carried out LDAR study through a recognized organization.

viii. The housekeeping of the industry is poor at MEE, effluent storage tanks and hazardous waste storage area.

ix. Industry has not provided flow meters for domestic purpose.

x. Stagnation of contaminated water was observed at a distance about 20 ft from West-side compound wall of the industry.

xi. The industry is using hose pipes for transfer of effluents and chemicals.

xii. Industry has not provided captive solvent recovery plant within the premises.

xiii. Industry has not provided greenbelt in 33% of the total area.

10. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

Sample code	:	**Sample details / collection point**
365	-	High TDS
366	-	RO Inlet
367	-	RO Permeate
368	-	RO Rejects
369	-	Cooling Tower

Parameters	**Method (*) No.**	**Unit**	**Results**				
			365	**366**	**367**	**368**	**369**
pH at 25°C	4500-B	-	1.57	7.72	6.48	7.56	8.78
Total Suspended Solids	2540-B	mg/L	1463	74	10	218	998
Total Dissolved Solids	2540-C	mg/L	75447	4359	2050	8788	18499
COD	5220-B	mg/L	176606	8947	4707	5757	14938
Oil and Grease	5520 – B	mg/L	4.5	2.3	1.9	3.1	3.9

Remarks:
1. The COD value of the RO-Inlet is very high.
2. The TDS and COD values of RO Permeate are very high.
3. The TDS and COD values of the Cooling tower are very high.

GC-MS Analysis (Finger Print Analysis Results)

Sample code	:	**Sample details / collection point**
22/01/365	-	High TDS

Sample Code: 365	
S. No	**Compounds identified**
1	Butanoic acid, 3-oxo-, 2-propenyl ester
2	1,3,5-Cycloheptatriene

3	5-Methyl-2-thiophenecarboxaldehyde
4	Stannane, tributylchloro-
5	2-Chloro-2',4'-difluoroacetophenone
6	3,4-Difluorobenzoic acid, 4-cyano phenyl ester
7	Benzonitrile, 2-(4-methylphenyl
8	Triphenylmethane
9	Pyridine, 4-(diphenylmethyl)-
10	2-Buten-1-ol, 1,1-diphenyl-
11	Clopidogrel
12	Sertraline
13	Triphenylphosphine oxide
14	Butylaldehyde, 4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl]-
15	Methyl Isobutyl Ketone
16	Phosphine, triphenyl-
17	Toluene
18	Triphenyl Phosphine sulphide
19	Acetic acid

Sample code : Sample details / collection point

22/01/381 - Stagnated water collected Outside corner of M/s. Chemic life sciences and M/s. Optimus Pvt. Ltd.

Parameters	Method (*) No.	Unit	Results
			22/01/381
pH at 25°C	4500-B	-	6.87
Total Suspended Solids	2540-B	mg/L	395
Total Dissolved Solids	2540-C	mg/L	12430
COD	5220-B	mg/L	1556
BOD 3 at 27°C	IS 3025, 1993	mg/L	325
Oil and Grease	5520 – B	mg/L	2.8
Remarks: The sample is having high TDS,COD & BOD values.			

Sample Code: 22/01/381

S. No	Compounds identified	Remarks
1	Phosphine, triphenyl-	**The Compounds Sl.No. 1, 2, 4 & 5 detected in this sample are also present in sample No. 22/01/365 i.e, High TDS sample of M/s. Chemic Life Sciences Pvt. Ltd, Dothigudem.**
2	Triphenylphosphine sulfide	
3	Tetra-N-butylammonium bromide	
4	Triphenylphosphine oxide	
5	Butylaldehyde, 4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl]-	

Sample code : Sample details / collection point

22/01/382 - Stagnated water collected Outside corner of M/s. Optimus Pvt. Ltd, and M/s. Hazelo Lab Pvt Limited.

Parameters	Method (*) No.	Unit	Results
			22/01/382
pH at 25°C	4500-B	-	7.36
Total Suspended Solids	2540-B	mg/L	342
Total Dissolved Solids	2540-C	mg/L	12374
COD	5220-B	mg/L	1760
BOD 3 at 27°C	IS 3025, 1993	mg/L	353
Oil and Grease	5520 – B	mg/L	3.2
Remarks: The sample is having high TDS, COD & BOD values.			

Sample Code: 22/01/382

S. No	Compounds identified	Remarks
1	Phosphine, triphenyl-	**The Compounds Sl.No. 1, 2, & 3 detected in this sample are also present in sample No. 22/01/365 i.e, High TDS sample of M/s. Chemic Life Sciences Pvt. Ltd, Dothigudem.**
2	Triphenylphosphine sulphide	
3	Butylaldehyde,4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl]-	

As per the analysis report, the compounds Phosphine, triphenyl-, Triphenylphosphine sulphide, Butylaldehyde, 4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl] and Triphenylphosphine oxide are present in stagnated water collected are matching with HTDS sample.

11. **WHEREAS,** vide reference 9th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussion, the Committee recommended to issue Closure order to the industry and also forfeit Bank Guarantee of Rs. 2 Lakhs.

12. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issues Closure Order to your industry** for the following reasons:

i. Industry has not provided suction hoods, domes followed by scrubber to the effluent tanks. Odour was observed at production blocks and ATFD area.

ii. Industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest the VOCs.

iii. Industry has not connected process and vacuum leak sources through fume extraction system to a Cryogenic condensation followed by activated charcoal bed to control air pollution.

13. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry is not complying with Board directions and Consent conditions and causing pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and **for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment.** You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

14. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

15. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
M/s. Chemic Life Sciences Pvt. Ltd.,
Sy.No.238 & 239, Dhotigudem (V),
Pochampally (M), Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs.**
5. Concerned file.

// T.C.F.B.O //

BVB Giri

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-47/TSPCB/TF/HO/2016 - 2139 **Dt:02.03.2022**

Sub : TSPCB – **M/s. Chemic Life Sciences Pvt. Ltd., Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **CLOSURE ORDER** – **Orders Issued** – Reg.

Ref :
1. Closure order No.NLG-47/TSPCB/UH-II/2016-1965, dt.04.10.2017.
2. Temporary revocation of closure order No. NLG-47/TSPCB/UH-II/2016 -2745, dt.28.11.2017.
3. Directions Order No. NLG-47/TSPCB/UH-II/2016-688, dt.16.05.2018.
4. CFO & HWA Order dt.29.08.2018, valid upto 31.03.2023.
5. Extension of Temporary Revocation of Closure Orders dt.16.10.2018, 11.10.2019, 04.03.2020, 26.02.2021 & 03.06.2021.
6. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
7. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
8. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
9. Hearing held on 19.02.2022.

DESPATCH NO:
DATE : 02 MAR 2022

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District is manufacturing Drug intermediates.

2. **WHEREAS,** the Board Officials inspected the industry under computerized allocation of inspection on 30.08.2017 and made certain observations and the Board reviewed the industry before the Task Force Committee of the Board on 03.10.2017 based on the observations of the joint inspection of Dothigudem area and surroundings on 12.04.2017, 27.04.2017 and 09.05.2017 including your industry and as per recommendation of the Committee vide reference 1st cited, the Board issued Closure Orders to your industry on 04.10.2017 for not complying with Board directions and causing pollution in the area.

3. **WHEREAS,** vide reference 2nd cited, the Board issued Temporary Revocation of Closure Order issued on 28.11.2017 for a period upto 30.06.2018.

4. **WHEREAS,** the Board again reviewed the industry on 07.05.2018 in connection with flow meter readings showing zero values in the online monitoring system of TSPCB website and as per the recommendation of the committee, vide reference 3rd cited, the Board issued certain directions to the industry on 16.05.2018 to comply with.

5. **WHEREAS,** vide reference 4th cited, the Board issued renewal of CFO & HWA to the industry on 29.08.2018 which is valid upto 31.03.2023.

6. **WHEREAS,** vide reference 5th cited, the Board issued Extension of Temporary Revocation of Closure order to your industry on 16.10.2018, 11.10.2019, 04.03.2020, 26.02.2021 & latest on 03.06.2021 for a period of Three Months.

7. **WHEREAS,** vide reference 6th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.

8. **WHEREAS,** vide reference 7th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.

9. **WHEREAS,** vide reference 8th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non compliances:

i. The Board vide order dt. 03.06.2021 extended temporary revocation of closure orders to the industry for a period of 3 months i.e. upto 02.09.2021. The industry is operating without obtaining extension of temporary revocation of closure orders.

ii. Industry is not segregating effluents into High TDS and Low TDS separately.

iii. Industry has not provided suction hoods, domes followed by scrubber to the effluent tanks. Odour was observed at production blocks and ATFD area.

iv. The industry has not provided elevated closed shed with impervious lining and leachate collection system for storage of hazardous waste. The hazardous waste is stored near effluent tanks haphazardly, without proper shed and flooring.

v. Industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest the VOCs.

vi. Industry has not connected process and vacuum leak sources through fume extraction system to a Cryogenic condensation followed by activated charcoal bed to control air pollution.

vii. Industry has not carried out LDAR study through a recognized organization.

viii. The housekeeping of the industry is poor at MEE, effluent storage tanks and hazardous waste storage area.

ix. Industry has not provided flow meters for domestic purpose.

x. Stagnation of contaminated water was observed at a distance about 20 ft from West-side compound wall of the industry.

xi. The industry is using hose pipes for transfer of effluents and chemicals.

xii. Industry has not provided captive solvent recovery plant within the premises.

xiii. Industry has not provided greenbelt in 33% of the total area.

10. The following samples were collected during the inspection:

Sample code	:	**Sample details / collection point**
365	-	High TDS
366	-	RO Inlet
367	-	RO Permeate
368	-	RO Rejects
369	-	Cooling Tower

Parameters	**Method (*) No.**	**Unit**	**Results**				
			365	**366**	**367**	**368**	**369**
pH at 25°C	4500-B	-	1.57	7.72	6.48	7.56	8.78
Total Suspended Solids	2540-B	mg/L	1463	74	10	218	998
Total Dissolved Solids	2540-C	mg/L	75447	4359	2050	8788	18499
COD	5220-B	mg/L	176606	8947	4707	5757	14938
Oil and Grease	5520 – B	mg/L	4.5	2.3	1.9	3.1	3.9

Remarks:
1. The COD value of the RO-Inlet is very high.
2. The TDS and COD values of RO Permeate are very high.
3. The TDS and COD values of the Cooling tower are very high.

GC-MS Analysis (Finger Print Analysis Results)

Sample code : Sample details / collection point

22/01/365 - High TDS

Sample Code: 365	
S. No	**Compounds identified**
1	Butanoic acid, 3-oxo-, 2-propenyl ester
2	1,3,5-Cycloheptatriene
3	5-Methyl-2-thiophenecarboxaldehyde
4	Stannane, tributylchloro-
5	2-Chloro-2',4'-difluoroacetophenone
6	3,4-Difluorobenzoic acid, 4-cyano phenyl ester
7	Benzonitrile, 2-(4-methylphenyl
8	Triphenylmethane
9	Pyridine, 4-(diphenylmethyl)-
10	2-Buten-1-ol, 1,1-diphenyl-
11	Clopidogrel
12	Sertraline
13	Triphenylphosphine oxide
14	Butylaldehyde, 4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl]-
15	Methyl Isobutyl Ketone
16	Phosphine, triphenyl-
17	Toluene
18	Triphenyl Phosphine sulphide
19	Acetic acid

Sample code : Sample details / collection point

22/01/381 - Stagnated water collected Outside corner of M/s. Chemic life sciences and M/s. Optimus Pvt. Ltd.

Parameters	**Method (*) No.**	**Unit**	**Results**
			22/01/381
pH at 25°C	4500-B	-	6.87
Total Suspended Solids	2540-B	mg/L	395
Total Dissolved Solids	2540-C	mg/L	12430
COD	5220-B	mg/L	1556
BOD 3 at 27°C	IS 3025, 1993	mg/L	325
Oil and Grease	5520 – B	mg/L	2.8
Remarks: The sample is having high TDS, COD & BOD values.			

Sample Code: 22/01/381

S. No	**Compounds identified**	**Remarks**
1	Phosphine, triphenyl-	**The Compounds Sl.No. 1, 2, 4 & 5 detected in this sample are also present in sample No. 22/01/365 i.e, High TDS sample of M/s. Chemic Life Sciences Pvt. Ltd, Dothigudem.**
2	Triphenylphosphine sulfide	
3	Tetra-N-butylammonium bromide	
4	Triphenylphosphine oxide	
5	Butylaldehyde, 4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl]-	

Sample code : Sample details / collection point

22/01/382 - Stagnated water collected Outside corner of M/s. Optimus Pvt. Ltd, and M/s. Hazelo Lab Pvt Limited.

Parameters	**Method (*) No.**	**Unit**	**Results**
			22/01/382

pH at 25°C	4500-B	-	7.36
Total Suspended Solids	2540-B	mg/L	342
Total Dissolved Solids	2540-C	mg/L	12374
COD	5220-B	mg/L	1760
BOD 3 at 27°C	IS 3025, 1993	mg/L	353
Oil and Grease	5520 – B	mg/L	3.2

Remarks: The sample is having high TDS,COD & BOD values.

Sample Code: 22/01/382

S. No	Compounds identified	Remarks
1	Phosphine, triphenyl-	**The Compounds Sl.No. 1, 2, & 3 detected in this sample are also present in sample No. 22/01/365 i.e, High TDS sample of M/s. Chemic Life Sciences Pvt. Ltd, Dothigudem.**
2	Triphenylphosphine sulphide	
3	Butylaldehyde,4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl]-	

As per the analysis report, the compounds Phosphine, triphenyl-, Triphenylphosphine sulphide, Butylaldehyde, 4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl] and Triphenylphosphine oxide are present in stagnated water collected are matching with HTDS sample.

11. **WHEREAS,** vide reference 9th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussion, the Committee recommended to issue Closure order to the industry and also forfeit Bank Guarantee of Rs. 2 Lakhs.

12. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issues Closure Order to your industry** for the following reasons:

i. The industry is operating without obtaining valid extension of temporary revocation of closure orders.

ii. Industry is not segregating effluents into High TDS and Low TDS separately.

iii. The industry has not provided elevated closed shed with impervious lining and leachate collection system for storage of hazardous waste. The hazardous waste is stored near effluent tanks haphazardly, without proper shed and flooring.

iv. Industry has not carried out LDAR study through a recognized organization.

v. The housekeeping of the industry is poor at MEE, effluent storage tanks and hazardous waste storage area.

vi. Industry has not provided flow meters for domestic purpose.

vii. Stagnation of contaminated water was observed at a distance about 20 ft from West-side compound wall of the industry.

viii. The industry is using hose pipes for transfer of effluents and chemicals.

ix. Industry has not provided captive solvent recovery plant within the premises.

x. Industry has not provided greenbelt in 33% of the total area.

xi. As per the analysis reports of the sample collected from RO inlet & permeate, the values of COD – 8947 mg/l & 4707 mg/l respectively indicating that the stripper is not effectively working and need to increase the efficiency of the Stripper.

xii. As per the analysis reports, the compounds Phosphine, triphenyl-, Triphenylphosphine sulphide, Butylaldehyde, 4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl] and Triphenylphosphine oxide present in stagnated water are matching with the HTDS sample collected from the industry.

13. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry is not complying with Board directions and Consent conditions and causing pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and **for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment.** You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

14. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

15. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

Sd/-

MEMBER SECRETARY

To
M/s. Chemic Life Sciences Pvt. Ltd.,
Sy.No.238 & 239, Dhotigudem (V),
Pochampally (M), Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is also requested to ensure that the BG of Rs.2 lakhs is forfeited and fresh Bank Guarantee is submitted. The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs.**
5. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-47/TSPCB/TF/HO/2016 - 2140 **Dt:02.03.2022**

Sub : TSPCB – **M/s. Chemic Life Sciences Pvt. Ltd., Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District -** Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987– **DISCONNECTION OF POWER SUPPLY** – **Orders Issued** – Reg.

DESPATCH NO:
DATE : 02 MAR 2022

Ref : Order No. NLG-47/TSPCB/TF/HO/2016- dt.02.03.2022.

* * * * *

The Telangana State Pollution Control Board vide reference cited above issued Closure Orders to **M/s. Chemic Life Sciences Pvt. Ltd., Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** for not complying with Board directions and Consent conditions, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. A copy of the Closure Order is herewith enclosed.

In view of the above, as per the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the Telangana State Southern Power Distribution Company Ltd. is hereby directed **to disconnect the power supply** to **M/s. Chemic Life Sciences Pvt. Ltd., Sy.No.238 & 239, Dhotigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.**

You are requested to carry out the orders of the Board and report compliance within 48 hours.

Sd/-

MEMBER SECRETARY

To,
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.

Copy to:

1. The Managing Director, Telangana State Southern Power Distribution Company Ltd., Mint compound, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE, Z.O., R.C. Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda with a direction to follow-up for implementation of the orders.
4. Concerned file.

// T.C.F.B.O //

BVBGirish

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-44/TSPCB/TF/HO/2017 - 2167 **Dt.02.03.2022**

DESPATCH NO: 2167
DATE : 02 MAR 2022

Sub : TSPCB – **M/s. Hazelo Lab Private Limited, (Formerly M/s.Venlar Labs (P) Ltd), Dhotigudem (V), Pochampally (M), Yadadri Bhuvangiri District** – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **DIRECTIONS** – Issued – Reg.

Ref:

1. Consent Order No.TSPCB/RCP/NLG/16644/HO/2015-986, dt.30.05.2017.
2. Closure Order No.NLG-44/TSPCB/U-II/TF/2016 -789, dt.01.07.2019.
3. Revocation of Closure Order No.NLG-44/TSPCB/TF/HO/2016 -490, dt.09.07.2021.
4. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
5. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
6. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
7. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Dhothigudem (V), Pochampally (M), Yadadri Bhuvangiri District and engaged in manufacturing of Bulk Drugs Intermediates.
2. **WHEREAS,** vide reference 1st cited, the Board issued CFO & HWA to your industry with a validity period upto 31.01.2022.
3. **WHEREAS,** vide reference 2nd cited, the Board issued closure orders to the industry on 01.07.2019 for operating the industry against stop production orders issued to the industry by the Board.
4. **WHEREAS,** vide reference 3rd cited, the Board issued Revocation of Closure Order to the industry on 09.07.2021.
5. **WHEREAS,** vide reference 4th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.
6. **WHEREAS,** vide reference 5th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.
7. **WHEREAS,** vide reference 6th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non-compliances:

   i. As per CFO order, industry is permitted for 2 TPH boiler. However, the industry has installed and operating 12 TPH and 4 TPH (standby) coal fired boilers without obtaining CFO of the Board. Industry has provided bag filters to 12 TPH boiler and dust collector for 4 TPH boiler. Industry has obtained CFE of the Board for 2 x 10 TPH boilers.

   ii. The industry has provided coal crusher unit and transferring the crushed coal through the belt conveyor to the boiler. Leakages of coal dust were observed at the transfer points and causing dust pollution in the surrounding area.

   iii. The industry has not provided suction hood followed by scrubber for effluent storage tanks and simply covered with the asbestos sheets.

   iv. Industry has not provided first runoff of rainwater & seepage collection tank.

   v. The industry has not installed sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD.

   vi. Odour was observed at ATFD area.

vii. The industry has not installed the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest the VOCs.

viii. Industry has not connected process and vacuum leak sources through fume extraction system to a Cryogenic condensation followed by activated charcoal bed to control air pollution.

8. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

Sample code	:	**Sample details / collection point**
447	-	MEE & ATFD Condensate
448	-	ETP Outlet/RO Inlet
449	-	RO Permeate
450	-	Fresh Water RO Reject
451	-	Cooling Tower-1
452	-	Cooling Tower-2
453	-	Cooling Tower-3

Parameters	**Method (*) No.**	**Unit**	**Results**						
			447	**448**	**449**	**450**	**451**	**452**	**453**
pH at 25°C	4500-B	-	7.49	7.29	7.56	8.13	7.68	7.66	7.69
TSS	2540-B	mg/L	22	89	15	<5	<5	<5	<5
TDS	2540-C	mg/L	1500	7300	201	1390	773	821	952
COD	5220-B	mg/L	3975	848	60	44	76	185	220
Oil and Grease	5520 – B	mg/L	0.3	0.1	<0.1	<0.1	<0.1	<0.1	0.2

Sample code	:	**Sample details / collection point**
383	-	High TDS

Parameters	**Method (*) No.**	**Unit**	**Results**
			22/01/383
pH at 25°C	4500-B	-	3.92
Total Suspended Solids	2540-B	mg/L	770
Total Dissolved Solids	2540-C	mg/L	37386
COD	5220-B	mg/L	33454
Oil and Grease	5520 – B	mg/L	4.2

GC-MS Analysis (Finger Print Analysis Results)

Sample Code: 22/01/383	
S. No	Compounds identified
1	1,3,5-Cycloheptatriene
2	Toluene
3	Formamide, N,N-dimethyl-
4	Benzenamine, N,N-dimethyl-
5	Benzamide, N-methyl-
6	Phenol, 3-methyl
7	1-Propanone, 1-(4-chlorophenyl)
8	m-chloropropiophenone
9	Benzenamine, 4,4'-methylenebis-

Sample code	:	**Sample details / collection point**
22/02/157	-	Seepages collected from surface within the premises of M/s. Hazelo lab Private Limited behind M/s. VJ SAI CHEM to the western side.

Parameters	**Method (*) No.**	**Unit**	**Results**
			22/02/157
pH at 25°C	4500-B	-	8.32
Total Suspended Solids	2540-B	mg/L	1860
Total Dissolved Solids	2540-C	mg/L	116865
COD	5220-B	mg/L	32400
BOD 3 at 27°C	IS 3025, 1993	mg/L	4843
Oil and Grease	5520 – B	mg/L	3.7

Remarks: The Sample is having high TSS, TDS, COD & BOD values.

Sample Code: 22/02/157

S. No	Compounds identified	Remarks
1	1,2-Ethanediamine, N-methyl	1. The compounds S.No. 1,5 & 6 detected in this sample are also present in Sample. No. 22/01/384, i.e, High TDS sample collected from M/s. VJ Sai Chem. 2. The compounds S.No. 2,3 & 4 detected in this sample are also present in Sample. No. 22/01/385, i.e, High TDS sample collected from M/s. SVR laboratories (P) Ltd.
2	Benzene, (1-nitropropyl)-	
3	4'-tert-butyl-2',6'-dimethyl acetophenone	
4	2-Propanone 1,1-diphenyl	
5	1-Pentanol.4-amino	
6	Propanal, oxime	

Sample code : **Sample details / collection point**

22/02/158 - Soil Sample collected within the premises of M/s. Hazelo lab Private Limited behind M/s. VJ SAI CHEM (western side)

Sample Code: 22/02/158

S. No	Compounds identified
1	No Compound detected.

Sample code : **Sample details / collection point**

22/02/159 - Soil Sample collected within the premises of M/s. Hazelo lab Private Limited North side of M/s. SVR Laboratories (P) ltd and West side of M/s. VJ SAI CHEM

Sample Code: 22/02/159

S. No	Compounds identified
1	No Compound detected.

Sample code : **Sample details / collection point**

22/01/382 - Stagnated water collected Outside corner of M/s. Optimus Pvt. Ltd, and M/s. Hazelo Lab Pvt Limited.

Parameters	Method (*) No.	Unit	Results
			22/01/382
pH at 25°C	4500-B	-	7.36
Total Suspended Solids	2540-B	mg/L	342
Total Dissolved Solids	2540-C	mg/L	12374
COD	5220-B	mg/L	1760
BOD 3 at 27°C	IS 3025, 1993	mg/L	353
Oil and Grease	5520 – B	mg/L	3.2

Remarks: The sample is having high TDS,COD & BOD values.

Sample Code: 22/01/382

S. No	Compounds identified	Remarks
1	Phosphine, triphenyl-	The Compounds Sl.No. 1, 2, & 3 detected in this sample are also present in sample No. 22/01/365 i.e, High TDS sample of M/s. Chemic Life Sciences Pvt. Ltd, Dothigudem.
2	Triphenylphosphine sulphide	
3	Butylaldehyde,4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl]-	

9. **WHEREAS,** vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee of Rs.02 Lakhs out of Rs.4.0 Lakhs and issue certain directions to the industry to comply within one month.

10. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issue following directions to comply within One Month:**

    i. The industry shall operate the 12 TPH and 4 TPH coal fired boilers with valid CFO of the Board

    ii. The industry shall arrest all the leakages of coal dust from coal crushing area within one week.

iii. The industry shall provide / maintain dome with suction hood followed by scrubber to the High TDS effluent collection tanks to control the emissions within one month.

iv. The industry shall continuously operate multi stage scrubbers with online pH monitoring system to control process emissions from all production blocks and to prevent odour nuisance problems and maintain the log records separately for each scrubber duly showing the hours of operation, maintenance takenup, quantity of scrubber liquid used, maintain of pH levels etc.

v. The industry shall provide / maintain the vent condensers for all the solvent storage / chemical storage tanks to control the fugitive emissions.

vi. The industry shall provide odour suppresent mist spray / sprinkle "PIION" liquid at effluent treatment area to contain VOCs.

vii. The industry shall provide online VOC analyser and connect the same to Board's website.

viii. The industry shall install sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD within a month.

ix. The industry shall install the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems so as to arrest the VOCs within a month.

11. These directions are issued under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

12. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec. 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s. Hazelo Lab Private Limited,
(Formerly M/s.Venlar Labs (P) Ltd),
Dhotigudem (V), Pochampally (M),
Yadadri Bhuvangiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvangiri for kind information.
2. The JCEE, Z.O, R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report after One Month without fail.**
4. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer (FAC)
(Task Force

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDERS ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-44/TSPCB/TF/HO/2017 - 2168 **Dt.02.03.2022**

Sub : TSPCB – **M/s. Hazelo Lab Private Limited, (Formerly M/s.Venlar Labs (P) Ltd), Dhotigudem (V), Pochampally (M), Yadadri Bhuvangiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **DIRECTIONS** – Issued – Reg.

Ref :
1. Consent Order No.TSPCB/RCP/NLG/16644/HO/2015-986, dt.30.05.2017.
2. Closure Order No.NLG-44/TSPCB/U-II/TF/2016 -789, dt.01.07.2019.
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7. Hearing held on 19.02.2022.

DESPATCH NO:
DATE : 02 MAR 2022

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3. **WHEREAS,** vide reference 2nd cited, the Board issued closure orders to the industry on 01.07.2019 for operating the industry against stop production orders issued to the industry by the Board.
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   ii. The industry has provided coal crusher unit and transferring the crushed coal through the belt conveyor to the boiler. Leakages of coal dust were observed at the transfer points and causing dust pollution in the surrounding area.
   iii. The industry has not provided suction hood followed by scrubber for effluent storage tanks and simply covered with the asbestos sheets.
   iv. Industry has not provided first runoff of rainwater & seepage collection tank.

v. The industry has not installed sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from the scrubber attached to ATFD.

vi. Odour was observed at ATFD area.

vii. The industry has not installed the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest the VOCs.

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8. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

Sample code : Sample details / collection point

447 - MEE & ATFD Condensate
448 - ETP Outlet/RO Inlet
449 - RO Permeate
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TSS	2540-B	mg/L	22	89	15	<5	<5	<5	<5
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COD	5220-B	mg/L	3975	848	60	44	76	185	220
Oil and Grease	5520 – B	mg/L	0.3	0.1	<0.1	<0.1	<0.1	<0.1	0.2

Sample code : Sample details / collection point

383 - High TDS

Parameters	Method (*) No.	Unit	Results
			22/01/383
pH at 25°C	4500-B	-	3.92
Total Suspended Solids	2540-B	mg/L	770
Total Dissolved Solids	2540-C	mg/L	37386
COD	5220-B	mg/L	33454
Oil and Grease	5520 – B	mg/L	4.2

GC-MS Analysis (Finger Print Analysis Results)

Sample Code: 22/01/383

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1	1,3,5-Cycloheptatriene
2	Toluene
3	Formamide, N,N-dimethyl-
4	Benzenamine, N,N-dimethyl-
5	Benzamide, N-methyl-
6	Phenol, 3-methyl
7	1-Propanone, 1-(4-chlorophenyl)
8	m-chloropropiophenone
9	Benzenamine, 4,4'-methylenebis-

Sample code : **Sample details / collection point**

22/02/157 - Seepages collected from surface within the premises of M/s. Hazelo lab Private Limited behind M/s. VJ SAI CHEM to the western side.

Parameters	Method (*) No.	Unit	Results
			22/02/157
pH at 25°C	4500-B	-	8.32
Total Suspended Solids	2540-B	mg/L	1860
Total Dissolved Solids	2540-C	mg/L	116865
COD	5220-B	mg/L	32400
BOD 3 at 27°C	IS 3025, 1993	mg/L	4843
Oil and Grease	5520 – B	mg/L	3.7

Remarks: The Sample is having high TSS, TDS, COD & BOD values.

Sample Code: 22/02/157

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2	Benzene, (1-nitropropyl)-	
3	4'-tert-butyl-2',6'-dimethyl acetophenone	
4	2-Propanone 1,1-diphenyl	
5	1-Pentanol.4-amino	
6	Propanal, oxime	

Sample code : **Sample details / collection point**

22/02/158 - Soil Sample collected within the premises of M/s. Hazelo lab Private Limited behind M/s. VJ SAI CHEM (western side)

Sample Code: 22/02/158

S. No	Compounds identified
1	No Compound detected.

Sample code : **Sample details / collection point**

22/02/159 - Soil Sample collected within the premises of M/s. Hazelo lab Private Limited North side of M/s. SVR Laboratories (P) ltd and West side of M/s. VJ SAI CHEM

Sample Code: 22/02/159

S. No	Compounds identified
1	No Compound detected.

Sample code : **Sample details / collection point**

22/01/382 - Stagnated water collected Outside corner of M/s. Optimus Pvt. Ltd, and M/s. Hazelo Lab Pvt Limited.

Parameters	Method (*) No.	Unit	Results
			22/01/382
pH at 25°C	4500-B	-	7.36
Total Suspended Solids	2540-B	mg/L	342
Total Dissolved Solids	2540-C	mg/L	12374
COD	5220-B	mg/L	1760
BOD 3 at 27°C	IS 3025, 1993	mg/L	353
Oil and Grease	5520 – B	mg/L	3.2

Remarks: The sample is having high TDS,COD & BOD values.

Sample Code: 22/01/382

S. No	Compounds identified	Remarks
1	Phosphine, triphenyl-	The Compounds Sl.No. 1, 2, & 3 detected in this sample are also present in sample No. 22/01/365 i.e, High TDS sample of M/s. Chemic Life Sciences Pvt. Ltd, Dothigudem.
2	Triphenylphosphine sulphide	
3	Butylaldehyde,4-benzyloxy-4-[2,2-dimethyl-4-dioxolanyl]-	

9. **WHEREAS,** vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussions, the Committee recommended to forfeit the Bank Guarantee of Rs.02 Lakhs out of Rs.4.0 Lakhs and issue certain directions to the industry to comply within one month.

10. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issue following directions to comply within One Month:**

    i. The industry shall restrict the production capacity to 50% of consented capacity with immediate effect and restore full production capacities only with permissions from the Board.

    ii. The industry shall comply with all conditions stipulated in the CFO&HWA order issued by the Board scrupulously.

    iii. The industry shall regularly treat the effluents in stripper, MEE, ATFD, Biological ETP followed by RO system and treated effluents shall be reused in the plant. The RO rejects shall be sent to MEE for forced evaporation and maintain the records.

    iv. The industry shall provide first run off rain water & seepage collection pit with proper bypass arrangement for free flow of subsequent rain water (24 kL/acre) within one month. The collected contaminated rain water shall be pumped and stored in above ground level tank of adequate capacity and the same shall be treated within the premises or send to CETP for further treatment.

    v. The industry shall take necessary measures to prevent entering of rain water into the operating area of the stripper, MEE, RO and ATFD to avoid contamination of rain water runoff.

    vi. The industry shall not discharge any effluent/ leakages / spillages / seepages etc. within the premises and outside the industry premises under any circumstances.

    vii. The industry shall store drums containing raw material / in process goods / MLs /spent solvents / wastes etc., on the concrete platform under covered shed with dyke walls & proper leachate collection system and the industry shall not store drums openly on ground.

    viii. The industry shall collect & store the hazardous waste in an elevated closed shed with impervious lining and leachate collection system. The industry shall dispose the Hazardous Waste regularly in accordance with the CFO&HW order and shall not store beyond 90 days.

    ix. The industry shall continuously operate the online monitoring system provided as per the directions of CPCB and shall ensure continuous data transmission to the TSPCB server.

    x. The industry shall provide/maintain operate IP cameras at main gate entrance and shall be connected to the TSPCB Server.

    xi. The industry shall not use any flexible pipelines within the premises for transfer of effluents / wastewater. All the effluent conveying pipe lines shall be fixed. There shall not be any discharge / spillages of effluent within or outside the premises

    xii. The industry shall not use effluent or any waste water for cooling tower purpose and shall check the quality of the cooling circulation water regularly.

    xiii. The industry shall provide separate detoxification area for cleaning of drums within one month.

    xiv. The industry shall provide water meters at process, cooling tower and domestic within one week.

    xv. The industry shall provide dyke walls with spillage / leakage collection pit for chemicals / in-process material storage tanks within one month.

xvi. The industry shall submit Bank Guarantee of Rs.2 Lakhs recouping amount of Bank Guarantee forfeited in favour of Member Secretary, TSPCB, Hyderabad towards compliance of CFO conditions / directions with a validity for one year within One week and shall extend the same from time to time till further orders from the Board.

xvii. The industry shall maintain proper housekeeping within the premises.

11. These directions are issued under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

12. The above mentioned directives shall be implemented by the industry, failing which legal action will be initiated against your industry. Under Sec.33 (A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 directing closure of the industry in the interest of Public Health and Environment, without further notice/hearing.

Sd/-
MEMBER SECRETARY

To
M/s. Hazelo Lab Private Limited,
(Formerly M/s.Venlar Labs (P) Ltd),
Dhotigudem (V), Pochampally (M),
Yadadri Bhuvangiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvangiri for kind information.
2. The JCEE, Z.O, R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is directed to monitor the industry for compliance of the directions issued and shall submit status report after One Month without fail.**
4. Concerned file.

// T.C.F.B.O //

BVB Giri

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-14/TSPCB/TF/HO/2016- 2150 **Dt:02.03.2022**

C.O.R.
DESPATCH NO:
DATE : 02 MAR 2022

Sub: TSPCB – **M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd., M/s.Anvija Pharmaceuticals (P) Ltd.,), Sy.No.210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Air (Prevention and Control of Pollution) Amendment Act, 1987 – **CLOSURE ORDER** – **Orders Issued** – Reg.

Ref:
1. Closure Order No. NLG-14/TSPCB/UH-V/TF/2016-2486, dt.25.02.2020.
2. Temporary Revocation of Closure Order No.NLG-14/TSPCB/UH-V/TF/2016-55, dt.09.04.2020 for a period of Three Months.
3. Stop production order No.2253069/TSPCB/RO-NLG/HO/CFO/2020-357, dt.16.06.2020.
4. Temporary Permission to Re-start the Production Activity & Extension of Temporary Revocation of Closure Order No.NLG-14/TSPCB/UH-V/TF/2016 – 1049, dt.14.10.2020.
5. CFO order No.200822253069, dt.23.10.2020 valid upto 31.03.2023.
6. Extension of Temporary Revocation of Closure Order No.NLG-14/TSPCB/TF/HO/2016-274, dt.03.06.2021.
7. Industry's letter dt. 06.12.2021 request for Revocation.
8. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
9. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
10. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
11. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District and is a Drug Intermediates manufacturing unit.

2. **WHEREAS,** vide reference 1st cited, the Board issued Closure Orders dt.25.02.2020 to industry for not complying with the CFO & HWA conditions and Task Force directions issued by the Board.

3. **WERHEAS,** vide reference 2nd cited, the Board issued Temporary Revocation of closure order dt.09.04.2020 for a period of Three Months.

4. **WHEREAS,** vide reference 3rd cited, as per the recommendations of the CFO Committee, the Board issued Stop Production order dt.16.06.2020 to the industry for non-compliances of the CFO conditions.

5. **WHEREAS,** vide reference 4th cited, the Board issued Temporary Permission to Re-start the Production Activity & Extension of Temporary Revocation of Closure Order dt. 14.10.2020 for a period of Three Months

6. **WHEREAS,** vide reference 5th cited, the industry has CFO & HWA of the Board vide order dated 23.10.2020 with a validity up to 31.03.2023.

7. **WHEREAS,** vide reference 6th cited, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 03.06.2021 for a period of Six Months.

8. **WHEREAS,** vide reference 7th cited, the industry vide letter dated 06.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Order.

9. **WHEREAS,** vide reference 8th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.

10. **WHEREAS,** vide reference 9th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.

11. **WHEREAS,** vide reference 10th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non compliances:

i. Seepages were oozing in the open areas in North-East area of the industry premises. The industry has provided underground pit for collection of seepages. The seepages collected are directly used for onland gardening without treatment.

ii. The stripper and RO system were not in working condition.

iii. Lot of spillages and leakages were observed in MEE, ATFD and HTDS storage tanks.

iv. The industry has not provided dome, suction hood followed by scrubber for High TDS effluent storage tanks.

v. The scrubbers were not in proper condition as leakages were observed from scrubbing media circulation tank.

vi. The industry has not provided scrubber to the ATFD vent and causing smell nuisance at ATFD area.

vii. The industry has not provided online TDS meter.

viii. The industry has not provided vent condensers for solvent storage tanks.

ix. The industry has not provided collection tank for first runoff rain water.

x. The industry has not provided captive solvent recovery unit.

xi. The industry has not provided scrubber to HCl storage tank.

xii. The industry has not provided steam flow meter to MEE system.

xiii. The industry has stored huge number of drums openly on road and beside the production blocks.

xiv. Industry is storing Hazardous waste under the HTDS storage tanks without providing impervious lining and leachate collection system.

xv. The industry has not installed the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest VOCs.

xvi. Industry has not connected process and vacuum leak sources through fume extraction system to a Cryogenic condensation followed by activated charcoal bed to control air pollution.

xvii. The house keeping of the industry is very poor at HTDS storage tanks, production area, vacuum pump area and seepages were observed in the open areas in North-East area of the industry premises.

xviii. Fumes from vacuum pumps are causing odour nuisance in the surrounding area.

xix. Industry has not developed greenbelt in 33% of total area.

xx. The industry has not provided separate detoxification area for cleaning of drums.

xxi. Industry is using filter press for process operations, which is installed in open area out of production block. Such operation will result in air pollution and smell nuisance due to release of VOCs.

xxii. The industry has not provided shed for boiler and for storage of coal and ash.

12. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

Sample code	:	Sample details / collection point
22/02/142	-	High TDS.
22/02/143	-	Low TDS (RO Feed).
22/02/145	-	Cooling Tower connected to MEE.
22/02/146	-	Cooling Tower connected to Chilling plant.
22/02/147	-	Cooling Tower connected to production block.
22/02/144	-	Seepage Collecting pit in the NE corner of the Industry.

Parameters	Method (*) No.	Unit	Results					
			22/02/142	22/02/143	22/02/145	22/02/146	22/02/147	22/02/144
pH at 25°C	4500-B	-	10.9	7.4	7.7	7.9	7.8	7.6
Total Suspended Solids	2540-B	mg/L	964	273	70	335	257	254
Total Dissolved Solids	2540-C	mg/L	34560	8372	1340	8196	7359	8583
COD	5220-B	mg/L	69255	1345	138	1021	879	895
BOD 3 at 27°C	IS 3025, 1993	mg/L	-	-	-	-	-	169
Oil and Grease	5520 – B	mg/L	4.3	1.8	<0.1	0.7	0.4	1.0

Remarks:

1. The Sample No. 22/02/144. i.e, Seepage Collecting pit in the NE corner of the Industry is having high TDS, COD & BOD values.
2. The Sample No. 22/02/146 & 22/02/147 . i.e, Cooling tower samples are having high TDS and COD values.

Sample code	**:**	**Sample details / collection point**
22/02/142	-	High TDS.
22/02/144	-	Seepage Collecting pit in the NE corner of the Industry.

Sample Code: 22/02/142

S. No	Compounds identified
1	Toluene
2	1,3,5-Cycloheptatriene
3	Benzenemethanol, . alpha.,. alpha dimethyl
4	.alpha.-Ethyl-.alpha.-methylbenzene
5	3-Hydroxy-3-phenylbutan-2-one
6	Benzenamine, 4-methoxy-N-methyl
7	Phenol, 2-(ethylamino)-4-methyl
8	1,2-Benzenediamine, N-methyl-
9	Benzenamine, N-methyl-2-nitro-
10	Phenol,2-amino-4-(1-methylethyl)-
11	1,2-Benzenediamine, N,N-dimethyl-

Sample Code: 22/02/144

S. No	Compounds identified	Remarks
1	1,2-Benzenediamine, N-methyl-	The Compounds 1 & 2 detected in this sample are also present in sample No. 22/02/144, i.e., High TDS sample collected from M/s. Ravoos Laboratories Ltd.
2	Benzenediamine, N-methyl-2-nitro	

As per the analysis reports, the compounds 1,2-Benzenediamine, N-methyl- and Benzenediamine, N-methyl-2-nitro present in Seepage Collecting pit in the NE corner of the Industry are matching with the HTDS sample.

13. **WHEREAS,** vide reference 11th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussion, the Committee recommended to issue Closure order to the industry and also forfeit Bank Guarantee of Rs. 2 Lakhs.

14. **WHEREAS,** after careful consideration of the material facts of the case, the Board hereby issue **Closure Order to your industry** following reasons:

    i. The industry has not provided dome, suction hood followed by scrubber for High TDS effluent storage tanks.

    ii. The industry has not provided scrubber to the ATFD vent and causing smell nuisance at ATFD area.

    iii. The industry has not provided vent condensers for solvent storage tanks.

    iv. The industry has not provided scrubber to HCl storage tank.

    v. The industry has not installed the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest VOCs.

    vi. Industry has not connected process and vacuum leak sources through fume extraction system to a Cryogenic condensation followed by activated charcoal bed to control air pollution.

    vii. Fumes from vacuum pumps are causing odour nuisance in the surrounding area.

    viii. Industry has not developed greenbelt in 33% of total area.

    ix. The industry has not provided separate detoxification area for cleaning of drums.

    x. Industry is using filter press for process operations, which is installed in open area out of production block. Such operation will result in air pollution and smell nuisance due to release of VOCs.

    xi. The industry has not provided shed for boiler and for storage of coal and ash.

15. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry is not complying with Board directions and Consent conditions and causing pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and **for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment.** You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

16. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

17. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-

MEMBER SECRETARY

To
M/s. Ravoos Laboratories Limited,
(Formerly M/s.Silicon Drugs & Intermediates (P) Ltd.,
Formerly M/s.Anvija Pharmaceuticals (P) Ltd.,),
Sy.No.210, Dothigudem (V),
Pochampally (M), Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs.**
5. Concerned file.

// T.C.F.B.O //

BVBGiriish

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-14/TSPCB/TF/HO/2016- 245 **Dt:02.03.2022**

C.O/Rep
DESPATCH NO:
DATE : 02 MAR 2022

Sub: TSPCB – **M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd., M/s.Anvija Pharmaceuticals (P) Ltd.,), Sy.No.210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **CLOSURE ORDER** – **Orders Issued** – Reg.

Ref:
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3. Stop production order No.2253069/TSPCB/RO-NLG/HO/CFO/2020-357, dt.16.06.2020.
4. Temporary Permission to Re-start the Production Activity & Extension of Temporary Revocation of Closure Order No.NLG-14/TSPCB/UH-V/TF/2016 – 1049, dt.14.10.2020.
5. CFO order No.200822253069, dt.23.10.2020 valid upto 31.03.2023.
6. Extension of Temporary Revocation of Closure Order No.NLG-14/TSPCB/TF/HO/2016-274, dt.03.06.2021.
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8. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
9. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
10. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
11. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District and is a Drug Intermediates manufacturing unit.

2. **WHEREAS,** vide reference 1st cited, the Board issued Closure Orders dt.25.02.2020 to industry for not complying with the CFO & HWA conditions and Task Force directions issued by the Board.

3. **WERHEAS,** vide reference 2nd cited, the Board issued Temporary Revocation of closure order dt.09.04.2020 for a period of Three Months.

4. **WHEREAS,** vide reference 3rd cited, as per the recommendations of the CFO Committee, the Board issued Stop Production order dt.16.06.2020 to the industry for non-compliances of the CFO conditions.

5. **WHEREAS,** vide reference 4th cited, the Board issued Temporary Permission to Re-start the Production Activity & Extension of Temporary Revocation of Closure Order dt. 14.10.2020 for a period of Three Months.

6. **WHEREAS,** vide reference 5th cited, the industry has CFO & HWA of the Board vide order dated 23.10.2020 with a validity up to 31.03.2023.

7. **WHEREAS,** vide reference 6th cited, the Board issued Extension of Temporary Revocation of Closure Order to the industry on 03.06.2021 for a period of Six Months.

8. **WHEREAS,** vide reference 7th cited, the industry vide letter dated 06.12.2021 has submitted representation to the Board requesting for Permanent Revocation of Closure Order.

9. **WHEREAS,** vide reference 8th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.

10. **WHEREAS,** vide reference 9th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.

11. **WHEREAS,** vide reference 10th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non compliances:

i. Seepages were oozing in the open areas in North-East area of the industry premises. The industry has provided underground pit for collection of seepages. The seepages collected are directly used for onland gardening without treatment.

ii. The stripper and RO system were not in working condition.

iii. Lot of spillages and leakages were observed in MEE, ATFD and HTDS storage tanks.

iv. The industry has not provided dome, suction hood followed by scrubber for High TDS effluent storage tanks.

v. The scrubbers were not in proper condition as leakages were observed from scrubbing media circulation tank.

vi. The industry has not provided scrubber to the ATFD vent and causing smell nuisance at ATFD area.

vii. The industry has not provided online TDS meter.

viii. The industry has not provided vent condensers for solvent storage tanks.

ix. The industry has not provided collection tank for first runoff rain water.

x. The industry has not provided captive solvent recovery unit.

xi. The industry has not provided scrubber to HCl storage tank.

xii. The industry has not provided steam flow meter to MEE system.

xiii. The industry has stored huge number of drums openly on road and beside the production blocks.

xiv. Industry is storing Hazardous waste under the HTDS storage tanks without providing impervious lining and leachate collection system.

xv. The industry has not installed the sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest VOCs.

xvi. Industry has not connected process and vacuum leak sources through fume extraction system to a Cryogenic condensation followed by activated charcoal bed to control air pollution.

xvii. The house keeping of the industry is very poor at HTDS storage tanks, production area, vacuum pump area and seepages were observed in the open areas in North-East area of the industry premises.

xviii. Fumes from vacuum pumps are causing odour nuisance in the surrounding area.

xix. Industry has not developed greenbelt in 33% of total area.

xx. The industry has not provided separate detoxification area for cleaning of drums.

xxi. Industry is using filter press for process operations, which is installed in open area out of production block. Such operation will result in air pollution and smell nuisance due to release of VOCs.

xxii. The industry has not provided shed for boiler and for storage of coal and ash.

12. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

Sample code	**:**	**Sample details / collection point**
22/02/142	-	High TDS.
22/02/143	-	Low TDS (RO Feed).
22/02/145	-	Cooling Tower connected to MEE.
22/02/146	-	Cooling Tower connected to Chilling plant.

22/02/147 - Cooling Tower connected to production block.
22/02/144 - Seepage Collecting pit in the NE corner of the Industry.

Parameters	Method (*) No.	Unit	Results					
			22/02/142	22/02/143	22/02/145	22/02/146	22/02/147	22/02/144
pH at 25°C	4500-B	-	10.9	7.4	7.7	7.9	7.8	7.6
Total Suspended Solids	2540-B	mg/L	964	273	70	335	257	254
Total Dissolved Solids	2540-C	mg/L	34560	8372	1340	8196	7359	8583
COD	5220-B	mg/L	69255	1345	138	1021	879	895
BOD 3 at 27°C	IS 3025, 1993	mg/L	-	-	-	-	-	169
Oil and Grease	5520 – B	mg/L	4.3	1.8	<0.1	0.7	0.4	1.0

Remarks:
1. The Sample No. 22/02/144. i.e, Seepage Collecting pit in the NE corner of the Industry is having high TDS, COD & BOD values.
2. The Sample No. 22/02/146 & 22/02/147 . i.e, Cooling tower samples are having high TDS and COD values.

Sample code : Sample details / collection point

22/02/142 - High TDS.
22/02/144 - Seepage Collecting pit in the NE corner of the Industry.

Sample Code: 22/02/142

S. No	Compounds identified
1	Toluene
2	1,3,5-Cycloheptatriene
3	Benzenemethanol, . alpha.,. alpha dimethyl
4	.alpha.-Ethyl-.alpha.-methylbenzene
5	3-Hydroxy-3-phenylbutan-2-one
6	Benzenamine, 4-methoxy-N-methyl
7	Phenol, 2-(ethylamino)-4-methyl
8	1,2-Benzenediamine, N-methyl-
9	Benzenamine, N-methyl-2-nitro-
10	Phenol,2-amino-4-(1-methylethyl)-
11	1,2-Benzenediamine, N,N-dimethyl-

Sample Code: 22/02/144

S. No	Compounds identified	Remarks
1	1,2-Benzenediamine, N-methyl-	The Compounds 1 & 2 detected in this sample are also present in sample No. 22/02/144, i.e., High TDS sample collected from M/s. Ravoos Laboratories Ltd.
2	Benzenediamine, N-methyl-2-nitro	

As per the analysis reports, the compounds 1,2-Benzenediamine, N-methyl- and Benzenediamine, N-methyl-2-nitro present in Seepage Collecting pit in the NE corner of the Industry are matching with the HTDS sample.

13. **WHEREAS,** vide reference 11th cited, you were given an opportunity for hearing before the Task Force Committee of the Board on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussion, the Committee recommended to issue Closure order to the industry and also forfeit Bank Guarantee of Rs. 2 Lakhs.

14. **WHEREAS,** after careful consideration of the material facts of the case, the Board hereby issue **Closure Order to your industry** following reasons:

    i. The industry is operating without valid extension of temporary revocation of closure orders.

    ii. Seepages were oozing in the open areas in North-East area of the industry premises. The industry has provided underground pit for collection of seepages. The seepages collected are directly used for onland gardening without treatment.

    iii. The stripper and RO system were not in working condition.

    iv. Lot of spillages and leakages were observed in MEE, ATFD and HTDS storage tanks.

    v. The scrubbers were not in proper condition as leakages were observed from scrubbing media circulation tank.

    vi. The industry has not provided online TDS meter.

    vii. The industry has not provided collection tank for first runoff rain water.

    viii. The industry has not provided captive solvent recovery unit.

    ix. The industry has not provided steam flow meter to MEE system.

    x. The industry has stored huge number of drums openly on road and beside the production blocks.

    xi. Industry is storing Hazardous waste under the HTDS storage tanks without providing impervious lining and leachate collection system.

    xii. The house keeping of the industry is very poor at HTDS storage tanks, production area, vacuum pump area and seepages were observed in the open areas in North-East area of the industry premises.

    xiii. As per the analysis reports, the compounds 1,2-Benzenediamine, N-methyl- and Benzenediamine, N-methyl-2-nitro present in Seepage Collecting pit in the North East corner of the industry are matching with the HTDS sample which is directly being used for onland gardening without treatment.

15. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry is not complying with Board directions and Consent conditions and causing pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and **for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment.** You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

16. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

17. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

Sd/-
MEMBER SECRETARY

To
M/s. Ravoos Laboratories Limited,
(Formerly M/s.Silicon Drugs & Intermediates (P) Ltd.,
Formerly M/s.Anvija Pharmaceuticals (P) Ltd.,),
Sy.No.210, Dothigudem (V),
Pochampally (M), Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is also requested to ensure that the BG of Rs. 2 lakhs is forfeited and fresh Bank Guarantee is submitted. The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs**.
5. Concerned file.

// T.C.F.B.O //

BVB Girish

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-14/TSPCB/TF/HO/2016- 2152 **Dt:02.03.2022**

Sub : TSPCB – **M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd., M/s.Anvija Pharmaceuticals (P) Ltd.,), Sy.No.210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 – **DISCONNECTION OF POWER SUPPLY** – **Orders Issued** – Reg.

DESPATCH NO:
DATE : 02 MAR 2022

Ref : Order No.NLG-14/TSPCB/TF/HO/2016- dt.02.03.2022.

* * * * *

The Telangana State Pollution Control Board vide reference cited above issued Closure Orders to **M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd., M/s.Anvija Pharmaceuticals (P) Ltd.,), Sy.No.210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** for not complying with Board directions and Consent conditions, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. A copy of the Closure Order is herewith enclosed.

In view of the above, as per the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the Telangana State Southern Power Distribution Company Ltd. is hereby directed **to disconnect the power supply to M/s. Ravoos Laboratories Limited (Formerly M/s. Silicon Drugs & Intermediates (P) Ltd., M/s.Anvija Pharmaceuticals (P) Ltd.,), Sy.No.210, Dothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.**

You are requested to carry out the orders of the Board and report compliance within 48 hours.

Sd/-
MEMBER SECRETARY

To

The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.

Copy to:

1. The Managing Chairman & Director, Telangana State Southern Power Distribution Company, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE., Z.O., R.C.Puram for information and necessary action.
3. The E.E., TSPCB, Nalgonda for information and necessary action.
4. Concerned file.

// T.C.F.B.O //

BVB Girish

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-96/TSPCB/TF/HO/2017 - 2142 **Dt.02.03.2022**

Sub : TSPCB – **M/s. SVR Laboratories (P) Ltd., Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **CLOSURE ORDER** – **Orders Issued** – Reg.

DESPATCH NO:
DATE : 02 MAR 2022

Ref :
1. Closure Order No. NLG-96/TSPCB/U-II/TF/2016-3682, dt.06.02.2018.
2. CFO Order No.TSPCB/RCP/NLG/HO/CFO/2019-4344, dt.04.06.2019 and valid up to 31.03.2024.
3. Order No.NLG-96/TSPCB/TF/HO/2017-663, dt.16.08.2021.
4. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
5. EFS & T Letter dated 29.11.2021 forwarding complaint made against pollution being caused in the area.
6. Inspection of the Rolling Task Force Team on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
7. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS,** your industry is located at Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District and engaged in manufacturing of Bulk Drugs & Intermediates.
2. **WHEREAS,** vide reference 1st cited, the Board issued Closure Orders to your industry for non compliance of the Board directions and consent conditions.
3. **WHEREAS,** vide reference 2nd cited, the Board issued CFO & HWA to the industry vide orders dt.04.06.2019 valid up to 31.03.2024.
4. **WHEREAS,** vide reference 3rd cited, the Board issued Revocation of Closure Order to the industry on 16.08.2021.
5. **WHEREAS**, vide reference 4th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.
6. **WHEREAS,** vide reference 5th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.
7. **WHEREAS,** vide reference 6th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non compliances:

   i. The MEE plant is in dilapidated condition. The industry is not operating Stripper, MEE & ATFD. The entire system is not in proper condition and seepages were observed everywhere. The stripper was not in working condition since one month.

   ii. Industry has not carried out performance study of ZLD system. During inspection, it was observed that the ZLD system is not in proper working condition.

   iii. Industry has not provided first runoff of rainwater collection tank.

   iv. Lot of spillages were observed at ETP area. Seepages were oozing along the west and north compound wall and entering into the premises of M/s. Hazelo Lab Pvt. Ltd.

   v. The industry has provided separate shed for storage of hazardous waste. However, the industry has stored hazardous waste near ATFD area & on first floor of MEE plant which may be mixed with rain water. About 50 tons of hazardous waste was stored within the premises. Industry is not disposed organic waste since August'2021.

   vi. The flow meter provided for cooling tower water is by-passed.

vii. Industry has not provided dyke wall and leachate collection system for high TDS effluent collection tank near production block.

viii. The industry has not provided suction hood followed by scrubber to the High TDS storage tanks and ATFD vents which in turn causing odour nuisance in the surrounding area.

ix. The industry has not installed sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from ATFD and also not provided scrubber.

x. The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest the VOCs.

xi. Industry has not connected process and vacuum leak sources through fume extraction system to a Cryogenic condensation followed by activated charcoal bed to control air pollution.

xii. The industry is using hose pipes for transfer of effluents and chemicals.

xiii. Industry is storing coal openly without providing shed.

xiv. The housekeeping of the industry is very poor.

xv. Industry has not extended the validity of BG of 2 lakhs dt.19.06.2020 which was expired on 17.06.2021.

xvi. Industry has not developed greenbelt in 33% of total area.

8. The following samples were collected during the inspection:

Sample code : Sample details / collection point
385 - High TDS

Parameters	Unit	Results
		385
pH at 25°C	-	10.01
Total Suspended Solids	mg/L	253
Total Dissolved Solids	mg/L	11764
COD	mg/L	42531
Oil and Grease	mg/L	2.9

GC-MS Analysis (Finger Print Analysis results)

Sample Code: 385	
S. No	Compounds identified
1	Toluene
2	Benzene, 1,1'-(1,1,2,2-tetramethyl-1,2-ethanediyl)bis
3	Benzene, (1-nitropropyl)-
4	2-Propanone 1,1-diphenyl-
5	4'-tert-Butyl-2',6'-dimethylacetophenone
6	Benzeneethanoic acid, .alpha.,.alpha,-dimethyl-3-trifluoromethyl-, methyl ester
7	Ethanone, 1-(4-Cyclohexylphenyl)-

Sample code : Sample details / collection point
22/02/157 - Seepages collected from surface within the premises of M/s. Hazelo lab Private Limited behind M/s. VJ SAI CHEM to the western side.

Sample Code: 22/02/157

S. No	Compounds identified	Remarks
1	1,2-Ethanediamine, N-methyl	1. The compounds S.No. 1,5 & 6 detected in this sample are also present in Sample. No. 22/01/384, i.e, High TDS sample collected from M/s. VJ Sai Chem. 2. The compounds S.No. 2,3 & 4 detected in this sample are also present in Sample. No. 22/01/385, i.e, High TDS sample collected from M/s. SVR laboratories (P) Ltd.
2	Benzene, (1-nitropropyl)-	
3	4'-tert-butyl-2',6'-dimethyl acetophenone	
4	2-Propanone 1,1-diphenyl	
5	1-Pentanol.4-amino	
6	Propanal, oxime	

As per the analysis reports, the compounds Benzene, (1-nitropropyl)-, 4'-tert-butyl-2',6'-dimethyl acetophenone and 2-Propanone 1,1-diphenyl present in seepages are matching with HTDS sample collected from the industry.

9. **WHEREAS,** vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee on 19.02.2022. Your industry representative and the complainants attended the meeting. After detailed discussions, the committee recommended to issue closure orders to your industry and also recommended to forfeit BG of Rs 2 Lakhs out of Rs 04 lakhs.

10. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issues Closure Order to your industry** for the following reasons**:**

    i. The MEE plant is in dilapidated condition. The industry is not operating Stripper, MEE & ATFD. The entire system is not in proper condition and seepages were observed everywhere. The stripper was not in working condition since one month.

    ii. Industry has not carried out performance study of ZLD system. During inspection, it was observed that the ZLD system is not in proper working condition.

    iii. Industry has not provided first runoff of rainwater collection tank.

    iv. Lot of spillages were observed at ETP area. Seepages were oozing along the west and north compound wall and entering into the premises of M/s. Hazelo Lab Pvt. Ltd.

    v. The industry has provided separate shed for storage of hazardous waste. However, the industry has stored hazardous waste near ATFD area & on first floor of MEE plant which may be mixed with rain water. About 50 tons of hazardous waste was stored within the premises. Industry is not disposed organic waste since August'2021.

    vi. The flow meter provided for cooling tower water is by-passed.

    vii. Industry has not provided dyke wall and leachate collection system for high TDS effluent collection tank near production block.

    viii. The industry is using hose pipes for transfer of effluents and chemicals.

    ix. The housekeeping of the industry is very poor.

    x. Industry has not developed greenbelt in 33% of total area.

    xi. As per the analysis reports, the compounds Benzene, (1-nitropropyl)-, 4'-tert-butyl-2',6'-dimethyl acetophenone and 2-Propanone 1,1-diphenyl present in seepages are matching with HTDS sample collected from the industry.

11. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry is not complying with Board directions and Consent conditions and causing pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and **for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment.** You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

12. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

13. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

Sd/-
MEMBER SECRETARY

To
M/s. SVR Laboratories (P) Ltd.,
Dhothigudem (V), Pochampally (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is also requested to ensure that the BG of Rs.2 lakhs is forfeited.** The **EE is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs**.
5. Concerned file.

// T.C.F.B.O //

BVBGirish

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-96/TSPCB/TF/HO/2016 - 2143 **Dt.02.03.2022**

Sub : TSPCB – **M/s. SVR Laboratories (P) Ltd., Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Air (Prevention and control of Pollution) Amendment Act, 1987 – **CLOSURE ORDER** – **Orders Issued** – Reg.

Ref :
1. Closure Order No. NLG-96/TSPCB/U-II/TF/2016-3682, dt.06.02.2018.
2. CFO Order No.TSPCB/RCP/NLG/HO/CFO/2019-4344, dt.04.06.2019 and valid up to 31.03.2024.
3. Order No.NLG-96/TSPCB/TF/HO/2017-663, dt.16.08.2021.
4. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
5. EFS & T Letter dated 29.11.2021 forwarding complaint made against pollution being caused in the area.
6. Inspection of the Rolling Task Force Team on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
7. Hearing held on 19.02.2022.

DESPATCH NO:
DATE : 02 MAR 2022

* * * * *

1. **WHEREAS,** your industry is located at Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District and engaged in manufacturing of Bulk Drugs & Intermediates.

2. **WHEREAS,** vide reference 1st cited, the Board issued Closure Orders to your industry for non compliance of the Board directions and consent conditions.

3. **WHEREAS,** vide reference 2nd cited, the Board issued CFO & HWA to the industry vide orders dt.04.06.2019 valid up to 31.03.2024.

4. **WHEREAS,** vide reference 3rd cited, the Board issued Revocation of Closure Order to the industry on 16.08.2021.

5. **WHEREAS,** vide reference 4th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District on pollution being caused in the area.

6. **WHEREAS,** vide reference 5th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.

7. **WHEREAS,** vide reference 6th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingy, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non compliances :

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   ii. Industry has not carried out performance study of ZLD system. During inspection, it was observed that the ZLD system is not in proper working condition.

   iii. Industry has not provided first runoff of rainwater collection tank.

   iv. Lot of spillages were observed at ETP area. Seepages were oozing along the west and north compound wall and entering into the premises of M/s. Hazelo Lab Pvt. Ltd.

v. The industry has provided separate shed for storage of hazardous waste. However, the industry has stored hazardous waste near ATFD area & on first floor of MEE plant which may be mixed with rain water. About 50 tons of hazardous waste was stored within the premises. Industry is not disposed organic waste since August'2021.

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vii. Industry has not provided dyke wall and leachate collection system for high TDS effluent collection tank near production block.

viii. The industry has not provided suction hood followed by scrubber to the High TDS storage tanks and ATFD vents which in turn causing odour nuisance in the surrounding area.

ix. The industry has not installed sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from ATFD and also not provided scrubber.

x. The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest the VOCs.

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xii. The industry is using hose pipes for transfer of effluents and chemicals.

xiii. Industry is storing coal openly without providing shed.

xiv. The housekeeping of the industry is very poor.

xv. Industry has not extended the validity of BG of 2 lakhs dt.19.06.2020 which was expired on 17.06.2021.

xvi. Industry has not developed greenbelt in 33% of total area.

8. The following samples were collected during the inspection:

Sample code : Sample details / collection point

385 - High TDS

Parameters	Unit	Results
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6	Benzeneethanoic acid, .alpha.,.alpha,-dimethyl-3-trifluoromethyl-, methyl ester
7	Ethanone, 1-(4-Cyclohexylphenyl)-

Sample code : **Sample details / collection point**
22/02/157 - Seepages collected from surface within the premises of M/s. Hazelo lab Private Limited behind M/s. VJ SAI CHEM to the western side.

Sample Code: 22/02/157

3	Compounds identified	Remarks
1	1,2-Ethanediamine, N-methyl	1. The compounds S.No. 1,5 & 6 detected in this sample are also present in Sample. No. 22/01/384, i.e, High TDS sample collected from M/s. VJ Sai Chem. 2. The compounds S.No. 2,3 & 4 detected in this sample are also present in Sample. No. 22/01/385, i.e, High TDS sample collected from M/s. SVR laboratories (P) Ltd.
2	Benzene, (1-nitropropyl)-	
3	4'-tert-butyl-2',6'-dimethyl acetophenone	
4	2-Propanone 1,1-diphenyl	
5	1-Pentanol.4-amino	
6	Propanal, oxime	

As per the analysis reports, the compounds Benzene, (1-nitropropyl)-, 4'-tert-butyl-2',6'-dimethyl acetophenone and 2-Propanone 1,1-diphenyl present in seepages are matching with HTDS sample collected from the industry.

9. **WHEREAS,** vide reference 7th cited, you were given an opportunity for hearing before the Task Force Committee on 19.02.2022. Your industry representative and the complainants attended the meeting. After detailed discussions, the committee recommended to issue closure orders to your industry and also recommended to forfeit BG of Rs 2 Lakhs out of Rs 04 lakhs.

10. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issues Closure Order to your industry** for the following reasons**:**

    i. The industry has not provided dome, suction hood followed by scrubber to the High TDS storage tanks and ATFD vents which in turn causing odour nuisance in the surrounding area.

    ii. The industry has not installed sub cooler condensers system followed by activated charcoal bed so as to arrest the VOCs from ATFD and also not provided scrubber.

    iii. The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest the VOCs.

    iv. Industry has not connected process and vacuum leak sources through fume extraction system to a Cryogenic condensation followed by activated charcoal bed to control air pollution.

    v. Industry is storing coal openly without providing shed.

11. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry is not complying with Board directions and Consent conditions and causing pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and **for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment.** You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

12. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

13. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
M/s. SVR Laboratories (P) Ltd.,
Dhothigudem (V), Pochampally (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs.**
5. Concerned file.

// T.C.F.B.O //

BVB Girish

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-96/TSPCB/TF/HO/2016 - 2144 **Dt.02.03.2022**

Sub : TSPCB – **M/s. SVR Laboratories (P) Ltd., Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987– **DISCONNECTION OF POWER SUPPLY** – **Orders Issued** – Reg.

C.O.Ref
DESPATCH NO:
DATE : 02 MAR 2022

Ref : Order No.NLG-96/TSPCB/TF/HO/2016 dt.02.03.2022.

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The Telangana State Pollution Control Board vide reference cited above issued Closure Orders to **M/s. SVR Laboratories (P) Ltd., Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** for not complying with Board directions and Consent conditions, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. A copy of the Closure Order is herewith enclosed.

In view of the above, as per the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the Telangana State Southern Power Distribution Company Ltd. is hereby directed **to disconnect the power supply** to **M/s. SVR Laboratories (P) Ltd., Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.**

You are requested to carry out the orders of the Board and report compliance within 48 hours.

Sd/-
MEMBER SECRETARY

To
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.

Copy to:

1. The JCEE, Z.O, R.C.Puram for information and necessary action.
2. The E.E., TSPCB, Regional Office, Nalgonda with a direction to follow-up for implementation of the orders.
3. Concerned file.

//T.C.F.B.O//

BVB Girish

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD

Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER AIR (P&C) AMENDMENT ACT, 1987

Order No.NLG-50/TSPCB/TF/HO/2017- 2146 **Dt:02.02.2022**

DESPATCH NO:
DATE : 02 MAR 2022

Sub: TSPCB – **M/s. V.J.Sai Chem, Sy.No.240/B, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Air (Prevention and control of Pollution) Amendment Act, 1987 – **CLOSURE ORDER** – **Orders Issued** – Reg.

Ref :
1. Closure order No.NLG – 50/TSPCB/UH-II/2016 – 954, dt.23.06.2017.
2. Temporary Revocation orders dt.28.08.2017 and extended 10.02.2018, 11.12.2018 & 29.01.2020.
3. Direction Orders issued on dt.06.10.2017, 16.05.2018 & 04.03.2020.
4. CFO (Expansion) Order dt.19.06.2019 with a validity upto 31.03.2024.
5. Extension of Temporary Revocation of Closure Order No.NLG-50/TSPCB/UH-V/TF/2017-1882, dt.26.02.2021.
6. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
7. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
8. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
9. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.240/B, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District and engaged in Recovery of Piperzone Anthydrous (99%) from Piperzine ML's - 0.150 TPD; Recovery of N-Ethyl Pipezine (98%) from Piperzien ML's (4%) - 0.150 TPD.
2. **WHEREAS,** vide reference 1st cited, the Board issued closure order to the industry dispensing the opportunity of hearing for not complying with the condition no.5 & 7 of Schedule-C of the Hazardous Waste Authorization issued to the industry i.e. the industry shall not dispose spent solvents / mixed spent solvents to the traders and shall maintain six copy manifest system for transportation of waste generated and also with the directions of temporary revocation and resorting in illegal transportation of Hazardous Waste to unauthorized parties for dumping purpose, thus posing severe threat to environment and public health.
3. **WHEREAS,** vide reference 2nd cited, the Board issued temporary revocation of closure order on 28.08.2017 and extended 10.02.2018, 11.12.2018 & 29.01.2020 to the industry with certain directions to comply.
4. **WHEREAS,** vide reference 3rd cited, the Board issued certain directions on 06.10.2017, 16.05.2018 & 04.03.2020 to comply with.
5. **WHEREAS,** vide reference 4th cited, the Board issued Expansion of CFO&HWA to the industry on 19.06.2019 with a validity upto 31.03.2024.
6. **WHERAS,** vide reference 5th cited, the Board issued Extension of Temporary Revocation of Closure Orders to the industry on 26.02.2021 for a period of Six Months.
7. **WHEREAS,** vide reference 6th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.
8. **WHEREAS,** vide reference 7th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.
9. **WHEREAS,** vide reference 8th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the

Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non compliances:

1. The Board vide order dt. 26.02.2021 extended temporary revocation of closure orders to the industry for a period of 6 months i.e. upto 25.08.2021. The industry is operating without obtaining extension of temporary revocation of closure orders.
2. The industry has not provided suction hood followed by scrubber to the High TDS storage tanks and causing odour nuisance in the surrounding area.
3. Seepages were oozing along the West and North compound wall and entering into the premises of M/s. Hazelo Lab Pvt. Ltd.
4. Odour was observed at vacuum pump area.
5. Industry has not provided dyke wall and leachate collection system for MLs storage tanks near production block.
6. The industry has stored process solvents drums (80 Nos) in open area near the production blocks.
7. The MEE salts generation from Sep'2021 to Dec'2021 should be about 22 Tons. However, it was observed that only 1 Ton of hazardous waste was stored in the premises. There is no account about the remaining quantity of MEE salts.
8. The industry has provided 3 nos. of 2-stage scrubbers with 2 online pH meters. The industry has not provided online pH meter to one scrubber.
9. The industry is using hose pipes for transfer of effluents and chemicals.
10. The housekeeping of the industry is poor at scrubber and vacuum pump area.
11. Industry has not provided flow meter to record water consumption for domestic purpose.
12. The industry has not installed sub cooler condensers system followed by activated charcoal bed to arrest VOCs from ATFD and also not provided scrubber.
13. The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest the VOCs.
14. Industry has not developed greenbelt in 33% of total area.

10. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

Sample code : Sample details / collection point

440 - Low TDS
441 - ETP Inlet
442 - ETP Outlet/RO Inlet
443 - MEE Condensate
444 - RO Permeate
445 - Cooling Tower-1
446 - Cooling Tower-2

Parameters	Method (*) No.	Unit	Results						
			440	441	442	443	444	445	446
pH at 25°C	4500-B	-	5.47	8.37	8.91	8.38	7.90	8.28	7.94
Total Suspended Solids	2540-B	mg/L	22	829	426	358	107	124	177
Total Dissolved Solids	2540-C	mg/L	5400	82530	33280	75465	2286	4232	5107
COD	5220-B	mg/L	19834	111617	37741	109208	1584	1622	4015
Oil and Grease	5520 – B	mg/L	2.2	3.9	3.1	1.8	0.7	0.8	1.3

Remarks:
1. The TDS & COD values of RO-Inlet and Permeate Samples are very high.
2. The TDS & COD values of Cooling Tower-I sample are high.
3. The TDS & COD values of Cooling Tower –II sample are high.

Sample code : Sample details / collection point

384 - High TDS

Parameters	Method (*) No.	Unit	Results
			22/01/384

pH at 25°C	4500-B	-	6.83
Total Suspended Solids	2540-B	mg/L	4052
Total Dissolved Solids	2540-C	mg/L	276694
COD	5220-B	mg/L	186720
Oil and Grease	5520 – B	mg/L	4.8

GS-MS Analysis (Finger Print Analysis results)

Sample Code: 384	
S. No	**Compounds identified**
1	1,2-Ethanediamine, N-methyl-
2	Sec-Butylamine
3	Formamide, N,N-dimethyl-
4	Urea, ethyl-
5	Propanal, Oxime
6	1-Pentanol, 4-amino-
7	Toluene

Sample code : **Sample details / collection point**

22/02/157 - Seepages collected from surface within the premises of M/s. Hazelo lab Private Limited behind M/s. VJ SAI CHEM to the western side.

Sample Code: 22/02/157

S. No	**Compounds identified**	**Remarks**
1	1,2-Ethanediamine, N-methyl	1. The compounds S.No. 1,5 & 6 detected in this sample are also present in Sample. No. 22/01/384, i.e, High TDS sample collected from M/s. VJ Sai Chem. 2. The compounds S.No. 2,3 & 4 detected in this sample are also present in Sample. No. 22/01/385, i.e, High TDS sample collected from M/s. SVR laboratories (P) Ltd.
2	Benzene, (1-nitropropyl)-	
3	4'-tert-butyl-2',6'-dimethyl acetophenone	
4	2-Propanone 1,1-diphenyl	
5	1-Pentanol.4-amino	
6	Propanal, oxime	

As per the analysis report, the compounds 1,2-Ethanediamine, N-methyl, 1-Pentanol.4-amino and Propanal, oxime are present in Seepages collected from surface within the premises of M/s. Hazelo lab Private Limited behind M/s. VJ SAI CHEM to the western side are matching with the HTDS sample.

11. **WHEREAS,** vide reference 9th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussion, the Committee recommended to issue Closure order to the industry and also forfeit Bank Guarantee of Rs. 2 Lakhs.

12. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issues Closure Order your industry** for the following reasons:

i. The industry has not provided suction hood followed by scrubber to the High TDS storage tanks and causing odour nuisance in the surrounding area.
ii. Odour was observed at vacuum pump area.
iii. The industry has provided 3 nos. of 2-stage scrubbers with 2 online pH meters. The industry has not provided online pH meter to one scrubber.
iv. The industry has not installed sub cooler condensers system followed by activated charcoal bed to arrest VOCs from ATFD and also not provided scrubber.
v. The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest the VOCs.

13. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry is not complying with Board directions and Consent conditions and causing pollution in the area. Under the Powers vested with Telangana State Pollution Control Board under section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987 and **for the reasons stated above, the Board hereby issues Closure Orders to your**

industry in the interest of protecting public health and environment. You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

14. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

15. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 37(1) of Air (Prevention and Control of Pollution) Amendment Act, 1987.

Sd/-
MEMBER SECRETARY

To
M/s. V.J.Sai Chem,
Sy.No.240/B, Dhothigudem (V),
Pochampally (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs.**
5. Concerned file.

// T.C.F.B.O //

BVB Giri

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

ORDER ISSUED UNDER WATER (P&CP) AMENDMENT ACT, 1988

Order No.NLG-50/TSPCB/TF/HO/2017- 2147 **Dt:02.03.2022**

Sub: TSPCB – **M/s. V.J.Sai Chem, Sy.No.240/B, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 – **CLOSURE ORDER** – **Orders Issued** – Reg.

CORO
DESPATCH NO:
DATE : 02 MAR 2022

Ref :
1. Closure order No.NLG – 50/TSPCB/UH-II/2016 – 954, dt.23.06.2017.
2. Temporary Revocation orders dt.28.08.2017 and extended 10.02.2018, 11.12.2018 & 29.01.2020.
3. Direction Orders issued on dt.06.10.2017, 16.05.2018 & 04.03.2020.
4. CFO (Expansion) Order dt.19.06.2019 with a validity upto 31.03.2024.
5. Extension of Temporary Revocation of Closure Order No.NLG-50/TSPCB/UH-V/TF/2017-1882, dt.26.02.2021.
6. Telephonic Complaints received from Sri Sudhakar Reddy and other residents of Anthemmagudem Village, Pochampalli Mandal, Yadadri Bhuvanagiri District.
7. EFS & T Letter dated 29.11.2021 forwarding complaint made by Sri Sravan Kumar, Advocate against pollution being caused in the area.
8. The RTF Team inspected the industries on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022.
9. Hearing held on 19.02.2022.

* * * * *

1. **WHEREAS,** you are operating the industry located at Sy.No.240/B, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District and engaged in Recovery of Piperzone Anthydrous (99%) from Piperzine ML's - 0.150 TPD; Recovery of N-Ethyl Pipezine (98%) from Piperzien ML's (4%) - 0.150 TPD.

2. **WHEREAS,** vide reference 1st cited, the Board issued closure order to the industry dispensing the opportunity of hearing for not complying with the condition no.5 & 7 of Schedule-C of the Hazardous Waste Authorization issued to the industry i.e. the industry shall not dispose spent solvents / mixed spent solvents to the traders and shall maintain six copy manifest system for transportation of waste generated and also with the directions of temporary revocation and resorting in illegal transportation of Hazardous Waste to unauthorized parties for dumping purpose, thus posing severe threat to environment and public health.

3. **WHEREAS,** vide reference 2nd cited, the Board issued temporary revocation of closure order on 28.08.2017 and extended 10.02.2018, 11.12.2018 & 29.01.2020 to the industry with certain directions to comply.

4. **WHEREAS,** vide reference 3rd cited, the Board issued certain directions on 06.10.2017, 16.05.2018 & 04.03.2020 to comply with.

5. **WHEREAS,** vide reference 4th cited, the Board issued Expansion of CFO&HWA to the industry on 19.06.2019 with a validity upto 31.03.2024.

6. **WHERAS,** vide reference 5th cited, the Board issued Extension of Temporary Revocation of Closure Orders to the industry on 26.02.2021 for a period of Six Months.

7. **WHEREAS,** vide reference 6th cited, the Board has received telephonic complaints from Sri Sudhakar Reddy and other residents of Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District on pollution being caused in the area.

8. **WHEREAS,** vide reference 7th cited, the Board has received a letter dated 29.11.2021 from EFS&T, GoTS forwarding the complaint made by Sri Sravan Kumar, Advocate against pollution being caused at Anthemmagudem & Dothigudem Village, Yadadri Bhuvanagiri District.

9. **WHEREAS,** vide reference 8th cited, the Board constituted Rolling Task Force Team to inspect the industries located at Dothigudem & Malkapur Villages. Accordingly, the Team inspected your industry and surrounding areas on 06.01.2022, 21.01.2022, 22.01.2022, 25.01.2022 & 08.02.2022 and observed following non compliances:

i. The Board vide order dt. 26.02.2021 extended temporary revocation of closure orders to the industry for a period of 6 months i.e. upto 25.08.2021. The industry is operating without obtaining extension of temporary revocation of closure orders.
ii. The industry has not provided suction hood followed by scrubber to the High TDS storage tanks and causing odour nuisance in the surrounding area.
iii. Seepages were oozing along the West and North compound wall and entering into the premises of M/s. Hazelo Lab Pvt. Ltd.
iv. Odour was observed at vacuum pump area.
v. Industry has not provided dyke wall and leachate collection system for MLs storage tanks near production block.
vi. The industry has stored process solvents drums (80 Nos) in open area near the production blocks.
vii. The MEE salts generation from Sep'2021 to Dec'2021 should be about 22 Tons. However, it was observed that only 1 Ton of hazardous waste was stored in the premises. There is no account about the remaining quantity of MEE salts.
viii. The industry has provided 3 nos. of 2-stage scrubbers with 2 online pH meters. The industry has not provided online pH meter to one scrubber.
ix. The industry is using hose pipes for transfer of effluents and chemicals.
x. The housekeeping of the industry is poor at scrubber and vacuum pump area.
xi. Industry has not provided flow meter to record water consumption for domestic purpose.
xii. The industry has not installed sub cooler condensers system followed by activated charcoal bed to arrest VOCs from ATFD and also not provided scrubber.
xiii. The industry has not installed sub cooler condensers system followed by activated charcoal bed to the vents of scrubbing systems to arrest the VOCs.
xiv. Industry has not developed greenbelt in 33% of total area.

10. During inspection, the Rolling Task Force team collected the following samples and the results are as follows:

Sample code	**:**	**Sample details / collection point**
440	-	Low TDS
441	-	ETP Inlet
442	-	ETP Outlet/RO Inlet
443	-	MEE Condensate
444	-	RO Permeate
445	-	Cooling Tower-1
446	-	Cooling Tower-2

Parameters	**Method (*) No.**	**Unit**	**Results**						
			440	**441**	**442**	**443**	**444**	**445**	**446**
pH at 25°C	4500-B	-	5.47	8.37	8.91	8.38	7.90	8.28	7.94
Total Suspended Solids	2540-B	mg/L	22	829	426	358	107	124	177
Total Dissolved Solids	2540-C	mg/L	5400	82530	33280	75465	2286	4232	5107
COD	5220-B	mg/L	19834	111617	37741	109208	1584	1622	4015
Oil and Grease	5520 – B	mg/L	2.2	3.9	3.1	1.8	0.7	0.8	1.3

Remarks:
1. The TDS & COD values of RO-Inlet and Permeate Samples are very high.
2. The TDS & COD values of Cooling Tower-I sample are high.
3. The TDS & COD values of Cooling Tower –II sample are high.

Sample code	**:**	**Sample details / collection point**
384	-	High TDS

Parameters	**Method (*) No.**	**Unit**	**Results**
			22/01/384

pH at 25°C	4500-B	-	6.83
Total Suspended Solids	2540-B	mg/L	4052
Total Dissolved Solids	2540-C	mg/L	276694
COD	5220-B	mg/L	186720
Oil and Grease	5520 – B	mg/L	4.8

GS-MS Analysis (Finger Print Analysis results)

Sample Code: 384	
S. No	**Compounds identified**
1	1,2-Ethanediamine, N-methyl-
2	Sec-Butylamine
3	Formamide, N,N-dimethyl-
4	Urea, ethyl-
5	Propanal, Oxime
6	1-Pentanol, 4-amino-
7	Toluene

Sample code : Sample details / collection point

22/02/157 - Seepages collected from surface within the premises of M/s. Hazelo lab Private Limited behind M/s. VJ SAI CHEM to the western side.

Sample Code: 22/02/157

S. No	**Compounds identified**	**Remarks**
1	1,2-Ethanediamine, N-methyl	1. The compounds S.No. 1,5 & 6 detected in this sample are also present in Sample. No. 22/01/384, i.e., High TDS sample collected from M/s. VJ Sai Chem. 2. The compounds S.No. 2,3 & 4 detected in this sample are also present in Sample. No. 22/01/385, i.e., High TDS sample collected from M/s. SVR laboratories (P) Ltd.
2	Benzene, (1-nitropropyl)-	
3	4'-tert-butyl-2',6'-dimethyl acetophenone	
4	2-Propanone 1,1-diphenyl	
5	1-Pentanol.4-amino	
6	Propanal, oxime	

As per the analysis report, the compounds 1,2-Ethanediamine, N-methyl, 1-Pentanol.4-amino and Propanal, oxime are present in Seepages collected from surface within the premises of M/s. Hazelo lab Private Limited behind M/s. VJ SAI CHEM to the western side are matching with the HTDS sample.

11. **WHEREAS,** vide reference 9th cited, you were given an opportunity for hearing before the Task Force Committee of the Board during the meeting held on 19.02.2022. The industry representative and the complainants attended the meeting. After detailed discussion, the Committee recommended to issue Closure order to the industry and also forfeit Bank Guarantee of Rs. 2 Lakhs.

12. **WHEREAS,** after careful consideration of the material facts of the case, **the Board hereby issues Closure Order your industry** for the following reasons:

i. The industry is operating without valid extension of temporary revocation of closure orders.
ii. Seepages were oozing along the West and North compound wall and entering into the premises of M/s. Hazelo Lab Pvt. Ltd.
iii. Industry has not provided dyke wall and leachate collection system for MLs storage tanks near production block.
iv. The industry has stored process solvents drums (80 Nos) in open area near the production blocks.
v. The MEE salts generation from Sep'2021 to Dec'2021 should be about 22 Tons. However, it was observed that only 1 Ton of hazardous waste was stored in the premises. There is no account about the remaining quantity of MEE salts.
vi. The industry is using hose pipes for transfer of effluents and chemicals.
vii. The housekeeping of the industry is poor at scrubber and vacuum pump area.

viii. Industry has not provided flow meter to record water consumption for domestic purpose.
ix. Industry has not developed greenbelt in 33% of total area.
x. As per the analysis reports of the sample collected from RO inlet, RO permeate & MEE condensate, the values of COD – 37741 mg/l, 1584 mg/l & 1,09,208 mg/l respectively indicating that the stripper is not effectively working and need to increase the efficiency of the Stripper.
xi. As per the analysis reports, the compounds 1,2-Ethanediamine, N-methyl, 1-Pentanol.4-amino and Propanal, oxime present in seepages are matching with HTDS sample collected from the industry.

13. In view of the above and after careful consideration of the material facts of the case, the Board is of the firm opinion that, the industry is not complying with Board directions and Consent conditions and causing pollution in the surrounding area. Under the Powers vested with Telangana State Pollution Control Board under section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and **for the reasons stated above, the Board hereby issues Closure Orders to your industry in the interest of protecting public health and environment.** You are also hereby directed to immediately stop all industrial activities with immediate effect from the date of this order.

14. You are directed to take note that if you continue to operate your industry even after receipt of these orders, you will be liable for prosecution in the court of Metropolitan Magistrate or Judicial Magistrate of the first class under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988, the punishment for which includes imprisonment for a term which shall not be less than one year six months which may be extended to six years and with fine.

15. You are further directed to take note that the TSSPDCL, has been ordered to disconnect Power Supply to your industry with immediate effect. Should you resort to run your industry by means of diesel generator or any mechanical device, you will be attracting prosecution under section 41(2) of Water (Prevention and Control of Pollution) Amendment Act, 1988.

Sd/-
MEMBER SECRETARY

To
M/s. V.J.Sai Chem,
Sy.No.240/B, Dhothigudem (V),
Pochampally (M),
Yadadri Bhuvanagiri District.

Copy to:

1. The District Magistrate & Collector, Yadadri Bhuvanagiri for kind information.
2. The Superintending Engineer (Operations), Telangana State Southern Power Distribution Company Ltd., Yadadri Bhuvanagiri for information and necessary action.
3. The JCEE., Z.O., R.C.Puram for information and necessary action.
4. The Environmental Engineer, Regional Office, Nalgonda for information and necessary action. **He is also requested to ensure that the BG of Rs. 2 lakhs is forfeited and fresh Bank Guarantee is submitted. The E.E is also directed to record the meter reading of T.S. Trans Co. power supply at the time of power disconnection. He is directed to inspect the industry and report compliance within 48 hrs.**
5. Concerned file.

// T.C.F.B.O //

BvBGiri

Senior Environmental Engineer (FAC)
(Task Force)

TELANGANA STATE POLLUTION CONTROL BOARD
Paryavarana Bhavan, A-III, Industrial Estate, Sanathnagar, Hyderabad-500 018
Phones : 040-23887500 Fax: 040 – 23887519

BY REGD. POST WITH ACK. DUE

Order No.NLG-50/TSPCB/TF/HO/2017 - 2148 **Dt:02.03.2022**

DESPATCH NO: 2148
DATE : 02 MAR 2022

Sub : TSPCB – **M/s. V.J.Sai Chem, Sy.No.240/B, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** – Water (Prevention and Control of Pollution) Amendment Act, 1988 and Air (Prevention and Control of Pollution) Amendment Act, 1987 – **DISCONNECTION OF POWER SUPPLY** – **Orders Issued** – Reg.

Ref : Order No.NLG-50/TSPCB/TF/HO/2017- dt.02.03.2022.

* * * * *

The Telangana State Pollution Control Board vide reference cited above issued Closure Orders to **M/s. V.J.Sai Chem, Sy.No.240/B, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District** for not complying with Board directions and Consent conditions, under section 33(A) of Water (Prevention and Control of Pollution) Amendment Act, 1988 and under section 31 (A) of Air (Prevention and Control of Pollution) Amendment Act, 1987. A copy of the Closure Order is herewith enclosed.

In view of the above, as per the powers vested under Section 33 (A) of the Water (Prevention and Control of Pollution) Amendment Act, 1988 and under Section 31 (A) of the Air (Prevention and Control of Pollution) Amendment Act, 1987, the Telangana State Southern Power Distribution Company Ltd. is hereby directed **to disconnect the power supply** to **M/s. V.J.Sai Chem, Sy.No.240/B, Dhothigudem (V), Pochampally (M), Yadadri Bhuvanagiri District.**

You are requested to carry out the orders of the Board and report compliance within 48 hours.

Sd/-
MEMBER SECRETARY

To,
The Superintending Engineer (Operations),
Telangana State Southern Power Distribution Company Ltd.,
Yadadri Bhuvanagiri District.

Copy to:

1. The Managing Director, Telangana State Southern Power Distribution Company Ltd., Mint compound, Near Secretariat, Hyderabad for information and necessary action.
2. The JCEE, Z.O, R.C.Puram for information and necessary action.
3. The Environmental Engineer, Regional Office, Nalgonda with a direction to follow-up for implementation of the orders.
4. Concerned file.

// T.C.F.B.O //

Senior Environmental Engineer (FAC)
(Task Force)

रजिस्ट्री सं० डी० एल०-33004/99 REGD. NO. D. L.-33004/99

Annexure 4

भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (i)

PART II—Section 3—Sub-section (i)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 51] नई दिल्ली, सोमवार, जनवरी 29, 2018/माघ 9, 1939

No. 51] NEW DELHI, MONDAY, JANUARY 29, 2018/MAGHA 9, 1939

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 29 जनवरी, 2018

सा.का.नि. 96(अ).—भारत के राजपत्र, असाधारण में भारत सरकार, पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय की दिनांक 25 अक्तूबर, 2017 की अधिसूचना संख्या सा.का.नि. 1343 (अ) द्वारा औद्योगिक बॉयलरों (ईंधन-वार) के संबंध में एक प्रारूप अधिसूचना प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों, जिनके उससे प्रभावित होने की संभावना थी, से उस तारीख से जिसको उक्त अधिसूचना की राजपत्र की प्रतियां जन साधारण को उपलब्ध कराई गई थीं, साठ दिन की अवधि के भीतर आपत्तियां और सुझाव मांगे गए थे।

और, राजपत्र की प्रतियां दिनांक 25 अक्तूबर, 2017 को जन साधारण को उपलब्ध कराई गई थीं।

और, केन्द्र सरकार द्वारा इस प्रारूप अधिसूचना के प्रत्युत्तर में सभी व्यक्तियों और पक्षों से प्राप्त सभी आपत्तियों और सुझावों पर विधिवत रूप से विचार किया गया है।

अत: अब, पर्यावरण (संरक्षण) नियम, 1986 के नियम (5) के उप-नियम (3) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 6 और 25 द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्र सरकार, एतद्द्वारा, पर्यावरण (संरक्षण) नियम, 1986 में और संशोधन करने के लिए निम्नलिखित संशोधन करती है, अर्थात्:-

1. **संक्षिप्त नाम और प्रारम्भ -** (1) इन नियमों को पर्यावरण (संरक्षण) संशोधन नियम, 2018 कहा जाएगा।

   (2) ये राजपत्र में प्रकाशन की तारीख को लागू होंगे ।

2. पर्यावरण (संरक्षण) नियम, 1986 में अनुसूची-I में, क्र. सं. 105 और उससे संबंधित प्रविष्टियों के बाद, निम्नलिखित क्रम संख्या और प्रविष्टियां अन्त:स्थापित की जाएंगी, अर्थात:-

क्र.सं.	औद्योगिक बॉयलर का प्रकार (ईंधन-वार)	मानदण्ड	
		SO_2	NOx
106	कृषि आधारित ईंधन*	-	-
106 क	प्राकृतिक गैस*	-	-
106 ख	अन्य ईंधन**	ठोस ईंधन के लिए 6% शुष्क O_2 और तरल ईंधन के लिए 3% शुष्क O_2 पर 600 मिलिग्राम/Nm^3	ठोस ईंधन के लिए 6% शुष्क O_2 और तरल ईंधन के लिए 3% शुष्क O_2 पर 300 मिलिग्राम/Nm^3

इन उद्योगों अर्थात (1) चीनी (2) सूती कपड़ा (3) मिश्रित ऊनी मिलों (4) सिन्थेटिक रबर (5) लुग्दी और कागज (6) आसवनियां (7) चमड़ा उद्योग (8) कैल्शियम कार्बाइड (9) कार्बन ब्लैक (10) प्राकृतिक रबर (11) एस्बेस्टोस (12) कॉस्टिक सोडा (13) छोटे बॉयलरों (14) अल्यूमीनियम संयंत्रों (15) चर्म-शोधनालयों (16) अकार्बनिक रसायन और ऐसे अन्य उद्योगों में प्रयुक्त बॉयलरों के लिए उक्त अधिसूचना में दिए गए उत्सर्जन मानदंडों का पालन किया जाएगा।

* अधिसूचना संख्या सा.का.नि. 176 (अ), दिनांक 2 अप्रैल, 1996 के द्वारा अधिसूचित स्टेक की ऊंचाई के मानदण्डों को पूरा करना अपेक्षित है।

** इस प्रकार की उद्योगों से होने वाले उत्सर्जनों की निगरानी आवश्यक है और सारणी की क्रम सं. 105 (ग) पर दिए गए ऐसे सभी उद्योगों के लिए केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा समय-समय पर बनाए गए ऑनलाइन निगरानी क्षेत्र के अनुसार ऑनलाइन निगरानी प्रणाली संस्थापित करना आवश्यक है।

नोट:

- कोयला, लिग्नाइट इत्यादि जैसे ठोस ईंधनों का प्रयोग करने वाले कैप्टिव विद्युत संयंत्रों के लिए ताप विद्युत संयंत्रों के संबंध में अधिसूचित अधिसूचना सं. का. आ. 3305 (अ) दिनांक 07 दिसंबर, 2015 में निर्धारित उत्सर्जन सीमा लागू होगी।
- इसमें निर्धारित मानक सक्षम प्राधिकारी द्वारा लगाए गए किसी प्रतिबंध या निषेध और गैर-लाभकारी शहरों के मामले में लागू नहीं होंगे, राज्य प्रदूषण नियंत्रण बोर्ड या प्रदूषण नियंत्रण समिति उपलब्ध आंकड़ों के आधार पर पेट कोक और फर्नेश ऑयल के प्रयोग को विनियमित या प्रतिबंधित कर सकती है।

[फा. सं. क्यू-15017/20/2017-सीपीडब्ल्यू]

डॉ. ए. सेंथिल वेल, वैज्ञानिक 'जी'

नोट : मूल नियम भारत के राजपत्र असाधारण भाग-II खंड-3, उपखंड-(i) में का.आ. सं. 844(अ) दिनांक 19 नवंबर, 1986 में प्रकाशित किये गये थे और पिछली बार अधिसूचना सा.का.नि. 1607(अ) दिनांक 29 दिसम्बर, 2017 के द्वारा संशोधित किये गये थे ।

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 29th January, 2018

G.S.R. 96(E).— Whereas, a draft notification, for industrial boilers (fuel wise) was published in the Gazette of India, Extraordinary, vide notification of the Government of India in the erstwhile Ministry of Environment, Forest and Climate Change vide no. G.S.R. 1343 (E), dated the 25th October, 2017, inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the dated on which copies of the Gazette containing the said notification were made available to the public;

And whereas, copies of the Gazette were made available to the public dated 25th October, 2017;

And Whereas, all objections and suggestions received from all persons and stakeholders in response to the draft notification have been duly considered by the Central Government;

NOW THEREFORE, in exercise of the powers conferred by sections 6 and 25 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby makes the following rules further to amend the Environment (Protection) Rules, 1986, namely:-

1. **Short title and commencement**.-(1) These rules may be called the Environment (Protection) Amendment Rules, 2018.

(2) They shall come into force on the date of their final publication in the Official Gazette.

2. In the Environment (Protection) Rules, 1986, in Schedule-l, after serial number 105 and the entries relating thereto, the following serial number and entries shall be inserted, namely:-

SI. No.	Type of industrial boiler (fuel wise)	Standards	
		SO_2	NOx
106	Agro based fuel*	-	-
106A	Natural gas*	-	-
106B	Other fuels **	600 mg/Nm^3 at 6% dry O_2, for solid fuel and 3% dry O_2 for liquid fuel	300 mg/Nm^3 at 6% dry O_2, for solid fuel and 3% dry O_2 for liquid fuel

The boiler used in the industries, namely (1) sugar (2) cotton textiles (3) composite woollen mills (4) synthetic rubber (5) pulp and paper (6) distilleries (7) leather industries (8) calcium carbide (9) carbon black (10) natural rubber (11) asbestos (12) caustic soda (13) small boilers (14) aluminium plants (15) tannery (16) inorganic chemical and other such industries using boilers,shall adhere to emission norms in the said notification.

* It is required to meet stack height criteria notified *vide* G.S.R. 176(E), dated the 2nd April, 1996.

****** The emissions from such industries need to be monitored and, all such industries as referred at Sl.No.105C of the Table would be required to install online monitoring system as per online monitoring mechanism put in place by Central Pollution Control Board from time to time.

Note:

- ***For captive power plants using Solid fuels such as coal, lignite, etc. the emission limit notified for Thermal Power Plants vide notification no S.O. 3305 (E), dated 7th December, 2015 shall be applicable.***
- ***The standards set herein will not apply to any ban or restriction put in place by Competent Authority and for non-attainment cities, State Pollution Control Board or Pollution Control Committee may regulate or ban use of Pet Coke and Furnace Oil on the basis of available data.***

[F. No. Q-15017/20/2017-CPW]

Dr. A. SENTHIL VEL, Scientist 'G'

Note : The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (i) *vide* number S.O. 844(E), dated the 19thNovember, 1986 and lastly amended *vide* notification G.S.R. 1607(E), dated the 29th December, 2017.

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